C O N T E N T S

Fifteenth Series, Vol. XXXVII, Fifteenth Session, 2014/1935 (Saka)
No.20, Wednesday, February 19, 2014/Magha 30, 1935 (Saka)

S U B J E C T	P A G E S
ORAL ANSWER TO QUESTION	
*Starred Question No.361	2-4
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos.362 to 380	5-59
Unstarred Question Nos.3999 to 4060 and 4062 to 4228	60-487

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE **488-505, 519**

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE
11th Report **506**

COMMITTEE ON SUBORDINATE LEGISLATION
39th and 40th Reports **506**

COMMITTEE ON MEMBERS OF PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME
13th Report **506**

STANDING COMMITTEE ON HOME AFFAIRS
176th to 180th Reports **506-507**

STANDING COMMITTEE ON INDUSTRY
257th to 259th Reports **507**

STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE
210th to 213th Reports **508**

MATTERS UNDER RULE 377 **509-515**

(i) Need to sanction Ex-Servicemen Contributory Health Scheme Polyclinic for Chamarajangar district in Karnataka

Shri R. Dhruvanarayana 509

(ii) Need to issue smart cards to BPL families under Rashtriya Swsathya Bima Yojana in Pratapgarh parliamentary constituency, Uttar Pradesh

Rajkumari Ratna Singh 510

(iii) Need to amend the Food Security and Standard Act, 2006 to rescind the provision prohibiting farmers to sell their crop damaged due to adverse weather conditions

Shri Ijyaraj Singh 510

(iv) Need to impress upon the Government of Haryana to redress the grievances of guest teachers in the State

Shri Avtar Singh Bhadana 511

(v) Need to ensure expeditious completion of four laning of Indapur-Zarap stretch in the Mumbai-Goa section of the National Highway No. 17

Shri Nilesh Narayan Rane 511-512

(vi) Need to open a Passport Seva Kendra in Bikaner, Rajasthan

Shri Arjun Ram Meghwal 512

(vii) Need to release a commemorative stamp in honour of Freedom Fighter Chaudhary Raghuveer Narain Singh

Shri Rajendra Agarwal 513

(viii) Need to subsidize premiums paid by farmers under Agriculture Insurance Scheme and restructure the scheme to ensure increased benefits to the farmers

Shri Ram Singh Kaswan 514

(ix) Need to permit operation of Petrol pump and LPG Agency by the largest shareholder in the event of death or departure of one of the shareholders

Shri Rakesh Sachan 514-515

(x) Need to set up a Cancer Research Institute in Kanyakumari, Tamil Nadu

Shrimati J. Helen Davidson 515

RESIGNATION BY MEMBER 517

SUBMISSIONS BY MEMBERS

(i) Re: Pitiable condition of Muslims and 17 backward castes of Uttar Pradesh and their inclusion in the Scheduled Caste List. 520-523

(ii) Re:Attacks on Indian fishermen and retrieval of Katchatheevu Island in order to find a permanent solution to the Tamil Nadu fishermen issue. 523-532

(iii) Re: Passing of Women Reservation Bill in Lok Sabha. 532-534

(iv) Re : Alleged incident of assault by CRPF and Delhi Police on Members of Parliament. 535-536

(v) Re : Alleged ill-treatment to the students and people of North-Eastern region. 537-538

(vi) Re: Reservation policy for SC/ST/OBC in the aftermath of judgement of Supreme Court of India on the writ petition of AIIMS faculty vs. Government of India. 539-545

INTERIM GENERAL BUDGET (2014-2015)- GENERAL DISCUSSION
DEMANDS FOR GRANTS ON ACCOUNT (GENERAL)-2014-2015
AND
DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL)-2013-2014 546-653

Shri P. Chidambaram 548

Dr. Tarun Mandal 571-572

Shri S.S. Ramasubbu 573-574

Shrimati Paramjit Kaur Gulshan 575-576

Dr. Mirza Mehboob Beg	577
Shri Ravindra Kumar Pandey	578
Shri Arjun Ram Meghwal	579
Shri R. Thamaraiselvan	580-582
Shrimati Botcha Jhansi Lakshmi	583-587
Shri Badruddin Ajmal	588-592
Shri Virender Kashyap	593-594
Shri C. Sivasami	595
Shrimati Jayshreeben Patel	596-598
Shri Bhartruhari Mahtab	599-602
Shri Virendra Kumar	603
Shri Sudip Bandyopadhyay	604
Shri S. Semmalai	605-606
Prof. Saugata Roy	607
Dr. Ratna De	608-615
Shri M. Thambidurai	616-623
Shri Rajendra Agarwal	624-627
Shri Ram Singh Kaswan	628-629
Shri E.G. Sugavanam	630
Shri Mahendrasinh P. Chauhan	631-632
Shri C. Rajendran	633-635
Shri P.C. Chacko	636-639
Shri P. Karunakaran	640-642
Shri K.C. Singh Baba	643-646
Dr. Prasanna Kumar Patasani	647-650
Shrimati Darshana Jardosh	651

APPROPRIATION (VOTE ON ACCOUNT) BILL, 2014

Motion to introduce 654

Motion to Consider 654

Clauses 2 to 4 and 1 655

Motion to Pass 655

APPROPRIATION BILL, 2014

Motion to introduce 656

Motion to Consider 656

Clauses 2, 3 and 1 657

Motion to Pass 657

FINANCE BILL, 2014

Motion to Consider 658

Shri P. Chidambaram 658

Shri Murli Manohar Joshi 659

Clauses 2 and 1 661

Motion to Pass 661

ANNEXURE – I

Member-wise Index to Starred Questions 670

Member-wise Index to Unstarred Questions 671-674

ANNEXURE – II

Ministry-wise Index to Starred Questions 675

Ministry-wise Index to Unstarred Questions 676-677

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Franciso Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Satpal Maharaj

Shri Jagdambika Pal

SECRETARY GENERAL

Shri S. Bal Shekar

LOK SABHA DEBATES

LOK SABHA

Wednesday, February 19, 2014/Magha 30, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

… (*Interruptions*)

At this stage, Shri Shailendra Kumar, Shri A.K.S.Vijayan, Shri M. Anandan and some other hon. Members came and stood on the floor near the Table.

… (*Interruptions*)

11.01 hrs

MADAM SPEAKER: Q. No. 361 – Shri Asaduddin Owaisi

(Q. 361)

SHRI ASADUDDIN OWAISI : Madam, Speaker, will the hon. Minister be kind enough to say that the 2G auctions have brought in an interest of Rs. 44,635 crore, does he agree that the arbitrage possibilities from keeping the spectrum user charges different from separate banks to create controversies again? … (*Interruptions*) In the answer that has been given here is that the spectrum User Charge acquired through current auction will be charged at 5% of Adjusted Gross Revenue. Does the hon. Minister agree with me that this 5% usage charge will lead to a cut back on service levels and ease of tariff for the consumers? … (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

11.02 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker *in the Chair*)

… (*Interruptions*)

PAPERS LAID ON THE TABLE

12.0 ¼ hrs.

At this stage, Shri Shailendra Kumar, Shri M. Anandan and some other hon. Members came and stood on the floor near the Table.

MADAM SPEAKER: Now Papers to be laid on the Table.

… (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): On behalf of Shri Vayalar Ravi, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Overseas Indian Facilitation Centre, Gurgaon, for the year 2012-2013.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Overseas Indian Facilitation Centre, Gurgaon, for the year 2012-2013.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 10875/15/14)

… (*Interruptions*)

MADAM SPEAKER: Shri Kapil Sibal – Not present.

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): On behalf of Shri G.K. Vasan, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2012-2013.

(ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 10878/15/14)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-

(i) G.S.R. 687(E) published in Gazette of India dated 15th October, 2013 approving the Kolkata Port Trust Employees' (Recruitment, Seniority and Promotion) Regulations, 2013.

(ii) G.S.R. 729(E) published in Gazette of India dated 11th November, 2013 approving the Chennai Port Trust Employees' (Grant of Conveyance Advance)(Amendment) Regulations, 2013.

(iii) G.S.R. 376(E) published in Gazette of India dated 18th June, 2013 approving the Chennai Port Trust Employees' (Classification, Control and Appeal)(Amendment) Regulations, 2013.

(Placed in Library, See No. LT 10879/15/14)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Noida, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterways Authority of India, Noida, for the year 2012-2013.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT 10880/15/14)

… (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): On behalf of Shri Salman Khursheed, I beg to lay on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2012-2013.

(2) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2012-2013, together with Audit Report thereon.

(3) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council for Cultural Relations, New Delhi, for the year 2012-2013.

(Placed in Library, See No. LT 10881/15/14)

… (*Interruptions*)

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI M.M. PALLAM RAJU): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) issued under sub-section (2) of Section 25 of the Indira Gandhi National Open University Act, 1985:-

(1) Notification No. IG/Admn.(G)/ST.4/Pt./2012 published in weekly Gazette of India dated 6th September, 2013, making certain amendments to Clause (1)(ii)(a) of Statute 4 of the Indira Gandhi National Open University Act, concerning appointment of Directors of the Schools of Studies in the University.

(Placed in Library, See No. LT 10882/15/14)

(2) Notification No. IG/Admn.(G)/DEC/2013/3148 published in Gazette of India dated 6th August, 2013, approving repealing of Statute 28 of the Indira Gandhi National Open University Act, 1985 concerning the Distance Education Council.

(Placed in Library, See No. LT 10883/15/14)

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIYAPPA): I beg lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2012-2013, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2012-2013.

(Placed in Library, See No. LT 10884/15/14)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Entrepreneurship, Guwahati, for the year 2012-2013, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Entrepreneurship, Guwahati, for the year 2012-2013.

(Placed in Library, See No. LT 10885/15/14)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2012-2013, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2012-2013.

(Placed in Library, See No. LT 10886/15/14)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): On behalf of Shri Jitendra Singh, I beg lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 123 of the Coast Guard Act, 1978:-

(i) The Ministry of Defence, Coast Guard General Duty Officers Recruitment Rules, 2013 published in Notification No. S.R.O.78 in Gazette of India dated 30th November, 2013.

(ii) The Ministry of Defence, Coast Guard (Technical Officers) Recruitment Rules, 2013 published in Notification No. S.R.O.79 in Gazette of India dated 30th November, 2013.

(iii) The Ministry of Defence, Coast Guard (Law Officers) Recruitment Rules, 2013 published in Notification No. S.R.O.80 in Gazette of India dated 30th November, 2013.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 10887/15/14)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): On behalf of Shri E. Ahamed, I beg lay on the Table a copy of Notification No. S.O. 46(E) (Hindi and English versions) published in Gazette of India dated 8th January, 2014, regarding composition of members of the New Council of Indian Council of World Affairs for a period of three years with effect from 4th December, 2013, issued under sub-section (2) of Section 7 of the Indian Council of World Affairs Act, 2001.

(Placed in Library, See No. LT 10888/15/14)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-

(i) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 2014 published in Notification No. G.S.R. 44(E) in Gazette of India dated 22nd January, 2014.

(ii) The Indian Administrative Service (Pay) Amendment Rules, 2014 published in Notification No. G.S.R. 45(E) in Gazette of India dated 22nd January, 2014.

(iii) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 2014 published in Notification No. G.S.R. 46(E) in Gazette of India dated 22nd January, 2014.

(iv) The Indian Administrative Service (Pay) Second Amendment Rules, 2014 published in Notification No. G.S.R. 47(E) in Gazette of India dated 22nd January, 2014.

(v) The Indian Administrative Service (Cadre) Amendment Rules, 2014 published in Notification No. G.S.R. 67(E) in Gazette of India dated 28th January, 2014.

(vi) The Indian Police Service (Cadre) Amendment Rules, 2014 published in Notification No. G.S.R. 68(E) in Gazette of India dated 28th January, 2014.

(vii) The Indian Forest Service (Cadre) Amendment Rules, 2014 published in Notification No. G.S.R. 69(E) in Gazette of India dated 28th January, 2014.

(Placed in Library, See No. LT 10889/15/14)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI JITIN PRASADA): I beg to lay on the Table:-

(1) A copy of the Annual Accounts (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2012-2013, together with Audit Report thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 10890/15/14)

(3) A copy of the Annual Accounts (Hindi and English versions) of the Manipur University, Imphal, for the year 2012-2013, together with Audit Report thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 10891/15/14)

(5) A copy of the Annual Accounts (Hindi and English versions) of the Assam University, Silchar, for the year 2012-2013, together with Audit Report thereon.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 10892/15/14)

(7) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Tribal University, Amarkantak, for the year 2012-2013, together with Audit Report thereon.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 10893/15/14)

MADAM SPEAKER: Shrimati Preneet Kaur, you have to lay the papers at Sl. No. 12. Earlier you have laid the papers on behalf of some other Minister.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): Yes, Madam. I beg to lay on the Table:-

(1) A copy of the Nalanda University Financial Regulations, 2013 (Hindi and English versions) published in Notification No. S/321/24/2011 in Gazette of India dated 30th December, 2013 under sub-section (2) of Section 42 of the Nalanda University Act, 2010.

(Placed in Library, See No. LT 10894/15/14)

(2) A copy of the Notification No. S.O. 163(E) (Hindi and English versions) published in Gazette of India dated 22nd January, 2014, regarding privileges and immunities of Nalanda University's academic staff issued under Section 21 of the Nalanda University Act, 2010.

(Placed in Library, See No. LT 10895/15/14)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2012-2013.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2012-2013, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science, Bangalore, for the year 2012-2013.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 10896/15/14)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Kurukshetra, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Kurukshetra, for the year 2012-2013.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 10897/15/14)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2012-2013.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2012-2013, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2012-2013.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 10898/15/14)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the year 2012-2013.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the year 2012-2013, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Open Schooling, Noida, for the year 2012-2013.

(iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the National Institute of Open Schooling, Noida, for the year 2012-2013.

(Placed in Library, See No. LT 10899/15/14)

(8) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2012-2013.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of National Council of Educational Research and Training, New Delhi, for the year 2012-2013, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Educational Research and Training, New Delhi, for the year 2012-2013.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(Placed in Library, See No. LT 10900/15/14)

(10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Delhi, for the years 2010-2011 and 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Delhi, for the years 2010-2011 and 2011-2012.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(Placed in Library, See No. LT 10901/15/14)

(12) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Vijayawada, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Vijayawada, for the year 2012-2013.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(Placed in Library, See No. LT 10902/15/14)

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2012-2013.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2012-2013, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Madras, Chennai, for the year 2012-2013.

(iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Indian Institute of Technology Madras, Chennai, for the year 2012-2013.

(Placed in Library, See No. LT 10903/15/14)

(15) (i) A copy of the Annual Report (Hindi and English versions) of the National University of Educational Planning and Administration, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National University of Educational Planning and Administration, New Delhi, for the year 2012-2013.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(Placed in Library, See No. LT 10904/15/14)

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Ahmedabad, Ahmedabad, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Ahmedabad, Ahmedabad, for the year 2012-2013.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(Placed in Library, See No. LT 10905/15/14)

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Bangalore, Bengaluru, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Bangalore, Bengaluru, for the year 2012-2013.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(Placed in Library, See No. LT 10906/15/14)

(21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Lucknow, Lucknow, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Lucknow, Lucknow, for the year 2012-2013.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(Placed in Library, See No. LT 10907/15/14)

(23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Shillong, Shillong, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Shillong, Shillong, for the year 2012-2013.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(Placed in Library, See No. LT 10908/15/14)

(25) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Kolkata, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Practical Training (Eastern Region), Kolkata, for the year 2012-2013.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(Placed in Library, See No. LT 10909/15/14)

(27) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2012-2013.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2012-2013, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Industrial Engineering, Mumbai, for the year 2012-2013.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(Placed in Library, See No. LT 10910/15/14)

(29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Tiruchirappalli, Tiruchirappalli, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Tiruchirappalli, Tiruchirappalli, for the year 2012-2013.

(30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

(Placed in Library, See No. LT 10911/15/14)

(31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Indore, Indore, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Indore, Indore, for the year 2012-2013.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

(Placed in Library, See No. LT 10912/15/14)

(33) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Durgapur, Durgapur, for the year 2012-2013.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology Durgapur, Durgapur, for the year 2012-2013, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Durgapur, Durgapur, for the year 2012-2013.

(34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

(Placed in Library, See No. LT 10913/15/14)

(35) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Goa, Goa, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Goa, Goa, for the year 2010-2011.

(36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

(Placed in Library, See No. LT 10914/15/14)

(37) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Goa, Goa, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Goa, Goa, for the year 2011-2012.

(38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

(Placed in Library, See No. LT 10915/15/14)

(39) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Goa, Goa for the year 2012-2013, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Goa, Goa, for the year 2012-2013.

(40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

(Placed in Library, See No. LT 10916/15/14)

(41) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Hamirpur, Hamirpur, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Hamirpur, Hamirpur, for the year 2012-2013.

(42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

(Placed in Library, See No. LT 10917/15/14)

(43) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Rourkela, Rourkela, for the year 2012-2013, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Rourkela, Rourkela, for the year 2012-2013.

(44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.

(Placed in Library, See No. LT 10918/15/14)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI JITIN PRASADA): On behalf of Shri Milind Deora, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-

(i) The Mobile Banking (Quality of Service)(Amendment) Regulations, 2013 published in Notification No. 305-27/2010-QoS in Gazette of India dated 26th November, 2013.

(ii) The Telecom Consumers Protection (Seventh Amendment) Regulations, 2013 published in Notification No. 308-3/2012-QoS in Gazette of India dated 3rd December, 2013.

(iii) The Telecom Commercial Communications Customer Preference Consumers Protection (Fourteenth Amendment) Regulations, 2013 published in Notification No. 311-28/2013-QoS in Gazette of India dated 3rd December, 2013.

(Placed in Library, See No. LT 10919/15/14)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 89 of the Information Technology Act, 2000:-

(i) The Information Technology (Recognition of Foreign Certifying Authorities operating under a Regulatory Authority) Regulations, 2013 published in Notification No. G.S.R. 204(E) in Gazette of India dated 6th April, 2013.

(ii) The Information Technology (Recognition of Foreign Certifying Authorities not operating under a Regulatory Authority) Regulations, 2013 published in Notification No. G.S.R. 205(E) in Gazette of India dated 6th April, 2013.

(Placed in Library, See No. LT 10920/15/14)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Semiconductor Integrated Circuit Layout Design Registry, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Semiconductor Integrated Circuit Layout Design Registry, for the year 2012-2013.

(Placed in Library, See No. LT 10921/15/14)

(4) A copy of the National Policy on Universal Electronic Accessibility (Hindi and English versions) published in Notification No. 18(2)/2009-E-Infra-Preamble in Gazette of India dated 1st November, 2013.

(Placed in Library, See No. LT 10922/15/14)

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Capital Region Planning Board, New Delhi, for the year 2012-2013.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 10923/15/14)

(3) A copy each of the following Notifications (Hindi and English versions) issued under Section 57 of the Delhi Development Act, 1957:-

(i) S.O.240(E) published in Gazette of India dated 24th January, 2014, making certain further amendments in the Notification No. S.O.1606(E) dated 17th July, 2012.

(ii) S.O.03(E) published in Gazette of India dated 1st January, 2014, making certain amendments in Regulations for Regularization of Farm Houses in Delhi.

(Placed in Library, See No. LT 10924/15/14)

(4) A copy of the Annual Statement (Hindi and English versions) of the discretionary allotments made under 5% discretionary quota during the calendar year 2013.

(Placed in Library, See No. LT 10925/15/14)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. KRUPARANI KILLI): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Bharat Broadband Network Limited, New Delhi, for the year 2012-2013.

(ii) Annual Report of the Bharat Broadband Network Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 10926/15/14)

12.04 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE
11th Report

डॉ. बलीराम (लालगंज): अध्यक्ष महोदया, मैं सभा की बैठकों से सदस्यों की अनुपस्थिति संबंधी समिति का 11वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं।

12.04 ½ hrs.

COMMITTEE ON SUBORDINATE LEGISLATION
39th and 40th Reports

SHRI P. KARUNAKARAN (KASARGOD): I beg to present the 39th Report and 40th Action Taken Report (Hindi and English versions) of the Committee on Subordinate Legislation.

12.04 ¾ hrs.

COMMITTEE ON MEMBERS OF PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME
13th Report

SHRI A.K.S. VIJAYAN (NAGAPATTINAM): I beg to present the 13th Report (Hindi and English versions) of the Committee on MPLADS regarding Action Taken by the Government on the recommendations contained in the 11th Report of the Committee on the subject "Execution of MPLADS works through Societies/Trusts/NGOs".

12.05 hrs.

STANDING COMMITTEE ON HOME AFFAIRS
176th to 180th Reports

SHRI NAVEEN JINDAL (KURUKSHETRA): I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:--

(1) 176th Report on the Functioning of Delhi Police.

(2) 177th Report on the Coastal Security Scheme.

(3) 178th Report on the Disaster Management in the Country.

(4) 179th Report on the Action Taken by the Government on the Recommendations/Observations contained in its 137th Report on Rehabilitation of J & K migrants.

(5) 180th Report on the Administration of Union Territories (Daman & Diu, Dadra & Nagar Haveli and Chandigarh).

12.05 ½ hrs.

STANDING COMMITTEE ON INDUSTRY
257th to 259th Reports

श्री गोरखनाथ पाण्डेय (भदोही): अध्यक्ष महोदया, मैं उद्योग संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं:-

(1) सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय से संबंधित एमएसएमई क्षेत्र पर मल्टी-ब्रांड रिटेल में प्रत्यक्ष विदेशी निवेश (एफडीआई) के प्रभाव के बारे में समिति के 250वें प्रतिवेदन पर की-गई-कार्यवाही संबंधी 257वां प्रतिवेदन।

(2) सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय से संबंधित सूक्ष्म, लघु और मध्यम उद्यम विकास अधिनियम, 2006 के कार्यान्वयन की समीक्षा के बारे में समिति के 245वें प्रतिवेदन पर की-गई-कार्यवाही संबंधी 258वां प्रतिवेदन।

(3) सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय से संबंधित खादी और ग्रामोद्योग आयोग (केवीआईसी) अधिनियम, 1956 के कार्यान्वयन की समीक्षा के बारे में 259वां प्रतिवेदन।

12.05 ¾ hrs.

STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE 210th to 213th Reports

श्री महेश जोशी (जयपुर): अध्यक्ष महोदया, मैं पर्यटन और संस्कृति संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं:-

(1) रेल सुरक्षा आयोग के कार्यकरण के बारे में 188वें प्रतिवेदन में अंतर्विष्ट समिति की टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 210वां प्रतिवेदन।

(2) संस्कृति मंत्रालय से संबंधित दिल्ली में विभिन्न स्मारकों, राष्ट्रीय संग्रहालय के अनुरक्षण और अन्य महत्वपूर्ण मुद्दों के बारे में 211वां प्रतिवेदन।

(3) दार्जिलिंग और सिक्किम में पर्यटन के विकास के बारे में 119वें प्रतिवेदन में अंतर्विष्ट समिति की टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 212वां प्रतिवेदन।

(4) केरल और कोचीन शिपयार्ड में पर्यटन, राष्ट्रीय राजमार्ग और जल परिवहन के विकास के बारे में 200वें प्रतिवेदन में अंतर्विष्ट समिति की टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 213 वां प्रतिवेदन।

12.06 hrs

MATTERS UNDER RULE 377*

MADAM SPEAKER: Hon. Members, the Matters under Rule 377 listed for the day shall be laid on the Table of the House. Hon. Members may personally hand over slips at the Table immediately as per the usual practice.

… (*Interruptions*)

(i) Need to sanction Ex-Servicemen Contributory Health Scheme Polyclinic for Chamarajangar district in Karnataka

SHRI R. DHRUVANARAYANA (CHAMRAJANAGAR):I would like to draw the attention of the Government towards sanction of Ex-Servicemen Contributory Health Scheme (ECHS) Polyclinics in my Constituency i.e., in Chamarajanagar District (Karnataka State).

The Union Government sanctioned about 199 new Polyclinics (eight of them in Karnataka) in the country for the benefit of ex-servicemen living in far-flung areas with an estimated cost of Rs.141 crore. But Chamarajanagar District is not included in the above sanctioned list. Chamarajanagar Lok Sabha Constituency is a "Reserved Constituency" and it is one of the most backward Districts in Karnataka, according to Dr.Nanjundappa's Committee report on redressal of "Regional Imbalance" ranked it 25th in the State Human Resource Development Index. Population of SC/ST category in this District is about 40%. The Ex-servicemen population also has fair share of the poor and backward. Chamarajanagar District of my Constituency contains 4 Talukas and in this District, the Ex-Servicemen and their dependents' population are more than 650.

* Treated as laid on the Table.

The distance of the nearest ECHS Polyclinic is presently more than 100 Kms. from the District borders. Hence they are not in a position to avail the ECHS facilities due to expenditure involved in travelling to a far off place.

Hence I humbly request the Union Government to sanction ECHS Polyclinic in my Constituency *i.e.*, in Chamarajanagar District Headquarters (Karnataka State) for the benefit of Ex-servicemen and their dependents.

(ii) Need to issue smart cards to BPL families under Rashtriya Swsathya Bima Yojana in Pratapgarh parliamentary constituency, Uttar Pradesh

राजकुमारी रत्ना सिंह (प्रतापगढ़): स्वास्थ्य मंत्रालय भारत सरकार की राष्ट्रीय स्वास्थ्य बीमा योजना अंतर्गत गरीबी रेखा से नीचे रहने वाले लोगों को किसी भी अस्पताल में 30 हजार रूपये तक इलाज कराने के लिए एक स्मार्ट कार्ड दिया जाता है । खेद के साथ सदन को सूचित कर रही हूं कि मेरे संसदीय क्षेत्र प्रतापगढ़ में यह स्मार्ट कार्ड नहीं मिले हैं और बीमार रहने पर उनका स्मार्ट कार्ड के अभाव में इलाज नहीं हो पा रहा है इससे कई लोग इलाज के अभाव में मौत के मुंह में जा रहे हैं । मेरे संसदीय क्षेत्र प्रतापगढ़ के लोग मेरे भ्रमण कार्यक्रम के दौरान इस प्रकार की शिकायत कर रहे हैं ।

मेरा सरकार से अनुरोध है कि मेरे संसदीय क्षेत्र प्रतापगढ़ में उपरोक्त स्मार्ट कार्ड पात्र लोगों को जारी किए जाए जिससे यह भारत सरकार की नीतियों का फायदा उठा सकें ।

(iii) Need to amend the Food Security and Standard Act, 2006 to rescind the provision prohibiting farmers to sell their crop damaged due to adverse weather conditions

श्री इज्यराज सिंह (कोटा): मैं सरकार के ध्यान में लाना चाहता हूं कि फूड सेफ्टी एंड स्टैण्डर्ड एक्ट, 2006 में कुछ कमियाँ हैं जिसके कारण किसानों को बहुत नुकसान पहुँच रहा है । इस एक्ट के मुताबिक अगर किसानों की गेहूं, मक्का, सोयाबीन इत्यादि फसल खेती-बाड़ी के दौरान प्राकृतिक आपदा से या किसी अन्य कारण अच्छी नहीं होती है तो वह उसको इस एक्ट के तहत बाजार में बेच नहीं पाएगा क्योंकि इस प्रकार के खाद्यान्न का भंडारण या ट्रांसपोर्ट करने वाले को जेल हो सकती है । खराब फसल को ऐसी दशा में किसानों को जलाना ही पड़ेगा ।

सदन के माध्यम से सरकार से अनुरोध है कि उपरोक्त कानून में खेती के दौरान जैसी फसल पैदा होती है वैसी फसल को खरीदने के संबंध में रोक को इस एक्ट में से निकालना चाहिए जिससे किसानों को फसल को बेचने में कोई दिक्कत न हो सके ।

(iv) Need to impress upon the Government of Haryana to redress the grievances of guest teachers in the State

श्री अवतार सिंह भडाना (फ़रीदाबाद): एन.सी.आर. दिल्ली की सीमा से लगे मेरे संसदीय क्षेत्र फरीदाबाद के हजारों अतिथि अध्यापक अपनी वाजिब मांगों को लेकर पिछले 15 दिनों से जंतर-मंतर पर आमरण अनशन पर बैठे हुए हैं । 15 दिनों से आमरण अनशन पर बैठे रहने के कारण कई अध्यापकों, विशेष कर महिला अध्यापकों की हालत बहुत ही चिंतनीय है । कभी भी कोई घटना घट सकती हैं । ये सभी अतिथि अध्यापक पिछले 9 वर्षों से शिक्षा क्षेत्र में अपनी सेवाएं अस्थायी अध्यापक की तरह दे रहे हैं, लेकिन अभी तक इन्हें स्थायी नहीं किया गया है । इसके अलावा इनकी कई वाजिब मांगें भी हैं । मेरी भारत सरकार से मांग है कि मानवीय आधार पर इनकी मांगों पर विचार किया जाए ताकि ये अपना आमरण अनशन तोड़कर पुनः अपनी सेवा में जा सकें ।

(v) Need to ensure expeditious completion of four laning of Indapur-Zarap stretch in the Mumbai-Goa section of the National Highway No. 17

SHRI NILESH NARAYAN RANE (RATNAGIRI-SINDHUDURG): Mumbai — Goa section of NH 17 is prone to accidents. Sharp twists and turns on the Highway have resulted in several accidents. Over a six-year span, there have been over 6200 accidents with 1500 people dying and nearly 2500 injured. Widening of this entire highway by making it four lane is of paramount importance. However, there has been a tardy progress in the four-laning of the Highway between Mumbai and Goa. The work relating to four-laning of the 84 Km. long Panvel-Indapur Section of NH-17 in Maharashtra has started. However, the project is running behind the schedule. But, the work in the vital stretch between Indapur and Zarap has not commenced, though the Deputy General Manager of National Highways Authority of India, New Delhi, invited tender for four-laning of Indapur - Zarap section from 84 km to 454 km of NH-17 in Maharashtra in the year 2010 to be executed under BOT. Since this is a vital section providing connectivity to the visiting tourists to the three important districts of Maharashtra Konkan such as Raigad, Ratnagiri and Sindhudurg, the four laning of this section assumes extra importance. The widening of the NH-17 is bound to create positive spin-off effect on connectivity, traffic movement, development of tourism and business in this region. Three years have already been elapsed. But, the project is yet to make any significant headway. This has caused considerable frustration among the people of the region, especially in the context of frequent road accidents on NH-17.

I urge the Government to ensure expeditious completion of the four laning of Indapur-Zarap stretch in the Mumbai-Goa section.

(vi) Need to open a Passport Seva Kendra in Bikaner, Rajasthan

श्री अर्जुन राम मेघवाल (बीकानेर): भारत सरकार ने पासपोर्ट सेवा को विकेन्द्रीकृत करने की दृष्टि से एक राज्य में राजधानी के अतिरिक्त अन्य स्थानों के लिए पासपोर्ट सेवा केन्द्र खोलने का निर्णय किया है । इसी श्रृंखला में राजस्थान में जयपुर के अतिरिक्त जोधपुर और सीकर में पासपोर्ट सेवा केन्द्र खोले गए हैं । मैं बीकानेर संसदीय क्षेत्र से आता हूं तथा बीकानेर एक संभाग मुख्यालय भी है । बीकानेर क्षेत्र के लोगों को पासपोर्ट जारी करवाने के लिए सीकर आना पड़ेगा, जबकि सीकर एवं जयपुर की दूरी केवल 110 किलोमीटर ही है और बीकानेर व सीकर के बीच की दूरी 220 किलोमीटर है तथा यदि श्रीगंगानगर की दूरी देखी जाए तो सीकर 460 किलोमीटर दूर पड़ता है । यदि बीकानेर संभाग के लोगों को यह सुविधा देनी ही है तो पासपोर्ट सेवा केन्द्र का कार्यालय बीकानेर में ही खुलना चाहिए जिससे श्रीगंगानगर, हनुमानगढ़, बीकानेर, चुरू एवं नागौर जिले के नागरिकों को भौगोलिक दूरी कम होने की वजह से लाभ प्राप्त हो सके । बीकानेर को सीकर के साथ जोड़ने का कोई औचित्य नहीं है । यदि बीकानेर, श्रीगंगानगर, हनुमानगढ़, चुरू व नागौर के पासपोर्ट धारकों की संख्या की जानकारी करेंगे तो यह संख्या भी सीकर जिले के पासपोर्ट धारकों से अधिक रहेगी और बीकानेर भौगोलिक दृष्टि से इन पांचों जिलों के केन्द्र में स्थित है ।

अतः मैं भारत सरकार के विदेश मंत्रालय से मांग करता हूं कि पासपोर्ट सेवा केन्द्र बीकानेर में पुनः चालू किया जावे जिससे राजस्थान के सभी निवासियों को विकेन्द्रीकृत पासपोर्ट सेवा का लाभ प्राप्त हो सके।

(vii) Need to release a commemorative stamp in honour of Freedom Fighter Chaudhary Raghuveer Narain Singh

श्री राजेन्द्र अग्रवाल (मेरठ): उत्तर भारत के प्रमुख जमींदार परिवार में 23 मई 1875 को जन्मे चौधरी रघुबीर नारायण सिंह हापुड़ नगर के प्रथम अध्यक्ष व स्पेशल मजिस्ट्रेट रहे थे । राय साहब के खिताब से नवाजे गए रघुबीर नारायण सिंह महात्मा गांधी से प्रेरित होकर जंग-ए-आजादी में कूदे और कांग्रेस से जुड़े । नवंबर, 1921 में गढ़मुक्तेश्वर के गंगा मेले में आहूत कांग्रेस के प्रांतीय सम्मेलन की अध्यक्षता भी की । रघुबीर नारायण सिंह देश के पहले जमींदार थे जिन्होंने राय साहब की पदवी लौटाकर ग्रामीण इलाकों में अंग्रेजों के खिलाफ माहौल बनाना शुरू कर दिया, परिणामस्वरूप उनको अक्तूबर, 1922 में पहली बार गिरफ्तार कर जेल भेजा गया । देश आजाद होने तक उन्हें 4 बार गिरफ्तार किया गया । रघुबीर नारायण सिंह का असौड़ा स्थित आवास क्रांतिकारियों व देश भक्तों का अड्डा रहा । गांधी जी के अलावा सुभाष चंद्र बोस, पं. मोतीलाल नेहरू व जवाहरलाल नेहरू जैसे शीर्ष नेताओं की वहां आवाजाही रहती थी । गांधी जी के नमक कानून तोड़ो आंदोलन की अगुवाई पश्चिमी उ.प्र. में रघुबीर नारायण सिंह ने की थी तथा असौड़ा से मार्च निकाल कर हिंडन के तट पर लोनी में 13 अप्रैल, 1938 को नमक बनाकर अंग्रेजी कानून को तोड़ा । इस जुर्म में उन्हें तथा पूर्व प्रधानमंत्री चौ. चरण सिंह को भी पुलिस पकड़कर ले गई । रघुबीर नारायण सिंह कांग्रेस व आजादी की जंग लड़ने वालों की निरंतर आर्थिक मदद भी करते थे । गांव असौड़ा के अलावा उनके मेरठ स्थित आवास का इस्तेमाल भी कांग्रेस दफ्तर के रूप में होता रहा । विदेशी वस्त्रों का बहिष्कार व स्वदेशी आंदोलन में हमेशा बढ़-चढ़कर भाग लेने वाले रघुबीर नारायण सिंह ने मेरठ में विशाल गांधी आश्रम एवं दलित उत्थान की भावना से ओत-प्रोत होकर दलित छात्रों के लिए कुमार आश्रम नाम से छात्रावास की स्थापना की । अरबों रूपये की गांधी आश्रम की भूमि का मात्र एक रूपये में संस्था के नाम बैनामा करके महात्मा गांधी के खादी आंदोलन को ताकत दी । असहयोग आंदोलन से लेकर सविनय अवज्ञा व भारत छोड़ों आंदोलन में रघुबीर नारायण सिंह की महती भूमिका रही । अगस्त, 1946 में मेरठ में आयोजित कांग्रेस के राष्ट्रीय अधिवेशन की स्वागत समिति के वह अध्यक्ष भी रहे । रघुबीर नारायण सिंह जीवन पर्यन्त गांधी जी के बनाए सिद्धांतों पर चलते रहे । नित चरखा चलाकर सूत कातना उनकी दिनचर्या में शामिल रहा ।

मेरा सरकार से अनुरोध है कि महान स्वतंत्रता संग्राम सेनानी चौ. रघुबीर नारायण सिंह की स्मृति में डाक टिकट जारी करके सरकार संपूर्ण देश की ओर से उन्हें श्रद्धांजलि अर्पित करे ।

(viii) Need to subsidize premiums paid by farmers under Agriculture Insurance Scheme and restructure the scheme to ensure increased benefits to the farmers

श्री राम सिंह कस्वां (चुरू): भारत सरकार द्वारा कृषि बीमा पर दी जाने वाली सब्सिडी कम करने, भारत सरकार व राज्य सरकार का प्रीमियम में हिस्सा घटाने के कारण किसान द्वारा दिए जा रहे प्रीमियम को काफी बढ़ा दिया गया है, किसान की हालत पहले से ही अत्यंत दयनीय है । उन्हें फसल बीमा का कभी पूरा भुगतान नहीं किया गया । फसलों की क्षति का आंकलन का प्रभावी तंत्र नहीं होने के कारण किसान को वाजिब हक नहीं मिल रहा है । मौसम आधारित संयंत्रों की स्थापना की गई है, उनके द्वारा सही आंकड़े नहीं दिए जा रहे हैं, इन आंकड़ों को सार्वजनिक भी नहीं किया जा रहा है, स्कीम से संबंधित अन्य जटिलताओं के कारण किसान पहले से ही परेशान है । प्रीमियम का भार किसान पर और अधिक पड़ने के कारण किसान के सामने और भी विकट संकट पैदा हो गया है ।

मेरा सरकार से आग्रह है कि पूर्व के अनुसार ही प्रीमियम लिया जाए एवं इस स्कीम का फायदा किसान को अधिक से अधिक मिले, इसकी व्यवस्था की जाए ।

(ix)Need to permit operation of Petrol pump and LPG Agency by the largest shareholder in the event of death or departure of one of the shareholders

श्री राकेश सचान (फतेहपुर): देश में इस समय पेट्रोल पंपों व गैस एजेंसियों को चलाने वाले व्यक्तियों को अत्यधिक परेशानियों का सामना करना पड़ रहा है । देश में पेट्रोल पंपों व गैस एजेंसियों को आवंटित करने के लिए जो गाइड लाइंस घोषित है उसके अनुसार यदि पेट्रोल पंप अथवा गैस एजेंसी के एक हिस्सेदार के अलग होने या मृत्यु होने पर अन्य हिस्सेदार जिनकी एजेंसी में 80 प्रतिशत हिस्सेदारी होने के बाद भी वह पेट्रोल पंप या गैस एजेंसी को नहीं चला सकता है । ऐसे पेट्रोल पंपों व गैस एजेंसियों का संचालन संबंधित ऑयल कंपनियां खुद ही करने लगती । इस वक्त करीब 1032 पेट्रोल पंपों को संबंधित ऑयल कंपनियां खुद ही चला रही है । ऐसी स्थिति उत्पन्न होने का कारण है कि यदि किसी एक छोटे हिस्सेदार की मृत्यु होने पर मृतक के रिश्तेदार अथवा बाकी बचे हिस्सेदारों जिनकी पेट्रोल पंप व गैस एजेंसी में हिस्सेदारी 5 से 10 प्रतिशत तक होती है, वे बड़े हिस्सेदारों (70 से 90 प्रतिशत) को एजेंसी चलाने में सहयोग नहीं देते है । ऐसे पेट्रोल पंप और गैस एजेंसी मेरे संसदीय क्षेत्र फतेहपुर (उ.प्र.) में भी है ।

अतः भारत सरकार के पेट्रोलियम व प्राकृतिक गैस मंत्रालय में मेरी मांग है कि वह अपनी गाइड लाइंस में परिवर्तन करे जिससे कि छोटे हिस्सेदारों के कारण बड़े हिस्सेदारों (70 या 90 प्रतिशत) को पेट्रोल पंप व गैस एजेंसी चलाए जाने से वंचित न किया जाए एवं उन्हें पेट्रोल पंप व गैस एजेंसी चलाए जाने का अधिकार दिया जाए ।

(x) Need to set up a Cancer Research Institute in Kanyakumari, Tamil Nadu

SHRIMATI J. HELEN DAVIDSON (KANYAKUMARI): Every year from my constituency Kanyakumari, people are travelling to the neighbouring State of Kerala for treatment of Cancer. In Kerala, from children to old age people, all are falling prey to this disease.

The nuclear research establishment conducted a detailed health study among the people living in higher natural background radiation regions (HBRRs) in Kerala and Tamil Nadu. Due to the presence of thorium and uranium, the background radiation in the fishing villages of all the coastal villages in the Kanyakumari district is very high.

So far, the Centre has completed a survey in Kerala and Tamil Nadu HBRR (i.e. higher natural background radiation regions). There are clinical records of 16,000 cancer patients from hospitals in Kanyakumari district. Unable to get proper treatment and care, they end up their life.

Most of the people in Kanyakumari are economically backward people, due to which they are unable to spend huge amount for treatment like Chemotherapy, blood transfusion etc. and for getting treatment they have to travel to far off places to other State or to Chennai.

So I urge upon the Government to set up Cancer Research Institute in Kanyakumari in Tamil Nadu which will be helpful not only for my constituency but also for nearby districts.

अध्यक्ष महोदया : अब जनरल बजट शुरु करने दीजिए। जनरल बजट के बाद जो समय होगा, उसमें करेंगे। अब जनरल बजट शुरु करने दीजिए।

…(व्यवधान)

MADAM SPEAKER: Please let us do it.

… (*Interruptions*)

12.07 hrs

At this stage, Shri A.K.S. Vijayan and some other hon. Members came and stood on the floor near the Table.

12.07 ½ hrs.

RESIGNATION BY MEMBER

MADAM SPEAKER: Hon. Members, I have to inform the House that Shri L. Rajagopal, an elected Member from the Vijayawada parliamentary constituency of Andhra Pradesh *vide* his letter, dated 18th February, 2014 has resigned from the membership of Lok Sabha. I have accepted his resignation with effect from 19th February, 2014.

… (*Interruptions*)

अध्यक्ष महोदया : ऐसा है कि अब अंतरिम बजट पर चर्चा करने का समय आ गया है और उसे पारित भी कराना है। इसलिए आप लोग कृपया बैठ जाइए। यह हमारा एक संवैधानिक कर्तव्य है। आप बैठ जाइए। उसके बाद भी कर लेते हैं।

...(व्यवधान)

MADAM SPEAKER: Tell me what is to be done. How will it be if we do not pass the Budget?

… (*Interruptions*)

अध्यक्ष महोदया : अगर बजट पारित नहीं होगा तो देश कैसे चलेगा? सब कुछ रुक जाएगा। सारी गाड़ी रुक जाएगी। सब कुछ एकदम स्थिर हो जाएगा। जनरल बजट पहले पास कर लेने दीजिए।

...(व्यवधान)

श्रीमती सुषमा स्वराज (विदिशा): अध्यक्ष महोदया, ये केवल दो विषय हैं। एक तो वह है जो शैलेन्द्र जी कुछ जातियों को अनुसूचित जातियों में शामिल कराने के लिए उठा रहे हैं और दूसरा मछुआरों का विषय है जिसमें मेरा भी नोटिस शुरु में है। ...(व्यवधान) मुझे लगता है कि ये दोनों विषय पांच-पांच मिनट में हो जाएंगे और फिर हम बहुत आसानी से अंतरिम बजट पर चर्चा कर सकेंगे।...(व्यवधान) आप इनको अपनी सीट पर जाकर इन विषयों को पांच पांच मिनट में उठा लेने दीजिए। फिर हम अंतरिम बजट शांति से कर सकेंगे।...(व्यवधान)

अध्यक्ष महोदया : दो विषय हैं। एक शैलेन्द्र जी का है और तम्बिदुरई जी, आप किस विषय पर बोलेंगे?

...(व्यवधान)

श्रीमती सुषमा स्वराज : उनका मछुआरों का विषय है।...(व्यवधान)

MADAM SPEAKER: Dr. Thambidurai, do you want to speak on the issue of fishermen?

DR. M. THAMBIDURAI (KARUR): Yes, I have given a notice for Adjournment Motion on this issue. … (*Interruptions*)

MADAM SPEAKER: How many Members will speak? Will two Members speak?

… (*Interruptions*)

MADAM SPEAKER: We cannot have a long discussion.

… (*Interruptions*)

12.09 hrs

PAPERS LAID ON THE TABLE – Contd.

MADAM SPEAKER: We will take up item no. 3.

Shri Kapil Sibal

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF LAW AND JUSTICE (SHRI KAPIL SIBAL): I beg to lay on the Table:--

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 2012-2013, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 2012-2013.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 10876/15/14)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2012-2013, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2012-2013.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above

(Placed in Library, See No. LT 10877/15/14)

अध्यक्ष महोदया : आपको बुलवा दे रहे हैं। मगर पूरी पूरी चर्चा इस पर आप न कर दें। कहीं ऐसा नहीं हो जाए कि इस पर पूरी चर्चा ही हो रही है।

...(व्यवधान)

12.10 hrs.

At this stage, Shri Shailendra Kumar and some other hon. Members went back to their seats.

अध्यक्ष महोदया : तीन लोगों को बुलवाएंगे। शैलेन्द्र जी, आप जल्दी बोलिए।

...(व्यवधान)

MADAM SPEAKER: Please be brief. I say this because you take a very long time.

... (*Interruptions*)

12.11 hrs.

SUMISSION BY MEMBERS

(i)Re: Pitiable condition of Muslims and 17 backward castes of Uttar Pradesh and their inclusion in the Scheduled Caste List.

श्री शैलेन्द्र कुमार (कौशाम्बी): माननीय अध्यक्ष महोदया, आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपका बहुत आभार व्यक्त करता हूं। उत्तर प्रदेश में 17 जातियों के अलावा कुछ और भी जातियां हैं जिनकी शैक्षणिक, आर्थिक और सामाजिक स्तर बहुत पिछड़ा है। राजभर, निशाद, मल्लाह, कहार, कश्यप, कुम्हार, धीमर, बिन्द, प्रजापति, धीवर, बियार, केवट, बाथम, मछुआ, तुराहा, माझी, गौड़, ये जातियां बहुत पीछे हैं। इनका कोई विकास नहीं हो रहा है। इनकी बराबर पुरानी मांग है कि इन्हें पिछड़ी जाति से हटाकर अनुसूचित जाति में शामिल किया जाए। उत्तर प्रदेश विधान सभा ने प्रस्ताव बनाकर केंद्र सरकार को भेजा है। केंद्र सरकार के पास मामला लंबित पड़ा हुआ है। हमने लगातार हाउस में आवाज उठाई है और तमाम बातें कही हैं। हमारे नेता माननीय मुलायम सिंह यादव जी ने भी इस बात को उठाया है लेकिन सरकार की तरफ से कोई जवाब नहीं आ पा रहा है। इसी प्रकार कोल जाति अनुसूचित जाति में है जो अनुसूचित जनजाति में जाना चाहती है।

आपने मेरी बात सुनी है, इसके लिए बहुत धन्यवाद। मेरा आपसे निवेदन है कि सरकार की तरफ से पोजीटिव जवाब आए, सकारात्मक जवाब आए क्योंकि ये 17 जातियां समाज में बहुत पिछड़ी हैं, इनका विकास नहीं हो पा रहा है, इनका जीवनस्तर बहुत खराब है। हम चाहते हैं कि आप सरकार को निर्देशित करें ताकि कोई पोजीटिव जवाब आए और इन जातियों को न्याय मिल सके। यही मेरा निवेदन है। हम चाहते हैं कि सरकार की तरफ से कोई जवाब आए। यह बहुत गंभीर मामला है। ...(व्यवधान)

डॉ. रघुवंश प्रसाद सिंह (वैशाली): मैं बिहार में भी कुछ जातियों के लिए अनुसूचित जाति के लिए मांग कर रहे हैं।...(व्यवधान)

अध्यक्ष महोदया : आप अपना नाम पटल पर जोड़ने के लिए भेज दीजिए।

...(व्यवधान)

श्री दारा सिंह चौहान (घोसी): माननीय अध्यक्ष महोदया, कुछ जातियों को छोड़ दिया गया था, मैं उनके बारे में कुछ कहना चाहता हं।...(व्यवधान)

अध्यक्ष महोदया : अभी शैलेन्द्र जी बोल रहे हैं। आपको बुलाएंगे। आपका नाम इसमें है। बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : शैलेन्द्र जी के अलावा किसी और की बात रिकार्ड में नहीं जाएगी।

...(व्यवधान) *

अध्यक्ष महोदया : बैठ जाइए। आपको बुलाएंगे।

...(व्यवधान)

श्री शैलेन्द्र कुमार : इन्होंने समाज के संरचना में अपनी भागीदारी सुनिश्चित की है। समाज और देश के विकास में अपनी महत्वपूर्ण भूमिका निभाई है। ...(व्यवधान)

MADAM SPEAKER: Hon. Member, please do not disturb him.

... (*Interruptions*)

श्री शैलेन्द्र कुमार : हम चाहते हैं कि आप सरकार को निर्दशित करें कि सरकार कोई सकारात्मक जवाब दे और इस पर विचार करे। पिछली सरकार ने भी प्रस्ताव भेजा है और इस बार भी उत्तर प्रदेश सरकार ने प्रस्ताव बनाकर भेजा है। हम चाहते हैं कि सरकार की तरफ से कोई जवाब आए। हमने बराबर मांग की है।

* Not recorded.

संसदीय कार्य मंत्री जी यहां बैठे हैं, तमाम कैबिनेट मिनिस्टर बैठे हैं। इस पर जवाब आना चाहिए। उत्तर प्रदेश में सच्चर कमेटी आयोग की रिपोर्ट भी लागू नहीं की गई है। मुस्लिमों की स्थिति दलितो से भी बदतर है, यह सच्चर आयोग ने लिखा है। आज तक सरकार ने इस पर कोई डिसकशन नहीं किया और न ही कोई सकारात्मक जवाब आया। ...(व्यवधान)

अध्यक्ष महोदया : अब आप बैठ जाइए।

...(व्यवधान)

श्री शैलेन्द्र कुमार : तमाम ऐसी जातियां हैं, जिस पर सरकार को जवाब देना चाहिए, विचार करना चाहिए। लेकिन सरकार की तरफ से कोई जवाब नहीं आ रहा है।...(व्यवधान)

अध्यक्ष महोदया : ठीक है। दारा सिंह जी, आप बोलिए।

...(व्यवधान)

श्री शैलेन्द्र कुमार : हम चाहेंगे कि आप सरकार को निर्देशित करें ताकि कोई जवाब आए।...(व्यवधान)

अध्यक्ष महोदया : आप बाध्य नहीं कर सकते, आप भी यह बात जानते हैं।

...(व्यवधान)

श्री शैलेन्द्र कुमार : जब तक जवाब नहीं आएगा, हम बैठ नहीं पाएंगे।...(व्यवधान)

अध्यक्ष महोदया : जवाब के लिए बाध्य नहीं कर सकते हैं।

...(व्यवधान)

श्री शैलेन्द्र कुमार : हमने बार-बार लगातार यह समस्या उठाई है। उत्तर प्रदेश विधान सभा ने सर्वसम्मति से प्रस्ताव बनाकर भेजा है। कम से कम सरकार की तरफ से जवाब आए कि विचार कर रहे हैं या करेंगे।...(व्यवधान) यह जवाब आना चाहिए। आप सरकार को निर्देशित करें कि कोई जवाब आए।...(व्यवधान)

अध्यक्ष महोदया : यहां कई मंत्रीगण बैठे हैं और आपकी बात सुन रहे हैं।

...(व्यवधान)

अध्यक्ष महोदया : अब आप दारा सिंह जी को बोलने दीजिए।

...(व्यवधान)

श्री शैलेन्द्र कुमार : जब तक जवाब नहीं आएगा, हम लोग कैसे बैठेंगे? कम से कम सरकार इस पर कोई जवाब दे। हम चाहते हैं कि फाइनेंस बजट पास हो। हम इसके लिए कटिबद्ध हैं। हम बजट पास कराने के लिए तैयार हैं। हम चाहते हैं कि सरकार की तरफ से कोई जवाब आए। ...(व्यवधान)

अध्यक्ष महोदया : अब आप बैठ जाइए।

...(व्यवधान)

श्री शैलेन्द्र कुमार : आप सरकार को इंगित करें ताकि सरकार से कोई जवाब मिले। हम आपसे मांग करते हैं। हमारा विनम्र निवेदन है। ये जातियां बहुत उपेक्षित हैं। समाज में इनका स्तर बहुत पीछे है। हम चाहते हैं कि सरकार की तरफ से जवाब आए।...(व्यवधान)

अध्यक्ष महोदया : श्रीमती ज्योति धुर्वे, श्री सोहन पोटाई और श्री निशिकांत दुबे को शैलेन्द्र कुमार द्वारा उठाए गए विषय के साथ संबद्ध किया जाए।

श्री दारा सिंह चौहान : माननीय अध्यक्ष महोदया, जब उत्तर प्रदेश में बहुजन समाज पार्टी की सरकार थी तब बहुत सी जातियां छूटी हुई थीं, उन सारी जातियों को शामिल करके विधान सभा से पास करके यहां भेजा गया था। तब आरक्षण का कोटा बढ़ा कर इन जातियों को अनुसूचित जाति में शामिल करने की सिफारिश की गई थी। मैं चाहता हूं कि जब माननीय मायावती जी मुख्यमंत्री था तब प्रस्ताव विधान सभा से पास कराकर भेजा गया था। आज जो लिस्ट आई है उसमें कुछ जातियों को छोड़ा गया था लेकिन ये पहली लिस्ट में शामिल हैं। मेरा निवेदन है कि इन जातियों को अनुसूचित जाति में शामिल किया जाए।

इसके साथ ही मेरा निवेदन है कि राज्य सभा में एससी एसटी का प्रमोशन में आरक्षण का पेंडिंग बिल तुरंत पास कराया जाए। हमारी यह मांग है।

12.15 hrs.

(ii) Re:Attacks on Indian fishermen and retrieval of Katchatheevu Island in order to find a permanent solution to the Tamil Nadu fishermen issue.

SHRI T.R. BAALU (SRIPERUMBUDUR): The fishermen of Tamil Nadu are daily subjected to coercion; they are even whipped and beaten to bleed. It becomes a daily ritual. The Sri Lankan Navy is arresting our fishermen in the mid-sea. That too, they intrude into the Indian waters and arrest our fishermen. They are arresting our fishermen and snatching their harvest, their nets and damaging their boats. For that matter, recently, I have taken a delegation of Members of Parliament of both the Houses belonging to the D.M.K to the hon. Prime Minister, and requested him to see that he takes necessary action to stop all these undoings of the Sri Lankan Navy. I have also requested the hon. Prime Minister to see that the stakeholders, representatives of both the Governments, along with the elected representatives of both the countries, sit together to see that the problem is solved once for all so that fishermen of both the countries go for fishing, without any problem whatsoever.

This problem has been lingering on for the past many years. In the past two or three years, more than 500 fishermen were subjected to coercion and many of them were killed by bullets. So, I would request the Government of India to intervene and a mechanism is arrived at so that the problem is solved once for all.

As of now, 52 fishermen were under arrest and kept in Sri Lankan jail. The Government of India should come forward and initiate a mechanism so that there will be permanent peace and Tamil Nadu fishermen do not face any further problem. . … (*Interruptions*)

MADAM SPEAKER: Shri P.L. Punia is allowed to associate with the issue raised by Shri T.R. Baalu. … (*Interruptions*)

DR. M. THAMBIDURAI : Madam, Speaker, the issue of fishermen of Tamil Nadu is a serious matter. For many years, the Sri Lankan Navy has been arresting our fishermen and taking them to their prisons` and keeping them there. Many incidents took place. About 500 fishermen were killed. Such sad incidents are continuously taking place. Our Hon. Chief Minister of Tamil Nadu has written many letters to the hon. Prime Minister and requested him to take necessary action. But the Union Government is not taking any action to see that arrested fishermen who were captive in Sri Lankan prisons are released. Recently, our Hon. Chief Minister of Tamil Nadu has written a D.O. letter to the Prime Minister stating that the Sri Lankan Navy is now acting with greater impunity and effectively thwarting Indian fishermen coming from the coastal districts of Tamil Nadu from peacefully pursuing their livelihood in their traditional fishing waters in the Palk Bay. Every fishing voyage of our fishermen is now laden with danger and the anxiety of possible attack, harassment, apprehension and custodial detention by the Sri Lankan authorities. It is extremely disheartening that hostile actions have been intensified by the Sri Lankan Navy after the recent fishermen level talks hosted in Chennai, which represented a positive step forward to resolve the livelihood issues through mutual agreement, between the fishermen of Tamil Nadu and of Sri Lanka with the support of their Governments.

In spite of peaceful talks being taking place, recently, seven mechanized fishing boats were taken away by the Sri Lankan Navy and also 29 fishermen were taken into custody and kept in jail. Apart from that, nearly 121 Tamil Nadu fishermen are there in Sri Lankan prison. I want to know what action is being taken by the Government of India on the efforts being taken by the Members of Parliament here, and also letters being written by our hon. Chief Minister of Tamil Nadu.

What action is the Government taking on this matter? DMK is telling that our Chief Minister is going on writing letters to the Prime Minister? What can our Chief Minister do? She can only write letters to the Prime Minister stating that the

Tamil Nadu fishermen are suffering and they are arrested by Sri Lankan Navy. DMK was an alliance partner in the Coalition and for so many years they were in the Government. Why can the DMK not persuade the Prime Minister to take action and see that our fishermen are released?

Madam, Katchativu Island is a very important issue. Katchativu was a part of India, but it was ceded to Sri Lanka without following any procedure. The Parliament has to accept and approve that, but no Resolution was passed in Parliament. How can the Government of Sri Lanka claim that Katchativu is a part of Sri Lanka? It is our territory. Katchativu is the place where we are able to get good fishes and that is why our Tamil Nadu fishermen are traditionally going there. But Sri Lanka is taking advantage of this position and arresting and also killing our fishermen. They are allowing Chinese people to come and fish there. This kind of thing is taking place. So, China is taking advantage of the situation. Our Foreign Policy has completely failed.

Recently, what did the Central Government say in the Supreme Court? They said that Katchativu issue is settled once and for all. How can they say that? So, we request the Central Government to take steps and get back Katchativu so that our fishermen can get their rights to fish in that area. Since we lost our rights, the Sri Lankan Government is misusing that and the Sri Lankan Navy is arresting our fishermen. We do not know what our Indian Navy is doing. Why can they not prevent this kind of arrest of our fishermen? So, these kinds of incidents are taking place. Therefore, we reiterate our demand that based on our Chief Minister's letter to the Prime Minister, the Government of India should take action immediately and release the 121 fishermen who are in prison in Sri Lanka.

MADAM SPEAKER: Dr. Ram Chandra Dome will associate himself with the matter raised by Dr.Thambidurai.

श्रीमती सुषमा स्वराज (विदिशा): धन्यवाद अध्यक्ष महोदया...(व्यवधान)

श्रीमती जयाप्रदा (रामपुर): अध्यक्ष महोदया, मुझे भी एक मिनट बोलने का समय दीजिए।

अध्यक्ष महोदया : आप इनके बाद बोल लीजिएगा।

श्रीमती सुषमा स्वराज : अभी यही मछुआरों का विषय है। महोदया, आपको याद होगा, जब आपने सर्वदलीय बैठक बुलाई थी, अपनी ओर से उठाये जाने वाले विषयों में मैंने इस विषय को भी चिह्नित किया था। आज चूंकि यह विषय सदन में उठा है, इसलिए मैं आपकी अनुमति से इसके साथ सम्बद्ध करना चाहती हूं। मैं उन्हें तमिलनाडु मछुआरे, तमिलनाडु फिशरमैन नहीं कहती, मैं कहती हूं इंडियन फिशरमैन फ्रॉम तमिलनाडु। वे तमिलनाडु में रहने वाले भारतीय मछुआरे हैं। अब यह केवल शब्द परिवर्तन नहीं है। इस शब्द के बदलते ही समस्या की व्यापकता समझ में आती हैं, पूरी दृष्टि बदल जाती है। वे भारतीय मछुआरे हैं, जिनकी सुरक्षा के लिए भारत सरकार जिम्मेदार है। जब हम तमिलनाडु फिशरमैन कहते हैं तो लगता है कि स्टेट सैन्ट्रिक कोई समस्या है। लेकिन वे इंडियन फिशरमैन हैं, हमारे भाई हैं। हमारे ऊपर उनकी सुरक्षा की जिम्मेदारी है। मैं आपको बताना चाहती हूं कि जब मैं एक संसदीय शिष्टमंडल लेकर श्रीलंका गई थी तो उनके राष्ट्रपति के साथ बातचीत में यह विषय मैंने बहुत जोरों से उठाया था तो उन्होंने कहा कि फिशरमैन ओनली लुक्स एट दि फिश। एक मछुआरा केवल मछली देखता है, आगे-पीछे कुछ नहीं देखता तो मैंने कहा कि अगर आपकी यह भावना है तो आप श्रीलंकन नेवी को क्यों नहीं कहते कि वह उन्हें गिरफ्तार न किया करे, न उन्हें मारा करे। लेकिन मेरे वहां से लौटने के बाद ही पांच मछुआरे मार दिये गये। उसके बाद भी कई मछुआरे मारे गये। अभी मैं रामेश्वरम गई थी, मेरे जाने के एक दिन पहले 38 मछुआरे पकड़ लिये गये। उसके बाद फिर 15 मछुआरे पकड़ लिये गये। अभी जैसा तम्बिदुरई जी कह रहे थे कि 121 से लेकर 125 तक मछुआरे आज श्रीलंका की जेल में हैं।

बालू जी मैकेनिज्म की बात कह रहे हैं। मैकेनिज्म तो था, परंतु कागज पर था। मैकेनिज्म यह था कि दोनों तरफ के ज्वाइंट सैक्रेटरीज बैठेंगे और इस समस्या को हल किया करेंगे और उसकी रेगुलर मीटिंग होगी। लेकिन मुझे दुख के साथ कहना पड़ता है कि जब मैने तत्कालीन विदेश मंत्री से यह बात की तो पता चला कि बरसों-बरस से मीटिंग ही नहीं हुई। फिर ऐसे मैकेनिज्म का क्या करना, जो केवल कागज पर हो। आज मैं यह कहना चाहती हूं कि उस समय यह तय हुआ था कि दोनों तरफ के फिशरमैन के साथ इकट्ठे बैठकर मीटिंग होगी, दोनों तरफ के मछुआरों के प्रतिनिधि जायेंगे और वे आपस में बैठकर समस्या का हल निकालेंगे। मुझे नहीं लगता कि वह बैठक आज तक हुई है। इसलिए मैं आज इस मंच से आपके माध्यम से

मांग करती हूं कि भारत सरकार तुरंत हस्तक्षेप करके हमारे जो मछुआरे तमिलनाडु में रहते हैं, मगर भारतीय मछुआरे हैं, उन्हें तुरंत रिलीज करने के लिए प्रयास करे और उन्हें रिलीज करवाये।

दूसरी बात मैं कहना चाहती हूं कि जो मैकेनिज्म कागज पर बना हुआ है, उसे एक्टिवेट करे, क्रियान्वित करवाये, ताकि वह बैठक बराबर हो।

तीसरी बात यह है कि उस मीटिंग के दौरान जो तय हुआ था कि दोनों तरफ के मछुआरों के प्रतिनिधि बैठेंगे। वे अपनी समस्याओं को जानते हैं, वे आपस में रिलेटिड भी हैं।

वे इसका एक स्थायी हल निकाल सकेंगे। वह मीटिंग तुरंत करवाई जाए ताकि इन घटनाओं की पुनरावृत्ति न हो। हम लोगों का दिल दहलता है, जब पता चलता है कि तीन साल की बच्ची का बाप मारा गया। अभी जब मैं रामेश्वरम गई तो कितनी विधवाएं मुझे मिलीं, कितनी ऐसी माताएं मुझे मिलीं जिनके बच्चे मार दिए गए थे। कोई छोटा-मोटा नंबर नहीं है, श्रीलंकाई नौसेना द्वारा हमारे सैंकड़ों मच्छुआरे मारे गए हैं और सैंकड़ों पकड़े हुए हैं। उनको रिजीज़ कराने के लिए हमें तुरंत प्रयास करना चाहिए। भारत सरकार से मैं मांग करती हूँ, यहां विदेश मंत्री तो नहीं बैठे हैं, लेकिन मैं संसदीय कार्य मंत्री जी से कहना चाहती हूँ कि आप भारत सरकार से कहें कि सरकार तुरंत हस्तक्षेप कर के हमारे उन मच्छुआरों को जो तमिलनाडु में रहते हैं, मगर भारतीय मच्छुआरे हैं, उनको रिलीज़ कराने के लिए प्रयास करें। ...(व्यवधान)

अध्यक्ष महोदया : श्री शिवकुमार उदासी, श्री देवजी एम. पटेल, श्री वीरेन्द्र कुमार, श्री वीरेन्द्र कश्यप एवं श्री अशोक अर्गल, स्वंय को श्रीमती सुषमा स्वराज के विषय के साथ संबद्ध करते हैं।

श्री शैलेन्द्र कुमार : मैडम, हम चाहते हैं कि इस पर सरकार की तरफ से कोई जवाब आए। ...(व्यवधान)

अध्यक्ष महोदया : अभी इसी विषय पर श्री एस.एस. रामसुब्बु जी भी बोल रहे हैं। उसके बाद आप बोल लीजिएगा।

...(व्यवधान)

SHRI T.R. BAALU :Madam, the hon. Minister wants to respond… (*Interruptions*)

MADAM SPEAKER: Let Mr. Ramasubbu also speak.

… (*Interruptions*)

MADAM SPEAKER: Please take your seat.

SHRI S.S. RAMASUBBU (TIRUNELVELI): Thank you, Madam. The fishermen community issue is a very important issue. The fishing community is affected in so many ways from the Sri Lankan side. This problem is taking place in Tamil

Nadu and Sri Lankan Border sea shore area frequently. This is an important and crucial problem of fishermen in Tamil Nadu.

The UPA Government is taking various steps by talking to the Sri Lankan Government… (*Interruptions*) Madam, he has already spoken… (*Interruptions*) Why is he shouting?… (*Interruptions*) This is a very important issue. I am also concerned about the fishermen community; our Government is also more concerned about the fishermen community… (*Interruptions*) I am telling the fact.

Madam, our fishermen community should have to be protected. It is a fact that in this regard the problem is always there with Sri Lanka. So, both the Governments and both the fishermen communities have to talk mutually to solve this problem. Our Government has made some suggestions to the Sri Lankan Government also. Our Government informed them to settle the matter amicably. But in spite of that, our Tamil Nadu fishermen are affected and they are put in jail in Sri Lanka. Our Government has already told the Sri Lankan Government to release these fishermen who are in prison. Our Government is taking this action.

Madam, it is continuously taking place there. We have to put an end to this fishermen community problem. Both the fishermen from Indian side and also from the Sri Lankan side have to sit together and have to bring an amicable settlement to this issue. Our Government have to insist the Sri Lanka Government to bring an amicable settlement there. The fishermen community people have to be protected. It is very important. They should not be in prison and they should be released immediately.

Madam, our UPA Government is taking action and in spite of that, though the Tamil people are affected there. Our UPA Government already gave more attention for the rehabilitation of the Tamils in Sri Lanka. In the same way our Tamil fishermen should also be protected.

Madam, I would like to give one suggestion here that we need a separate Ministry for Fisheries. If there is a separate Ministry in the Centre then it would be easy for the settlement of all these problems of our fishermen. So, there should

be one separate Ministry, a separate Minister and funds should be allotted for the fishermen community people and then only all the problems will be solved. So, I would urge upon the Government to look into this suggestion so that our fishermen are protected and our Government should take all the necessary action.

Thank you, Madam… (*Interruptions*)

MADAM SPEAKER: What is the subject? I do not have your notice.

… (*Interruptions*)

MADAM SPEAKER: I do not have anyone's notice.

… (*Interruptions*)

MADAM SPEAKER: Notice! What is the subject?

… (*Interruptions*)

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): Madam, we share the concerns of the hon. Members on the issue of fishermen community with Sri Lanka… (*Interruptions*)

अध्यक्ष महोदया : आप बैठ जाइये। अब हमने मंत्री जी को बुला लिया है।

…(व्यवधान)

श्री शरद यादव (मधेपुरा): महोदया, आप हमारी बात सुन लीजिए।…(व्यवधान) मैंने आपको नोटिस भी दिया है।…(व्यवधान) मैंने एस.सी., एस.टी., ओबीसी के लिए भी कहा है।…(व्यवधान)

अध्यक्ष महोदया : एक मिनट आप सुनिये। डोम जी, आप किस विषय पर बोल रहे हैं?

…(व्यवधान)

MADAM SPEAKER: Do not get up just like that.

… (*Interruptions*)

श्री शैलेन्द्र कुमार: महोदया, हम लोग जवाब चाहते हैं।…(व्यवधान)

अध्यक्ष महोदया : वे बैठेंगे तभी तो मंत्री जी जवाब देंगे।

…(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये।

…(व्यवधान)

अध्यक्ष महोदया : आप बैठिये।

…(व्यवधान)

अध्यक्ष महोदया : डॉ0 रामचन्द्र डोम जी, कृपया आप बैठ जाइये।

…(व्यवधान)

MADAM SPEAKER: Nothing will go in record.

(Interruptions) … *

MADAM SPEAKER: Hon. Member, nothing is going in record.

… (*Interruptions*)

अध्यक्ष महोदया : शरद यादव जी, आपको बुला देंगे। अब आप बैठ जाइये।

…(व्यवधान)

SHRI KAMAL NATH: Madam, we share the concern of hon. Members on the issue of the fishermen. It is because of the efforts of the Government of India that many fishermen have been released. We will continue to engage with Sri Lanka and ensure that no arrests are made. I will also bring this to the attention of the External Affairs Minister of the concerns expressed in this House, But I would like to assure everybody that the Government of India has viewed this with concern, has taken it up, has engaged and it is because of that so many fishermen have been released. … (*Interruptions*) जो बात हमारे माननीय सदस्य कह रहे थे…(व्यवधान)

SHRI T.R. BAALU : Sri Lankan Navy has arrested our fishermen when our boats are drifted whereas Sri Lankan fishermen were going up to Andhra and Odisha. How come are they going? Indian Navy should look at it. They are allowing them to go. … (*Interruptions*)

MADAM SPEAKER: Let him complete. आप बता दीजिए।

…(व्यवधान)

SHRI KAMAL NATH: Madam, this is not merely a concern of Members or of political parties, this is a concern of the whole country. I have said that due to the Government of India's efforts a large number of fishermen have been released.

---

* Not recorded.

We will continue with this engagement to ensure that there are no arrests made in future and all those who have been arrested are also released. That is our prime importance.

With regard to hon. Members concern about जो 17 जातियां हैं, जो उत्तर प्रदेश की विधान सभा ने पिछड़ी जातियों का प्रस्ताव पास किया है कि इनको अनुसूचित जाति में शामिल किया जाये।...(व्यवधान)

श्री दारा सिंह चौहान : इसके कुछ पहले की सूची जिसमें कुछ जातियां छूट रही हैं।...(व्यवधान)

श्री कमल नाथ : मैं तो उन 17 की बात कर रहा हूं जो...(व्यवधान)

श्री दारा सिंह चौहान : इसके पहले जो हमारी सरकार ने पास किया था, पहले कुछ जातियां छूट गयी थीं, उनको इंक्लूड करते हुए और कोटा बढ़ाते हुए।...(व्यवधान)

श्री कमल नाथ : महोदया, इस पर केवल एक प्रस्ताव नहीं है। विभिन्न विधान सभाओं का समय-समय पर ऐसा प्रस्ताव आया है। इस पर जानकारी लेकर मैं गृह मंत्री जी को सूचित करूंगा।...(व्यवधान)

अध्यक्ष महोदया : ठीक है। शरद यादव जी, आपको क्या कहना है?

...(व्यवधान)

श्री शरद यादव : महोदया, मैं एस.सी.,एस.टी. और ओबीसी वाले मामले पर कहना चाहता हूं।...(व्यवधान)

श्रीमती जयाप्रदा (रामपुर) : महोदया, मैं आपका एक मिनट लेना चाहती हूं।...(व्यवधान)

MADAM SPEAKER: I have not got your notice. I want to know what you want to speak on.

… (*Interruptions*)

12.33 hrs

At this stage, Dr. M. Thambidurai and some other hon. Members left the House.

MADAM SPEAKER: Just send me the notice as to what you want to say. I have no idea about what you want to say.

… (*Interruptions*)

12.34 hrs.

(iii) Re: Passing of Women Reservation Bill in Lok Sabha.

श्रीमती जयाप्रदा : महोदया, मैं जिस बात को रखना चाहती हूं, शायद यह पूरा सदन उससे सहमत होगा। मैं वुमन रिजर्वेशन के बिल के बारे में आपको याद दिलाना चाहती हूं। सदन का टेन्योर खत्म होने को आ रहा है। बार-बार हम उसी मुद्दे पर बात करते हैं कि वुमन को रिजर्वेशन बिल के बारे में बात करनी है, लेकिन अभी अनुसूचित जाति के लिए जो मामला उठा रहे हैं, मैं उनके बारे में भी बहुत चिन्तित हूं। मैं इसके बारे में जितना चिन्तित हूं, उतना ही मैं वुमन रिजर्वेशन के बारे में भी चिन्तित हूं। पूरे भारतवर्ष की जितनी महिलाएं हैं, उनका समर्थन करते हुए आज उनकी आवाज को मैं सदन के सामने लाना चाहती हूं।...(व्यवधान) मैं सरकार से यह बात कहना चाहती हूं कि...(व्यवधान)

अध्यक्ष महोदया : अब आप बैठ जाइये और उनको बोलने दीजिए। जब आप बोल रहे थे तो वे सुन रही थीं।

...(व्यवधान)

श्री शैलेन्द्र कुमार : महोदया, महिलाओं में भी आरक्षण होना चाहिए।...(व्यवधान)

अध्यक्ष महोदया : आप उनको सुनिये। आप बैठिये।

...(व्यवधान)

श्रीमती जयाप्रदा : महोदया, कुछ दल ऐसे हैं जो वुमन रिजर्वेशन को लाना नहीं चाहते हैं। राज्य सभा में इसे पारित किया गया है। कल आन्ध्र प्रदेश का विभाजन करने के लिए इतनी मेहनत करके अगर सरकार इसको पारित करा सकती है तो मैं पूछना चाहती हूं कि आखिर इस पर सरकार की नीयत क्या है?...(व्यवधान) मैं

चाहती हूं कि इस सदन में जितनी हमारी महिलाएं हैं, मैं आप सभी के सामने इसे लाना चाहती हूं और मैं सिर्फ सोशल कॉज के लिए बात करना चाहती हूं। पॉलिटिक्स में बहुत से दलों को सहमत करते हैं और हजारों बिल सदन में पास करा देते हैं, लेकिन वुमन बिल के लिए उनकी क्या राय है? यह मैं जानना चाहती हूं।...(व्यवधान)

अध्यक्ष महोदया : आप बैठिये। आप क्यों खड़े हो जाते हैं? आप एसोसियेट कर रहे हैं तो नाम भेज दीजिए।

...(व्यवधान)

अध्यक्ष महोदया : डा. प्रसन्न कुमार पाटसाणी, श्री देवजी एम.पटेल, श्री शिव कुमार उदासी तथा श्री रमेश विश्वनाथ काट्टी के नाम श्रीमती जयाप्रदा द्वारा उठाए गए विषय के साथ संबद्ध किए जाते हैं।

श्री कमल नाथ: अध्यक्ष महोदया, मैं माननीय सदस्या की बात से बिल्कुल सहमत हूँ। अगर इसमें सदन की सहमति बनती है तो मैं इस सदन का समय बढ़ाकर इस बिल को पारित करने के लिए तैयार हूँ।

श्री दारा सिंह चौहान : एस.सी. और एस.टी. आरक्षण के बारे में क्या है, वह भी बता दीजिए। ...(व्यवधान) उनके प्रमोशन में आरक्षण का बताइए कि क्या होगा। ...(व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ...[*]

अध्यक्ष महोदया : शरद यादव जी को सुन लीजिए। आप बैठिये।

...(व्यवधान)

अध्यक्ष महोदया : शरद यादव जी, आप बोलिये।

...(व्यवधान)

अध्यक्ष महोदया : आप लोग बैठ जाइए। ये कैसी सभा हो रही है? यहाँ पर ये सभा क्यों कर रहे हैं? आप अपनी-अपनी जगह पर बैठिये।

...(व्यवधान)

अध्यक्ष महोदया : आपकी बात हो गई है। आप बैठिये।

... (*Interruptions*)

MADAM SPEAKER: Shri Bwiswmuthiary, I will call you later.

... (*Interruptions*)

---

[*] Not recorded.

अध्यक्ष महोदया : आप बैठ जाइए। शरद यादव जी, आप प्लीज़ बोलिये।

(Interruptions)

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) …**

SHRI BASU DEB ACHARIA (BANKURA): Madam, the Women's Reservation Bill is pending for the last many years. … (*Interruptions*)

अध्यक्ष महोदया : आप बैठ जाइए बसुदेव आचार्य जी।

Now, Shri M.B. Rajesh.

12.37 hrs.

(iv)Re : Alleged incident of assault by CRPF and Delhi Police on Members of Parliament.

SHRI M.B. RAJESH (PALAKKAD): Madam, with deep pain and anguish, I would like to draw the attention of this august House, the Government and the hon. Speaker to a shocking incident of assault by CRPF and Delhi police on me and another hon. Member of the other House, a senior aged hon. Member of the other House.

Madam Speaker, on 14th February by around 4.30 p.m. we were waiting for a car, which was sent from the Kerala House, in front of our home in the V.P. House in Rafi Marg. At that time we saw a group of North East students being attacked by CRPF right in front of the V.P. House. We were witnessing that. Then, as responsible Members of Parliament and as responsible representatives of the people, we went there and asked the police, "Why are you brutally attacking these innocent students?" We introduced ourselves and we showed our Identity Cards. We told them that we are the Members of Parliament. Despite that, they caught our collar and dragged us on the road, and they thrown us inside the bus. I was hit with *lathi* just below my chest and I was beaten on my right leg, and then they abused us, insulted us and threatened us. This is shocking. They told us: "You all MPs are criminals". They abused us like anything. Then, we were taken to the Parliament Street Police Station and there we saw a group of students, most of the girl students from the Delhi University and many other Universities. They complained to us that the male police not only attacked them but also they sexually harassed them. They pointed out who are the responsible police officers. Some students were present there. They complained that these people even sexually harassed them.

Then, senior leaders and Members of Parliament came; the police officials apologized to us and we were released after one hour.

I do not accept their apology because it was an insult and it was a blatant violation of privilege.

Madam Speaker, what we did was in the true spirit of the concern expressed by this House a few days ago.

Madam Speaker, the other day, you made an announcement from the chair condemning the attacks on the North-Eastern students; and the entire House, despite various other differences, unanimously accepted that announcement.

I believe that I also acted in the true spirit of that condemnation of this House. It was proper for me… (*Interruptions*)

MADAM SPEAKER: All right.

SHRI M.B. RAJESH : Madam, give me just one more second. I want to conclude… (*Interruptions*)

MADAM SPEAKER: Just one minute. I want to speak. What is this? I want to speak from the Chair.

… (*Interruptions*)

SHRI M.B. RAJESH : Madam, let me conclude

MADAM SPEAKER: Please sit down. I want to speak from the Chair. I want to speak on behalf of all of you from the Chair.

Let me speak because I want to really condemn this incident on behalf of the whole House unequivocally. It is concerning the safety and the dignity of the Members of Parliament – Members of this House -- and also the safety and dignity of all the people – young, old of North-East -- and also of the women and girls of our country.

So, we have taken cognizance of it. You please send me a written complaint. I will take action on that.

I would now request the hon. Minister to kindly respond.

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS(SHRI KAMAL NATH): Madam...… (*Interruptions*)

12.45 hrs.

(v) Re : Alleged ill-treatment to the students and people of North-Eastern region.

SHRIMATI BIJOYA CHAKRAVARTY (GUWAHATI): Madam Speaker, I want to bring it to your notice that nowadays, North-Eastern students and other North-Eastern people who are doing jobs in Delhi, have been issued urgent notices to vacate their residential houses.

Madam, as we also know, the North-East comprises of seven States and Sikkim has also joined them. The important point is that thousands and thousands of students and other people from the North-East are here in Delhi for better education, for better facilities and better jobs. But now, all of a sudden, they have been given notices to vacate their houses.

You know that there is already a sense of alienation in the minds of such people. If such things happen, what will be their fate? The entire North-East is surrounded by the foreign countries. China is already increasing its activities in Arunachal Pradesh. Mayanmar is now a hub of extremists. So, if such things happen here, where will the people of North-East go?

That is why we urge, Madam Speaker, that you must come to the rescue of the North-Eastern people. Your intervention will only help them.

MADAM SPEAKER: Thank you so much.

… (*Interruptions*)

SHRI KAMAL NATH: Madam, what the hon. Member has said...… (*Interruptions*)

MADAM SPEAKER: Hon. Minister is responding. Please listen to him.

… (*Interruptions*)

MADAM SPEAKER: Please address the Chair.

SHRI KAMAL NATH: Madam, what the hon. Member has said is deplorable and condemnable; and I think the strictest possible action should be taken against the those police officials. … (*Interruptions*)

अध्यक्ष महोदया : सुन लीजिए, मंत्री जी कुछ कहना चाह रहे हैं। कृपया करके सुन लीजिए।

…(व्यवधान)

SHRI KAMAL NATH: This House is concerned...… (*Interruptions*)

MADAM SPEAKER: I know it is a very sensitive matter.

… (*Interruptions*)

SHRI KAMAL NATH: This House is concerned about what is being happening with those from the North-East -- young and old. The Government is seized of this matter. I would request that as soon as this Report from the hon. Member about the incident, which, I repeat, is deplorable and condemnable is received, I will request the hon. Home Minister also to take the strictest possible action against those officials for the misbehaviour and also for the attitude and approach towards the North-Eastern students.

MADAM SPEAKER: And, the girls.

SHRI KAML NATH: Yes, of course. It is incumbent upon us to stand by them at this point of time.

MADAM SPEAKER: Now, Shri Sharad Yadav.

… (*Interruptions*)

MADAM SPEAKER: Those who want to associate themselves with this incident, they may send the slips; and their names will be associated.

… (*Interruptions*)

MADAM SPEAKER: The names of Shri Badruddin Ajmal, Shri Prem Das Rai, Shri Jitender Singh Malik, Shri P.L. Punia, Shri Khagen Das, Shri Joseph Toppo, Shrimati Jaya Prada, and Shri Lalit Mohal Suklabaidya will be associated in connection with the issues raised by Shri M.B. Rajesh and Shrimati Chakravarty.

12.50 hrs.

(vi) Reservation policy for SC/ST/OBC in the aftermath of judgement of Supreme Court of India on the writ petition of AIIMS faculty vs. Government of India.

अध्यक्ष महोदया : जो भी माननीय सदस्य अपने आपको इस मामले से संबद्ध करना चाहते हैं, वे अपने नाम सभा पटल पर भेज दें।

…(व्यवधान)

श्री शरद यादव (मधेपुरा): अध्यक्ष महोदया, जो मामले सदन में उठाए गए हैं, मैं उनका समर्थन करता हूं। खासकर, तमिलनाडु के फिशरमैन को रिलीज होना चाहिए। मैं एक निवेदन आपसे करना चाहता हूं और मैंने कई बार आपको नोटिस भी दिया है। हाउस में एससी, एसटी और ओबीसी का आरक्षण का मामला उठा। अल्तमस कबीर जो हमारे तत्कालीन चीफ जस्टिस थे, उनकी नई बैंच बैठी और उन्होंने फिर फैसला किया कि सरकार फैसला करे। यहां कमल नाथ जी बैठे हैं। यह 80 फीसदी पॉपुलेशन का मामला है। आप ने कहा था कि अगर कोर्ट से ठीक फैसला नहीं हुआ तो हम इस के लिए संविधान संशोधन कराएंगे। मैं मानता हूं कि आप ने भी सारे सदन के साथ कहा कि इस पर संविधान संशोधन होना चाहिए। अदालत ने लिख कर दिया कि सरकार तय करेगी। डीओपीटी ने जो ऑफिस मेमोरैन्डम निकाला, वह उन्हीं लोगों को दे दिया जिन्होंने लगातार उस बात को रोकने का काम किया।

यह पब्लिक सेक्टर से पूछना है। यह यूनिवर्सिटी से पूछना है। यह पूछना है सारे पब्लिक सेक्टर से। यह पूछना है कि आप बताइए कि यह सुपर स्पेशिएलिटी पोस्ट क्या है? यहां कपिल सिब्बल साहब ने बाक़ायदा कहा कि जो रिज़र्वेशन आज है, उसको हम किसी तरह से भी बदलने नहीं देंगे, हम कोर्ट में जा रहे हैं। कोर्ट ने फैसला दे दिया। कमल नाथ जी, आप ने भी उनकी ओर से इस सदन में कहा। यह इस सदन की अवमानना है। आपका डीओपीटी कौन होता है? क्या आप बाघ के सामने बकरी बांधना चाहते हैं? जिन लोगों ने सर्वनाश करके रखा है और यहां जो लोग बैठे हैं वे कभी भी इन 80 फीसदी लोगों की बात को नहीं उठाते। वे सबकी बात उठाते हैं, लेकिन हिन्दुस्तान के इन गरीब लोगों की बात उठाने का काम नहीं करते हैं।

अध्यक्ष महोदया, मैं आप से कहूंगा कि आपके सामने यह तय हुआ था कि इस पर संविधान संशोधन होगा। यह सरकार के हाथ में था। वर्ष 1971 का मामला उठाकर आज लाया जाता है। क्या-क्या हुआ है? महात्मा जी और बाबा साहब अंबेडकर के बीच जो समझौता हुआ, उस को तोड़ने का काम पहले

दिन से हुआ है। अगर इसे नहीं करना है तो आप इसे खत्म कीजिए। आपने जबरदस्ती का ऐसा काम बनाकर क्यों दे दिया है जिसमें मिलता कुछ नहीं है और यहां पर माथा मारना पड़ता है। आप क्यों नहीं संविधान संशोधन का प्रस्ताव लाते हैं? यह डीओपीटी कौन होता है? क्यों इस ने उन्हीं लोगों को, जो इस काम को सप्रेस करने वाले हैं, इस काम को दबाने वाले हैं, इस काम को समाप्त करने वाले हैं, यह काम दे दिया। क्या हुआ बैकवर्ड क्लास का? क्या हुआ आपके बजट में? आप ने सब का नाम लिया। दो-तिहाई आबादी पिछड़े लोगों की है।

चिदम्बरम साहब, मैं रिज़र्वेशन से नहीं आया हूं। जैसे आप पढ़ कर आए हैं, वैसे मैं आया हूं। मैं फर्स्ट क्लास फर्स्ट हूं। मैं कभी रिज़र्वेशन से नहीं आया। लेकिन यह मामला सुषमा जी नहीं उठातीं, आप नहीं उठाते। मुझे तक़लीफ होती है कि मैं हर बार खड़ा होता हूं।

आप यह बताइए कि सुप्रीम कोर्ट का फैसला जो दत्तू साहब ने दिया है, यह फैसला तो आपके हाथ में दिया था। आप इस फैसले को क्यों दूसरों के हाथ में दे रहे हैं? आप क्यों इसे उन लोगों को दे रहे हैं? यह जो यूपीएससी है, यह भारतीय भाषाओं के बच्चों का सर्वनाश करती है। लेकिन आप बोलते नहीं है? नारायणसामी जी अभी यहां से चले गए हैं। आपने ऐसा क्यों किया? किस बात के लिए किया? क्या आप चाहते हैं कि यहां रण हो? आप इस रिज़र्वेशन को खत्म कीजिए। हम नहीं चाहते। आप महिला आरक्षण के मामले में तत्काल खड़े हो गए थे। यहां क्या सहमति हुई थी कि सब लोग मिल कर करेंगे। आप करके देखिए। हम कह रहे हैं कि हिन्दुस्तान की जो वास्तविकता है, उसे सौ फीसदी इनैक्ट कीजिए। महिलाओं को सौ फीसदी रिज़र्वेशन दीजिए। मैं पहला आदमी होऊंगा जो इस इस मामले पर खड़ा हूंगा। लेकिन आप मुट्ठी भर लोगों को रिज़र्वेशन दे कर इन पिछड़ी जातियों को खत्म करना चाहते हैं? जो दो-चार मुसलमान आते हैं, उनको खत्म करना चाहते हैं। आपने इसी सदन में जो आश्वासन दिया, आप क्यों इसे बदलना चाहते हैं? यह अंतिम सदन है। यह सदन चल नहीं पाता है, नहीं तो आपको पता चल जाए कि आप कितने हैं, हम लोग कितने हैं? लेकिन ये दर्द और तक़लीफ से भरे हुए हैं। इनके पास ज़ुबान नहीं है। ये बोल नहीं पाते हैं। आपकी सरकार, आपकी व्यवस्था रोज़ इनके साथ षडयंत्र करती है। इससे अच्छा है कि आप इसे खत्म कर दीजिए। आप क्यों इसे जबरदस्ती चलाकर रखते हैं? एक तरफ़ आप लोगों को बताते हैं कि ये उठ गए।

आप 4.5 परसैंट ग्रुप ए में देते हैं। पूरी की पूरी आबादी में एक ज्वाइंट सैक्रेट्री, सैक्रेट्री नहीं। यहां आप कहते हो कि ये कुछ लोगों ने खा लिया, खाने वाले बताओ। थाली में खाना नहीं रखते हो और बंटवारा करते हो। आप कहते हो कि इसका, उसका रिजर्वेशन करना है। आपने क्यों दिया? डीओपीटी ने ऑफिस

मेमोरेंडम क्यों निकाला, किस से पूछ कर निकाला? मैंने प्रधान मंत्री जी को लिखा है। मैं आपसे कहना चाहता हूं कि यह अंतिम सत्र है, लेकिन अगली बार भी यह छोड़ा नहीं जाएगा। हम 40 साल से आ रहे हैं, फिर यहां आएंगे। ...(व्यवधान) आप इस तरह का व्यवहार नहीं कर सकते। आप कांस्टीट्यूशन अमेंडमेंट लाइए। ...(व्यवधान) मुलायम सिंह जी, दारा सिंह जी, बालू जी, सब लोग कह चुके हैं कि संविधान संशोधन लाइए। सभी लोगों ने बोला है। हम लोग ज्यादा हैं। पार्टियों में फंसे हुए हैं, इसलिए लोग नहीं बोलते। ये सब जो आपके यहां भी बैठे हैं, वे मेरी बात पर चुपचाप ताली बजाते हैं। ऐसा मत सोचिए, आप दिल्ली तक बैठे हो। सब सूबों में साफ किया है, यहां भी नहीं छोड़ेंगे। चाहे आप कुछ भी कर लीजिए, लेकिन रिजर्वेशन के नाम पर हम लोगों को रोज ज़लील मत करिए। हम लोगों को रोज इस सदन में चिल्लाने के लिए खड़ा मत करिए। इसके जिम्मेदार आप हैं। आपने कहा था कि संविधान संशोधन सदन की इच्छा है, हम कर देंगे। आपने फिर से संविधान संशोधन की बेंच बैठा ली। फिर उसने कह दिया कि हमारा काम नहीं है, सरकार दे दे। आपने कास्ट सेंसस कराया। चार हिस्सों में आपने कर दिया। आप हमारी गिनती नहीं करना चाहते और चाहते हो कि देश चल जाए। आप ये बजट मुट्ठी भर लोगों के लिए लाते है, हमारे लिए इस बजट में कुछ नहीं है। थोड़ा-बहुत बाबासाहेब और महात्मा जी ने दिलाया था, उसको आप रोज छीनते हैं, छुड़ाते हैं दबाते हैं, और तबाह करते हैं। हम खड़े नहीं हो पाते। क्या इससे बड़ी कोई समस्या है? हजारों वर्ष से ये भुगत रहे हैं। हजारों वर्ष से दुख और तकलीफ में हैं। इनके लिए दर्द नहीं है। मन बदल कर समाज बदलेगा, लेकिन आपका मन बदलने को तैयार नहीं है। आपका मन बदलता नहीं है, इनका मन बदलता नहीं है। हम कितना ही बोलें। आपने कहा था, सभी ने कहा है।...(व्यवधान)

श्रीमती सुषमा स्वराज : हमने बोला।...(व्यवधान)

श्री शरद यादव : आपने क्या बोला, आपने सब चीज बोली, लेकिन इस दर्द को आपने नहीं बोला।...(व्यवधान)

अध्यक्ष महोदया: आप इधर देख कर बोलिए।

...(व्यवधान)

श्री शरद यादव : ये बोलें, ये बोलते हैं और आप बोलते हैं।...(व्यवधान) सुषमा जी हमारे साथ रही हैं, लेकिन इनके मन में कभी दर्द नहीं हुआ। ...(व्यवधान) आप हमारे साथ रही हैं।...(व्यवधान) क्या बात कर रही हैं। मधुलिमये जी, डॉ. लोहिया और जयप्रकाश जी के द्वारा ही आप यहां बैठी हैं।

अध्यक्ष जी, सरकार तत्काल जवाब दे। आपकी नहीं चलेगी, सरकार बताए, इस पर डीओपीटी का जो नोटिस है, उसको वापस करो, आप तय करो। जब आपने कहा कि अभी का जो रिजर्वेशन

है।...(व्यवधान) यह कास्ट सेंसस आपने चार हिस्सों में बांट दिया। स्टेट गवर्नमेंट, रूरल डेवेलपमेंट और अरबन डेवेलपमेंट को दे दिया। चिदम्बरम साहब यहां बैठे हैं, ये भले आदमी हो सकते हैं, अपना जन्म ये भूलते नहीं हैं। .ये इन्होंने पूरी तरह समाप्त कर दिया। आप हमारी गिनती करने को तैयार नहीं हैं, हमारी संख्या गिनने को तैयार नहीं हैं। आप महिलाओं के रिजर्वेशन की बात करते हैं। हिन्दुस्तान की महिला शादी-विवाह में जाति के चलते गुलाम है। उस जात को तोड़ो। मैंने कहा कि अंतरजातीय शादी वालों को सुरक्षा दे दो, आप नहीं देते। मां-बहन-बेटी के साथ जुल्म है, ये ऊपरी है। कितने ही कानून बना लो, ये खत्म नहीं होगा। हिन्दुस्तान में जाति के चलते मां को आपने गुलाम करके रखा है, जाति बना कर रखी है। इसलिए यह देश तबाह है। जाति ने तबाह किया। ये हजारों साल तक किसी के सामने जीत नहीं सके। इस पर कोई बात नहीं करता है। आप जातियों का लाभ उठाते रहते हैं। ये पूरी दिल्ली आपकी मुट्ठी में है। हर जगह आप हमें काटते हैं। क्यों आपने दिया?...(व्यवधान) डीओपीटी ने ऑफिस मेमोरेंडम क्यों दिया? कास्ट सेंसस के बारे में आपने क्या किया? आपकी क्या हालत है, ये बताइए? ...(व्यवधान)

अध्यक्ष जी, मैं यही आपसे कहूंगा, मुझे माफ करना, मैं बहुत तकलीफ में बोला हूं।

अध्यक्ष महोदया: अब आप सब अपने को इससे जोड़ लीजिए, क्योंकि हमें अब अंतरिम बजट कराना है।

...(व्यवधान)

अध्यक्ष महोदया: श्री अजय कुमार, श्री बदरूद्दीन अजमल, श्री भूदेव चौधरी, श्री महेश्वर हजारी, श्री बैद्यनाथ प्रसाद महतो, डॉ. किरीट प्रेमजीभाई सोलंकी, श्रीमती पूनम वेलजीभाई जाट, श्रीमती दर्शना जरदोश, श्रीमती जयश्रीबेन पटेल, श्री पी.एल. पुनिया और श्री शैलेन्द्र कुमार अपने आपको श्री शरद यादव जी के विषय के साथ सम्बद्ध करते हैं।

...(व्यवधान)

श्री शैलेन्द्र कुमार : मैडम, इनको बुलवा दीजिए।...(व्यवधान)

अध्यक्ष महोदया: मुलायम सिंह जी, बहुत संक्षेप में बोल दीजिए। समय नहीं है, मुझे अन्तरिम बजट पास कराना है, बोलिये। मुलायम सिंह जी बोल रहे हैं। आप बैठिये।

...(व्यवधान)

अध्यक्ष महोदया: आप बोलिये।

श्री मुलायम सिंह यादव (मैनपुरी): अध्यक्ष महोदया, अभी माननीय शरद यादव जी ने जो सवाल उठाया, वह गम्भीर है और वह सवाल देश के लिए सबसे ज्यादा उचित होगा। लेकिन अब यह मत समझना, चाहे गरीब हों, चाहे पिछड़े हों, चाहे मुसलमान हों, चाहे दलित हों, इनको अब बहुत दिनों तक दबाया नहीं जा सकता

है। अब उनमें जागृति आ गई है और जागृति ऐसी आ जायेगी, संसदीय कार्य मंत्री जी, कि आपको जीतना मुश्किल हो जायेगा। हम जीतेंगे, हम एक बार नहीं जीते हैं, जाने कितनी बार जीते हैं। 11 बार विधायक जीते और पांच बार पार्लियामेंट में जीते और अब फिर जीतकर आएंगे।

मैं आज कहना चाहता हूं कि सर्वदलीय बैठक हुई थी और सर्वदलीय बैठक में सब ने मिलकर तय किया था, सर्वसम्मति से तय हुआ था और सर्वसम्मति से तय होकर के हमने कहा था कि आप सीधे यहीं सदन में संशोधन पास कीजिए, लेकिन कपिल सिब्बल साहब बोले कि नहीं, सुप्रीम कोर्ट में जाएंगे। हमने कहा था कि सुप्रीम कोर्ट में राहत नहीं मिलेगी। सुप्रीम कोर्ट राहत नहीं देगा, यहां कीजिए, बहाना मत कीजिए। उस दिन सर्वदलीय मीटिंग में भी कहा था और सदन के अन्दर भी कहा था, लेकिन आपके हाथों फिर भी सुप्रीम कोर्ट ने आपको ही दे दिया, फिर जो शरद यादव जी ने कहा, वही मैं कह रहा हूं कि या तो हां करो या ना करो। फिर हम लोग मैदान में जाएंगे और हम मैदान में ऐसे जाएंगे कि आपको मुश्किल हो जायेगी। आप समझते हैं कि किसने इतने दिन राज किया, पूरा का पूरा 1947 के बाद कुछ वर्षों को छोड़ करके आपने किया है। अगर सबसे ज्यादा मुसलमानों को पीछे किसी ने किया है तो आपने किया है। ...(व्यवधान) सच्चर आयोग को किसने बैठाया था, माननीय प्रधानमंत्री जी और आपकी सरकार ने और वह रिपोर्ट किसके पास है, आपके पास है।

इसी तरह से मुसलमानों को परेशान करने और महिलाओं के बारे में जो मैंने कहा, उसमें भी एक षड़यंत्र है। मैं कह रहा हूं कि उसमें एक षड़यंत्र है। आप मुसलमानों को, पिछड़ों को, दलितों को अलग आरक्षण दीजिए, उनके लिए आरक्षण कीजिए। महिलाओं के बारे में भी यह षड़यंत्र है। आप सब षड़यंत्र ही षड़यंत्र करते जा रहे हैं। ऐसा मत समझना, अब हम लोग नासमझ नहीं रह गये और सब को कहना चाहते हैं कि नासमझ नहीं हैं, सब जागरूक हैं, चाहे माइनोरिटी के लोग हों, चाहे दलित हों। हम ऊंची जाति के गरीबों के भी पक्ष में हैं। अगर गिरी जाति के पक्ष में हैं तो ऊंची जाति के पक्ष में भी हैं, हम गरीबों के पक्ष में हैं। फिर आप बता दीजिए कि क्यों इसको नहीं कर रहे हैं, आपको साफ बात बतानी चाहिए, क्योंकि, यह अन्तिम सत्र का अन्तिम दिन है। हमको अब मौका नहीं मिलेगा, इसलिए अध्यक्ष महोदया, आप ही हस्तक्षेप कीजिए। यह सब के साथ बहुत षड़यंत्र है। आप दलितों के बारे में क्या जानते हैं, आप मुसलमानों के बारे में क्या जानते हैं, कभी गरीबों के मौहल्लों में गये और कभी पिछड़े गरीबों के मौहल्लों में गये, कभी दलितों में गये? ...(व्यवधान)

अध्यक्ष महोदया: धन्यवाद, मुलायम सिंह जी, अब समाप्त करिये।

श्री मुलायम सिंह यादव : उनको आप पीछे नहीं रख सकते। इसलिए मैं आपसे अपील करता हूं, ये सही कह रहे हैं कि आपने इतना राज किया।...(व्यवधान)

अध्यक्ष महोदया: अब आप समाप्त करिये। जो-जो इससे अपने को जोड़ना चाहते हैं, सम्बद्ध करना चाहते हैं, वे अपने को सम्बद्ध कर लें। आप इससे अपने को जोड़ लीजिए। हम अब सब को अलग-अलग नहीं बुलवा सकते हैं। हमें बजट पास करवाना है।

...(व्यवधान)

श्री मुलायम सिंह यादव : मैं आपसे अब भी कह रहा हूं कि सावधान हो जाइये। हम सरकार से अब भी कहना चाहते हैं कि आपसे 17 जातियों के बारे में मैंने कहा था, जो 17 जातियां हैं, जिनके बारे में आज सवाल उठा था, पहले भी मैंने आपसे 17 जातियों के बारे में बातचीत की। 17 जातियों को अभी तक कुछ नहीं मिला। ...(व्यवधान)

अध्यक्ष महोदया: ठीक है। बहुत धन्यवाद। ऑनरेबिल मंत्री जी बोल रहे हैं, आप बैठिये। अब आप सुनिये, मुलायम सिंह जी। अब आप लोग भी सुनिये। वे बोल रहे हैं, खड़े हो गये।

श्री मुलायम सिंह यादव : आप कहते हैं कि हक दे दिया। आप बताइये कि बैकवर्ड जातियों के यू.पी. में कितने आई.ए.एस. हैं। यू.पी. में 550 में डायरैक्ट आई.ए.एस. में मुश्किल से 10-11 लोग हैं। ...(व्यवधान)

अध्यक्ष महोदया: कमलनाथ जी बोल रहे हैं, अब आप सुनिये।

...(व्यवधान)

अध्यक्ष महोदया: आप भी बैठ जाइये।

...(व्यवधान)

श्री मुलायम सिंह यादव : पी.सी.एस. में जरूर कुछ हो गये हैं। लेकिन पूरे उत्तर प्रदेश के अन्दर आज आई.ए.एस. कैडर के मुश्किल से 10 या 12 लोग हैं, 550 में।

अध्यक्ष महोदया: सिर्फ मंत्री जी की बात रिकार्ड में जायेगी, अब आप बैठ जाइये। He is speaking now.

(Interruptions) … *

MADAM SPEAKER: We cannot have an open discussion. Are we going to have an open discussion, I want to know.

(Interruptions) … *

---

* Not recorded.

13.00 hrs.

शहरी विकास मंत्री संसदीय कार्य मंत्री (श्री कमल नाथ) : मैडम, हमारा नजरिया, हमारा दृष्टिकोण, और हमारी नीयत बिल्कुल स्पष्ट है। …(व्यवधान) जो भी कानून, जो भी संशोधन इसमें पास करना है, मैं सदन का समय बढ़ाने को तैयार हूं और इसको पास करने को तैयार हूं। …(व्यवधान) आप सब तय कर लीजिए। …(व्यवधान) हम कानून लायेंगे। …(व्यवधान)

SHRI T.R. BAALU (SRIPERUMBUDUR): Madam, we are ready. …(*Interruptions*)

13.01 hrs

INTERIM GENERAL BUDGET (2014-2015)- GENERAL DISCUSSION
DEMANDS FOR GRANTS ON ACCOUNT – (GENERAL)-2014-2015
AND
DEMANDS FOR SUPPLEMENTARY GRANTS –(GENERAL)-2013-2014

MADAM SPEAKER: The House will now take up General Discussion on Interim Budget (General) for 2014-15, discussion and voting on Demands for Grants on Account (General) for 2014-15, and Supplementary Demands for Grants (General) for 2013-14.

Hon. Members present in the House, whose cut motions to the Demands for Grants on Account in respect of the Budget (General) for the year …

… (*Interruptions*)

MADAM SPEAKER: When shall I take up discussion on Interim Budget?

… (*Interruptions*)

MADAM SPEAKER: You have spoken.

… (*Interruptions*)

13.01½ hrs

At this stage, Shri P.L. Punia, Shri Shailendra Kumar, Shri Kaushalendra Kumar, Shri Adhi Sankar and some other hon. Members came and stood on the floor near the Table.

… (*Interruptions*)

MADAM SPEAKER: What are you doing? What do you want?

… (*Interruptions*)

MADAM SPEAKER: I want to know what you want.

… (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 2.00 p.m.

13.02 hurs

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs.

The Lok Sabha reassembled at Fourteen of the Clock
(Madam Speaker *in the Chair*)

…(व्यवधान)

श्री मुलायम सिंह यादव (मैनपुरी): अध्यक्ष महोदया, हमने सवाल उठाया है। …(व्यवधान) हम बोलना चाहते हैं।…(व्यवधान)

14.01 hrs.

At this stage, S/Shri Shailendra Kumar, Arjun Roy, Shrimati Paramjeet Kaur Gulshan and some other hon. Members came and stood on the floor near the Table.

… (*Interruptions*)

14.02 hrs.

INTERIM GENERAL BUDGET (2014-2015)- GENERAL DISCUSSION
DEMANDS FOR GRANTS ON ACCOUNT – (GENERAL)-2014-2015
AND
DEMANDS FOR SUPPLEMENTARY GRANTS –(GENERAL)-2013-2014… Contd

MADAM SPEAKER: Item No. 24 to Item No. 26 shall be taken up together.

Hon. Minister of Finance, Shri P. Chidambaram.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Madam Speaker, with your permission, I beg to lay on the Table of the House certain very few minor corrections in the list of General Budget documents presented on 17th February, 2014 in the Receipts Budget 2014-15. … (*Interruptions*)

MADAM SPEAKER: Hon. Members, under the prevailing circumstances, it is not possible to have a constructive discussion on items relating to the Interim General Budget.

Therefore, in order to ensure timely completion of the financial business, I am treating all the Cut Motions which have been circulated as moved. After disposal of cut motions, I shall straight away put the Demands for Grants on Account and the Supplementary Demands for Grants to the vote of the House.

… (*Interruptions*)

अध्यक्ष महोदया : आप सभी लोग वापस चले जाइए।

…(व्यवधान)

अध्यक्ष महोदया : बजट पास हो रहा है।

…(व्यवधान)

अध्यक्ष महोदया : बजट के बाद हम सभी विषय ले लेंगे।

…(व्यवधान)

अध्यक्ष महोदया : आप अपने-अपने सभी विषय बजट के बाद उठाइएगा।

…(व्यवधान)

अध्यक्ष महोदया : जो भी करना है, वह बजट के बाद कर लेंगे।

…(व्यवधान)

MADAM SPEAKER: All those Members who want to give their written speeches, can please lay them on the Table of the House.

… (*Interruptions*)

MADAM SPEAKER: Motions moved:

> “That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund of India, on account, for or towards defraying the charges during the year ending on the 31st day of March, 2015, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1 to 34, 36, 37, 39 to 64, 66 to 73, 75 to 77, 79, 80 and 82 to 108.”

> “That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending the 31st day of March, 2014, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1 to 5, 9 to 12, 14, 17, 19 to 27, 30 to 34, 40 to 43, 46 to 48, 50, 51, 53, 55, 56, 58 to 62, 64, 66, 68, 69, 73 to 76, 79, 82, 83, 86 to 91, 95 to 97, 100 to 102, 105 and 106.”

CUT MOTIONS

*DR. TARUN MANDAL (JAYNAGAR): This Interim Budget promulgated by the Finance Minister of UPA II Government is deplorable and made to woo the voters in favour of the Congers (I) Party in the forthcoming General Elections 2014 for 16th Lok Sabha. I oppose both the budgetary allocations as well as the way it is being passed by brute majority, violating all democratic norms. It is pity that the main Opposition BJP and its allies including the pseudo-Left parties are not pressing the chair for proper discussion of the Budget and simply creating some fiasco of verbal opposition.

The balloon of prosperity, economic growth, development, employment and progress of the country, painted by the UPA-II Government has been punctured. Economic growth is gradually coming down in the range of 4.5%, Inflation is alarming; price line of essential commodities are skyrocketing. What kind of dreams, the Congress (I) run Government desires to show to the people of our nation?

Manufacturers have been given some encouragement by reducing some duties and taxes only to sell out their products, not to give relief to the common people. Social security sectors like food, fuel, fertilizers, health, education, drinking water still are lacking attention and have not seen sizable portion of budget to meet the needs of the common people. No steps delineated to open closed industries, to create jobs, to increase employment and thereby to boost market with more earning of the deprived people.

For huge cost of electricity, fertilizer, seeds, pesticides, common farmers are perishing. They are being pushed to commit suicides, for not getting remunerative price of their produces. No relief rendered when their products are destroyed by drought and flood.

---

* Speech was laid on the Table

Privatization, commercialization of education, health, drinking water, electricity are leading to increase in costs and will further deprive our people from getting health, education and others facilities of civilized citizens. Disinvestment of State owned industries, PSUs etc to raise revenue, and to boost income with selling `Spectrums' are not supportable and will further impoverish people and help gather huge profit for the industrialists, big businessmen of the country.

Creating Telangana in line to Chattisgarh, Uttarakhand and Jharkhand will not help out people of Andhra Pradesh to come out from poverty under-development, backwardness, unemployment and hunger. Rather it will boost disintegration, separatism, parochialism chauvinism, regionalism etc. It is also done by dividing same linguistic people of same nationality and ethnicity of a State to weaken the unity of exploited people. I also oppose this heinous attempt of the UPA -II Government.

This Budget is a vote catching Budget without giving any attention to the pain and penury of common people of India.

* SHRI S.S. RAMASUBBU (TIRUNELVELI): I am very happy to convey my hearty thanks for the opportunity to participate in the discussion in Supplementary Demands for Grants for 2013-14.

Our Finance Minister announced various concession and steps to bring the Indian economy in an consolidated way.

The Service Tax on rice is burden to the people. It is appreciated by all the people that the Finance Minister announced to roll back the service tax on rice.

The minimum pension for beedi workers and workers in various fields are very important demand of the people of working community. Now, I hope that the fund is allocated in this Supplementary Budget for the above sake. It must be implemented as early as possible.

Due to various drastic steps of the UPA Government, the growth rate of our economy is slowly galloping from the slowdown. Now, we are going to maintain 5% growth rate in our Indian economy.

The bank should take important steps to protect the small scale industries. Due to economic slowdown, the small scale industries are suffering. The export of small scale industries are suffering due to various bottle-necks. Now, due to global economic slowdown, the Small Scale Industries are suffering. It is very difficult for them to repay the loan. In order to protect the Small Scale Industries, the bank should be advised to take lenient action against those industries which are below 1 crores of rupees investment.

The NPA account more than 1000 crores should be taken over and immediate action to recover the loan.

---

* Speech was laid on the Table

In order to improve the savings and investment, more rural banks should be established. The agriculture sector must be protected. The agriculture people purchased tractors by getting the loan. But due to various problems, it is very difficult for them to repay the loan. Kindly give the concession to the farmers. It will be helpful for the farmers if the total loan is write off.

The interest concession for the Education loan is a welcome decision.

*SHRIMATI PARAMJIT KAUR GULSHAN (FARIDKOT) : I would like to express my views on the Budget (Finance) on behalf of my party Shiromani Akali Dal.

Farmers are the providers of food-grains. They are the backbone of our country. They feed the teeming millions.

Unfortunately, the farmers find themselves in a miserable condition nowadays. Agriculture is no longer a remunerative profession.

The farmers of Punjab make a seminal contribution of 60% food grains in the central pool. However, they continue to be discriminated against. The vagaries of nature often wreak havoc on their standing crops. However, timely and total compensation often eludes them.

The need of the hour is to present a separate Budget for agriculture. Until and unless it is done, the farmers will continue to suffer.

The farmers of Punjab have recently suffered as their standing crops have been damaged due to incessant rain and hailstorms. So, Punjab must be provided a special financial package so that the affected farmers are adequately compensated.

The daily wages being provided to labourers under MGNERGA scheme should be further increased.

The education policy needs to be over-hauled. The government schools are facing an acute shortage of teachers. Other facilities in these schools are also now-existent. An earnest effort should be made to improve the state of affairs in the educational sector.

All facilities should be extended to the SC / ST communities. They must get their due in a definite time-frame.

---

* English translation of the Speech originally laid on the Table in Punjabi.

The health-sector is also in shambles. There is an urgent need to improve things in this sector so that health-care can reach the poor people.

Soft loans should be provided to the needy farmers and students. This is the need of the hour.

* DR. MIRZA MEHBOOB BEG (ANANTNAG): The interim Budget 2014-15 presented by the Minister of Finance on 17th February, 2014 is a job well done. If we look at ten years of UPA-1 and UPA-2, first 8 years of the rule recorded positive economic growth, it is only 2011-2012 and 2013 that mainly because of global recession, instability in oil producing countries, did affect our economic growth. Yes, because of un-accommodative rulling allies (some of them) Governance was affected. Huge corruption scam after scam was a big factor in governance and it became an obstacle in our march in taking forward our development story.

So far as my State of Jammu & Kashmir is concerned, Government of India failed to implement even recommendations of working groups nominated by the Hon'ble Prime Minister. One of the Working Group headed by Retired Justice Sagheer recommended restoration of Political autonomy to the State, which would bring around political stability essential for economic progress. Another group recommended handing over of Power Projects from NHPC to the State of Jammu and Kashmir. It remains un-fulfilled.

---

* Speech was laid on the Table

[*]श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह)- माननीय वित्त मंत्री जी ने इस सरकार का अंतिम अंतरिम बजट 2014 पेश किया है। परन्तु यह आम बजट पूर्णतः राजनीति से प्रेरित है। इसमें सभी वस्तुओं के दाम घटाने जैसी बातें कही गई हैं, किंतु वास्तव में इसमें कुछ नया नहीं है। सरकार ने केवल अपनी उपलब्धियों को गिनाया है। तीन माह बाद जब वर्तमान सरकार रहेगी ही नहीं तो फिर बजट में किए गए वायदों से क्या लेना देना और यदि सरकार आ जाती है तो दी गई छूटों को पुनः धीरे-धीरे वापस ले लेगी। दूसरी ओर सरकारी कर्मचारी किसी भी देश की रीढ़ की हड्डी होती है जो प्रशासन चलाने में आवश्यक होती है। सरकारी कर्मचारियों को राहत देने हेतु आम बजट में आयकर दरों में कोई छूट नहीं दी गई, जबकि छूट देना अति आवश्यक था। टैक्स स्लैब में बढ़ोत्तरी करना था जो सरकार ने नहीं किया।

एक्साइज ड्यूटी 12 फीसदी से 10 फीसदी कर दी गई है तथा दोपहिया वाहनों पर एक्साइज ड्यूटी 12 फीसदी से 8 फीसदी कर दी, जिससे मोबाइल, टी.वी., फ्रिज, बाइक तथा कार सस्ते हो सकते हैं, लेकिन इन चीज़ों के सस्ता होने से दैनिक जरूरत की चीज़ें जस की तस रहेंगी और आम आदमी पर रोजमर्रा की जरूरतों की चीज़ें महंगी ही खरीदनी पड़ेंगी। इस आम बजट में धनाढ्य वर्ग को कारों का तोहफा दिया गया, जबकि दूसरी ओर गरीबों को साबुन पकड़ा दिया गया। देश का एक बड़ा हिस्सा जो देहातों में बसता है, उनके लिए सरकार ने किसी योजना की घोषणा नहीं की और न ही किसी पैकेज की घोषणा की। माननीय वित्त मंत्री द्वारा भ्रष्टाचार व महंगाई रोकने हेतु किसी कारगर कदम का कोई जिक्र नहीं किया गया। महिलाओं की सुरक्षा हेतु किसी नीति का जिक्र नहीं है। शहर व ग्रामीणों का भारी तबका इस बजट से अत्यधिक निराश है।

---

[*] Speech was laid on the Table

*[*]**श्री अर्जुन राम मेघवाल (बीकानेर):** अंतरिम सामान्य बजट में कृषि विकास पर जोर देने की आवश्यकता है। बीज विकास से ले कर फूड प्रोसेसिंग एवं स्टोरेज की एक चेन खड़ी करनी होगी। कृषि के साथ औद्योगिक विकास तथा सर्विस सैक्टर में बढ़ोतरी एवं सुदृढ़ता लानी होगी। जिन योजनाओं में प्रगति ठीक नहीं है उनको बन्द कर के नदी जोड़ो अभियान में पैसा उपलब्ध कराएं जिससे देश में सूखा एवं आकाल से मुक्ति मिल सके। देश की विकास दर 10 प्रतिशत से आगे बढ़ सके।

[*] Speech was laid on the Table.

***SHRI R. THAMARAISELVAN (DHARAMPURI):** The Interim Budget for 2014-15 presented by the Hon'ble Finance Minister has some welcome features such as reduction of interest rate on educaton loans. Creation of 10 lakh jobs and lower tax on mobile phones, etc. It is also a welcome step that the government has scrapped tax on rice which was also a demand of our DMK Party.

I am happy that an issue which has been close to my heart has been taken care of by the Hon'ble Finance Minister regarding educational loan. The decision taken by the government to bear the burden of interest on education loan by the government itself will help many thousands of students. However, I would like to bring to the attention of the hon'ble Finance Minister that may banks, including State Bank of India do not follow the guidelines prescribed by the Government, thereby blocking the government's intention. Though the government of India reimburses interest on education loan by way of interest subsidy, yet the State Bank of India indulges in illegal deduction of major portion of the loan amount immediately after disbursement of loan amount toward interest. We have seen such practices only with the local money lenders. Thousands of poor students are affected because of this indifferent attitude. Because of this, the students are forced to approach private money lenders for their educational needs. This defeats the very object and purpose of the education loan scheme itself and this should be viewed seriously.

* Speech was laid on the Table.

That apart, some banks are shaming the student by displacing the educational loan defaults in public. While the banks are afraid of taking action against the huge defaulters of thousands crores, they indulge in shaming the poor students by displaying them through flex boards in public places. I am of the view that many of NPAs in educational field are due to wrong classification and clarification and due to improper following of guidelines. Therefore, I request the Government to take serious note of it and take suitable action against the erring banks and ask them not to violate the RBI/IBA/Government guidelines while lending the educational loans.

As per the guidelines, the educational loans have to be sanctioned or rejected within 15-30 days of submission of loan application, which is not happening now. The banks are taking their own time to dispose off the educational loan application and keep them pending for more than one year or more and also the banks insist NOC from other banks for sanctioning the educational loans which conditions do not find place in educational loan conditions.

The condition of submitting margin money @ 24% of the sought loan amount should be abolished. I heard that the Indian Bank is the only bank which insists the students to pay the said margin money. The government may take suitable action to put an end to hurdles created by the banks in implementing the educational loans scheme to students.

I would also like to appreciate the Hon'ble Finance Minister for declaring one rank and one pension for defence personnel. This historic step will benefit

more than 24 lakh retired armed forces personnel. This has been a long pending of the defence personnel and with this announcement the government has redressed their major grievance.

The Hon'ble Finance Minister also deserves appreciation for taking a step to boost the research and development work in the country which is the need of the hour to pace with the development taking place all over the world. This will definitely give a new direction to R&D activities in the country.

Another thing which I noted in the budget the Government's intention is to further modernize our central armed forces. I am confident that this will boost the morale of our central armed forces.

*SHRIMATI BOTCHA JHANSI LAKSHMI (VIZIANAGARAM): I would like to express my views on Interim Budget 2014 today. At the very outset, I extend my support to this year's Budget.

This Budget is primarily presented for the fiscal year 2014-15 to cover expenditure until the new Government takes over in June beginning.

For some it may be a non-event budget but if you go by the subsidy in food, fertilizer and fuel for 2014-15, it is seen at Rs. 2.46 lakh crore. Fuel subsidy is at Rs. 65,000 crore and the food subsidy is at Rs. 1.15 lakh crore. The Finance Minister has cut excise duty on small cars and two wheelers from 12 to 8 percent. This would benefit middle income class people. He also cut duty on consumer durables from 12 to 10 percent.

I welcome the announcement made by Shri Chidambaram –subsidy scheme on education loans. This would help 9 lakh students. It is a feat that the UPA II Government has managed to contain both the fiscal deficit and the current account deficit and has kept them below target.

Going by the achievements and figures stated by our Finance Minister, it can be seen that there was never a policy paralysis in the Government and the Finance Minister himself rejected this argument.

During the UPA II tenure, agriculture credit is expected to cross $ 45 billion and the agriculture output growth seen at 4.6%.

* Speech was laid on the Table.

The Government has also transferred a sum of Rs. 500 crore in defence pension account for current financial year. This would help the pensioners in defence department.

Considering the volatility around our country, defence expenditure has gone up by 10% and it is now at Rs. 2.24 lakh crore.

This Government has introduced Aadhaar project, which is a way of empowerment. And the Finance Minister has made it clear that it would be providing Rs. 1,200 crore to North-East States.

In the past 10 years, the UPA Government has changed the overall situation in the country by way of implementing many schemes. This United Progressive Alliance Government II is about to complete 10 years under the able leadership of both Dr. Manmohan Singh and Smt. Sonia Gandhi. We are hopeful of forming the UPA III Government too after the General Elections by merely highlighting as to what we did for the people of this country in different fronts.

No one can deny the fact that the United Progressive allaince Government II has surpassed the performance of UPA I Government by implementing various schemes and programmes aimed at the poor and needy.

Another redeeming feature of this year's Budget is agreeing to implementing for ex-servicemen one rank one pension. This has been due for long but it is only the UPA Government which could ultimately implement it.

Now, I would like to highlight a few of the good announcements made by the Hon. Finance Minister, Shri P. Chidambaram. There are several reasons for

somewhat slow economic growth. One of the reasons, according to me, bad weather is a spoiler. Opposition and media too started speculating on the eve of presentation of Budget and afterwards that General Elections are looming on the Indian horizon.

Under the present scenario, steering the Indian economy is a Herculean task, which I think our Finance minister has done justice in a given situation. I can say without any hesitation that this year's Budget is a balanced budget, and made efforts to reboot the economy growth. One feature which is hailed is the cost of cars, television computers, have become cheaper.

Nirbhaya Fund has been allocated with additional Rs. 1,000 crore. I welcome it.

I would also appreciate the efforts of the Government to increase Home Ministry's budget. I welcome it considering the growing unrest inside the country and volatility in our borders. Rural Ministry would get Rs. 82,202 crore, This would go a long way in improving the lives of rural populace.

Finance Minister has painted a glorious picture of our economy, which is not the whole truth.

About my state, Andhra Pradesh, I have a lot apprehension about creating of Telangana. Not just me, there are scores of people of Andhra Pradesh who have certain misgivings. There is no doubt, implications of bifurcation of Andhra Pradesh into Telangana and Seemandhra feel cheated, to say the least. I am merely ventilating the sentiments of the people of Seemandhra.

Major issues would be of sharing of water and power. As is well known importance of water is huge for the fertile Krishna delta; and Andhra Pradesh is considered to be India's rice granary.

The State is in need of 227 tmcft by Krishna Water disputes Tribunal, out of which 77tmcft has been allocated to Telangana and the rest to Seemandhra region, that is, Coastal Andhra and Rayalaseema.

There is no formula as to how to share surplus water between Seemandhra and Telangana, which Andhra Pradesh is divided.

Likewise, on the power front too we would face problem. Problem would linger on.

I would strongly urge to have a Separate Division of Waltair in Andhra Pradesh and with a division at Vizianagaram. This would address the long pending desire and demand of the people of my parliamentary constituency. I would strongly urge the Government to look into this aspect and make suitable announcement at any early date.

This is also an issue concerning the capital of Seemandhra. Options are Vijayawada, Visakhapatnam, Kurnool, Ongole, Tirupati and Rajahmundry. But huge cost is involved and it would take at least 10 years to come up with a capital. Till then, Seemandhra people would be considered as second class citizen in Hyderabad. A via media solution should be found out with the consensus arriving at between Telangana and Seemandhra Governments and leaders without any further loss of time. We anticipate huge issues concerning capital. This issue

should be priority by the Central Government and resolve amicably within the shortest possible time.

*__SHRI BADRUDDIN AJMAL (DHUBRI):__ The Government's effort on fiscal deficit for 2013-14 contained at 4.6%, introduction of OROP- One Rank One Pension, infrastructure development, Credit to Minority Communities, rationalization of Railway fares, initiatives to issue new bank licenses, education, social sector development is appreciable.

Before saying something or commenting on the Interim General Budget 2014-15, I want to thank Hon'ble Finance Minister for the initiative he has taken by passing the long standing demand of New Pension System on statutory basis.

You are aware that our Party AIUDF supports UPA Government on the understanding that this will help in solving some of the critical issues of Assam like flood and erosion, early completion of ongoing time and cost over-run national projects, minority development schemes etc. Here I am highlighting some of the major issues of Assam and requesting of inclusion of some Assam specific development programs.

There are specific layout schemes for the installation of various factories and industrial expansion as in the field of textile, transport, IT sector, Hydro-electricity, thermal power plants, tea gardens etc.

As North East is a good possessor of bamboo and wood, new small scale industries should be launched for manufacturing may tempting and eye-catching

---

* Speech was laid on the Table.

items which add a inevitable beauty both in home and in export to other states as well.

Hon'ble Minister had declared 100cr last year for AMU. We hoped that we would get our long pending demand fulfilled by opening an AMU campus in Assam but this year also the Government disappointed us.

Last year Hon'ble Minister allocated Rs. 41,561 cr for SC and Rs. 24,589 cr for ST which was good. This year Hon'ble Minister proposed special package of Rs. 48,638 cr for SC and Rs. 30,726 for tribals which is appreciable. But it is matter of great disappointment that increase in fund for minority has been very low. Last year Hon'ble Minister allocated Rs. 3, 511 cr for minority while this year Hon'ble Minister has proposed Rs. 3,711 cr which is insufficient amount.

Moreover, I also feel pained to see that the government has been failed to utilize that very insufficient amount that announced for the welfare of minorities. To highlight this very serious matter, I would like to give the details of the Budget Estimate, Budget Revised and Expenditure since inception of Ministry of Minority Affairs in 2007 to till this year.

	Allocation		
Financial Year	Budget Estimate	Budget Revised	Expenditure
Year 2007-08	500	350	196.65
Year 2008-09	1000	650	619.09
Year 2009-10	1740	1740	1709.42
Year 2010-11	2600	2500	2080.86
Year 2011-12	2800	2750	2292.27
Year 2012-13	3154.70	2218	2200.00
Year 2013-14	3511	3130.84	2492.01
Year 2014-15	3711		

1. Required detail study for the expansion in the tourism sector which will pave out the way for various sites and views which are still to be nurtured in many North Eastern States.

My state has witnessed floowing Specific instances of Deprivation and Discrimination:

- A sum of only Rs, 1200 cr has been assigned to 9 States including 7 North Eastern States which is not at all sufficient.
- Non-declaration of Flood and Erosion as National Calamity despite all party demands of several years.

- No specific mention of the completion of three time and cost over-run national projects of Assam viz east west corridor and Silchar-Lumding broad gauge conversion.
- No relief to the jute farmers and small tea growers of Dhubri and Darrang districts of Assam who are in distress.
- Total deprivation of Minority Communities. The only mention of Minorities in entire budget is the increment of volume of lending amount. This is nothing but a joke story to Minority people.

My continuous demands are as follows :

- Declaration of flood and erosion as a National Problem, new projects or special grant for setting up a dedicated fund to take

up studies on the issues relating to flood protection and riverbank erosion management (sand formation increases the water level of Bramhaputra every year).

- Rehabilitation of the erosion victims.
- Construction of Dhubri-Fulbari river over bridge Brahmaputra
- Establishment of Medical College, Engineering College, Agricultural College and Fishery College in the Muslim majority Districts of Assam like Dhubri, Barpeta, Goalpara and Karimganj.
- Establishment of the special Campus of Aligarh Muslim University in Dhubri
- Re-opening of Rupshi Airport
- Re-opening of International River Port of Dhubri
- Establishment of " The Grameen Bank Project" in all Char and Muslim majority Panchayat of Assam.
- Reservation of Muslims in all Govt., Semi-Govt. Private Sector appointments and admission of Muslim Students in the IITs, Medical Collages, Engineering Colleges. Agriculture Colleges, Polytechnics, ITIs of Assam as per population pattern.
- Provide Patta for Char land.

- Review and re-consideration of MSDP scheme sanctioned for Assam.
- Establishment of KVK centre and medical college in Dhubri
- After a brief analysis I can only come to the conclusion that today's interim budget as an "election oriented budget" and delivery of pre-poll sweeteners. This is a clever strategy considering that targets are announced with no clear roadmaps for responsibility. However there will be noticeable growth and achievement if 25% of the future vision which the Hon'ble Minister showed us would have been fulfilled.

[*]श्री वीरेन्द्र कश्यप (शिमला)- भारत के वित्त मंत्री द्वारा 2014-15 के लिए जो अंतरिम बजट पेश किया गया है, वह आगामी लोक सभा के चुनावों को मद्देनज़र रखते हुए बनाया गया है। गत् दस वर्षों में जिस तरह से यूपीए की सरकार ने देश की आर्थिक स्थिति की दशा व दिशा को बिगाड़ा है, वह किसी से छिपा नहीं है। मुद्रास्फीति का बढ़ना, बजट में घाटा बढ़ना, महंगाई को कंट्रोल न करना, बेरोज़गारों को रोज़गार उपलब्ध करवा पाने में विफल रहना आदि कुछ ऐसी बातें हैं जिसमें यह सरकार कुछ करके दिखाने में विफल रही है।

2014-15 के अंतरिम बजट में कहा गया है कि पूर्व सैनिकों के लिए दृदङ्क द्धड्ढदत्त दृदङ्क द्रङ्कदद्मत्दृद की मांग पूरी करने की बात कही गई है, जो कि उनकी बहुत लम्बे समय से चली आ रही है, परन्तु यह खेद का विषय है कि यह सरकार इस मांग को अंतरिम बजट में यानि जब यह सरकार जानती है कि आने वाले चुनावों में इनका क्या हश्र होने वाला हे, तब इस वर्ग को लुभाने के लिए यह निर्णय किया गया है। क्या यह आज से चार वर्ष पहले या 2004 में नहीं लिया जा सकता था। कांग्रेस यह भी जानती है कि आज पूर्व सैनिक पूरी तरह से भाजपा के साथ हैं, नरेन्द्र मोदी के साथ हैं। इस डर से यह निर्णय आज कांग्रेस ले रही है और यह भी सभी को मालूम है कि इस निर्णय को आने वाली सरकार ही लागू करेगी।

हिमाचल प्रदेश के नौजवान, जिनका योगदान सेना में भर्ती का अधिक होता था तथा जिन्होंने लगातार सभी लड़ाइयों में भी भारी योगदान किया है। उनको सेना में भर्ती का अनुपात घटाकर कम किया गया है और प्रदेश की मांग पर कोई विचार इस बजट में नहीं किया गया है।

इस बजट में आयकर में कर्मचारी वर्ग व अन्य लोगों को कोई भी राहत नहीं दी गई है, जिसकी उन्हें उम्मीद थी।

हिमाचल प्रदेश व उत्तराखंड को आज पूर्वोत्तर राज्यों के साथ जोड़ा गया है और उन्हें 1200 करोड़ रूपये की राशि अतिरिक्त केन्द्रीय सहायता दी जा रही है, वह भी इन पहाड़ी राज्यों के साथ अन्याय है। पहाड़ी राज्यों को एक दृष्टि से देखना होगा। उनके त्वरित विकास हेतु ठोस कार्य योजना तैयार करनी होगी तथा बेहतर होगा कि हिमाचल प्रदेश व उत्तराखंड में भी पूर्वोत्तर राज्यों की तरह

---

[*] Speech was laid on the Table

विकास परिषद का गठन होना चाहिए ताकि सभी के सभी पहाड़ी राज्य, जिनकी भौगोलिक स्थिति एक जैसी है, उन्हें अलग-अलग ढंग से नहीं देखना चाहिए। "राष्ट्रीय हिमालयन बोर्ड" गठित करने पर केन्द्र को सोचना चाहिए। आज हिमाचल प्रदेश व उत्तराखंड के पहाड़ी राज्यों के साथ बहुत-सी केन्द्रीय योजनाओं में एक जैसा व्यवहार नहीं हो रहा। इस अंतर को समाप्त कर सभी पहाड़ी राज्यों को एक समान केन्द्रीय सहायता प्रदान करना चाहिए।

SCSP व TSP में भी जो बढ़ोत्तरी दिखाई गई है, वह इस वर्ग को संतुष्ट नहीं कर सकती, क्योंकि महंगाई बढ़ने के उपरांत इस बढ़ोत्तरी को संतुष्टि भरा नहीं कहा जा सकता और जो इस वर्ग की मांग है आबादी के आधार पर इस वर्ग को बजट में प्रावधान हो, वह कहीं भी ठीक नहीं देखा जा सकता। अभी भी अनुसूचित जाति तथा अनुसूचित जनजाति को बजट में वह प्रावधान नहीं किया गया है और जो धनराशि रखी गई है, वह भी इस वर्ग पर पूरी खर्च नहीं होती, जिसके कारण उन्हें उसका पूरा लाभ नहीं मिलता।

यह कहा जाये कि यह बजट लोगों, खासकर गरीब हितैषी न होकर अमीरों को लाभ देने वाला है तथा महंगाई जैसे मुद्दे को छुआ तक नहीं, जिसके कारण आज सारी जनता त्रस्त है। इसे केवल मात्र आगामी आम चुनाव की दृष्टि से ही पेश किया गया है। अतिश्योक्ति नहीं होगी। यदि यह कहा जाये कि पी.चिदम्बरम साहब ने आने वाली सरकार को पशोपेश में जरूर डाल दिया है।

*SHRI C. SIVASAMI (TIRUPPUR): In the Interim Budget for 2014-15, the Union Finance Minister has announced incentives only to the business giants. There are no pro-poor announcements in the Interim Budget aimed at the welfare of poor and downtrodden people. Hon'ble Chief Minister of Tamil Nadu, Dr. Puratchiththalaivi Amma has placed several demands pertaining to the welfare of the State of Tamil Nadu before the Union government. But all those demands were not accepted. I wish to say that during the forthcoming Lok Sabha Elections in 2014, AIADMK will emerge victorious and Dr. *Puratchiththalaivi* Amma will become the Hon'ble Prime Minister to lead the country.

* English translation of the speech originally laid on the Table in Tamil.

***श्रीमती जयश्रीबेन पटेल (महेसाणा)**- मैं अंतरिम बजट पर अपने विचार प्रकट करना चाहती हूँ।

यह बजट देश का अंतरिम बजट है, देश के अर्थतंत्र का दर्पण है, इसमें देश के अर्थतंत्र का चेहरा साफ दिखाई देता। इस अंतरिम बजट में सरकार की चुनावी राहत बढ़ी है तथा लोगों की चाहत घटी है। यह बजट, बजट नहीं, चुनावी घोषणा-पत्र है। महंगाई से जूझ रहे देश ने अभी महंगाई से छुटकारा नहीं पाया, उसको वर्ल्ड के फैमिना में डाल दिया है। इंकमटैक्स में कोई राहत, कोई बदलाव नहीं किया गया। डीजल-पैट्रोल के दामों को बढ़ावा दिया, उसको डी-कंट्रोल कर दिया है।

इन्कम टैक्स स्लेब्स की मार निचले तबके के लोगों को झेलनी पड़ रही है। आयकर के अलावा और भी बहुत से टैक्स हैं, जो आम आदमी की जेब खाली करते हैं। बढ़ती महंगाई भी कर का ही एक रूप है। पिछले कुछ महीनों में आम उपयोग की वस्तुएं जितनी महंगी हुई हैं, उतनी पिछले 60 सालों में नहीं हुई थी। केन्द्र सरकार 13 तथा राज्य सरकारें 19 प्रकार के कर वसूलती हैं। इस टैक्स के चक्कर में आम आदमी टैक्सों की गिनती ही भूल गया है कि वह कितने प्रकार के टैक्स सरकार को देता है। इसके साथ ही 60 प्रतिशत ब्लैक मनी जिस पर कुछ नहीं किया गया, सिर्फ देश को बेवकूफ बनाया जा रहा है।

सरकार द्वारा उठाया गया दृदङ्क द्धड्डदत्त दृदङ्क द्रङ्कदद्मत्दृद का कदम सराहनीय है, लेकिन इसके साथ ही महिलाओं के लिए भी सरकार को कुछ तो करना था, परन्तु सरकार ने महिलाओं की ओर ध्यान नहीं दिया। महिलाओं की सुरक्षा के लिए इस साल में 1 हजार करोड़ दिए जाने के वायदे हकीकत में सिर्फ दिखावा हैं, क्योंकि दिसंबर 2013 तक 1 रूपया भी खर्च नहीं हुआ, बजट वापस होता तो फजीयत होती। फजीयत से बचने के लिए इसे नॉन-रिफंडेवल बना दिया है।

लेखानुदान में सिर्फ लुभावने वायदे ही किए गए। 10 साल में 10 करोड़ लोगों को नौकरी दी है, लेकिन बेरोज़गारी के आंकड़ों के मुताबिक एनडीए सरकार ने 6 साल में 10 करोड़ लोगों को नौकरी दी है। देखा जाए तो यह लक्ष्य पाना संभव नहीं है। सरकार की तरफ से 296 परियोजनाएं मंजूर की गई हैं, लेकिन जमीनी हकीकत कुछ अलग ही है। 29 हजार मेगावाट बिजली उत्पादन की

* Speech was laid on the Table

बात कही है, लेकिन 5-5 घंटों तक बिजली गुल रहती है, जिसके कारण लोगों को परेशानी होती है। लोगों के काम ठप हो जाते हैं। गुजरात और मध्य प्रदेश के सिवाय देश में 24 घंटे बिजली वाला कोई राज्य नहीं है।

283 मिलियन अनाज के उत्पादन की बात कही गई, लेकिन लोग भूखे मर रहे हैं। किसानों को ऋण और सब्सिडी की बात कही गई, लेकिन उनकी आत्महत्या में कमी नहीं आई। साथ ही शुगर कॉ-ओपरेटिव सोसाइटियों के मुनाफे पर इंकमटैक्स डालकर किसानों की अनदेखी की गई है। सोने (Gold) पर एक्साइज ड्यूटी 8 से 10 करके बेरोज़गारी बढ़ाई है, उस पर कालाबाज़ारी बढ़ रही है। एलपीजी घरेलू गैस के दाम में बढ़ोत्तरी और कमी लगातार बनी हुई है।

यूपीए को यह बजट का आखिरी मौका दिखाई दिया है तथा अर्थव्यवस्था के गड्ढे भरने वाला बजट है, इससे महंगाई और भ्रष्टाचार पर काबू नहीं पाया गया। केन्द्र सरकार ने 1500-2000 बस्ती वाले गांवों में बैंक खोलने की बातें हवाई किले बनकर रह गई। जीडीपी की 7 प्रतिशत की बात कही थी, उस पर कोई एक्शन नहीं लिया गया। विदेशी व्यापार 1.5 से आगे ही नहीं बढ़ पाया, यह दुनिया का 16 प्रतिशत ही है, जिसके कारण विदेशी मुद्रा में कमी आयी है।

ब्लैक मनी के केवल 17 केस ही ढूंढ सकी सरकार, इतने विचार दोहन के बाद भी जी.एस.टी. लागू नहीं हो सका, उसका ठीकरा विपक्षों के सिर पर फोड़ा गया है। इस बात में केंद्र सरकार कमज़ोर है क्योंकि काला धन लाकर रेगुलर टैक्स देने वालों को पुरस्कार देने की बात नरेन्द्र मोदी ने कही थी, इससे बचने के लिए केंद्र सरकार कमज़ोर खुलासा कर रही है, क्योंकि 2-3 सालों में ऐसे मामलों में कोई ठोस कार्यवाही नहीं हो रही है।

चुनाव जीतने की चाहत में सरकार ने कई घोषणाएं की हैं, लेकिन चुनाव की चिंता में सरकार ने आर्थिक सुधारों को एक तरह से भुला ही दिया है। यह वोट विद एकाउंट है। इसका मतलब 10 साल का एकाउंट लिया है और वोट वाला बजट लिया है।

एक्साइज ड्यूटी ऑटो में घटाई, जिससे तत्काल फायदा दिखाई देता है, लेकिन वास्तव में कंपनियों को ही इसका फायदा होने वाला है। महंगाई केवल आंकड़ों में ही घटी है। पिछले 9 सालों

में लगातार इसमें बढ़ोत्तरी ही होती रही है। रिजर्व बैंक के गर्वनर भी महंगाई बढ़ने के संकेत दे चुके हैं।

एजुकेशन लोन की बातें केवल श्रेय लेने की कोशिश की गई है, क्योंकि यह पैसा सरकार डूबा हुआ मान रही है। डेवलपमेंट स्कीम के लिए 1 हजार करोड़ देने का मतलब इन स्कीमों में जमीनी स्तर पर कोई फायदा नहीं हुआ है। रोज़गार के अवसर ओर कम हुए हैं। 2014 में बेरोज़गारी दर 3.8 प्रतिशत हो गई। दिसंबर, 2013 के अंत तक सार्वजनिक क्षेत्र के बैंकों में 25.70 लाख स्टूडेंट लोन के केस थे, और इसमें 57.7 हजार करोड़ रूपये बकाया हैं।

भ्रष्टाचार से निपटने के तहत सरकार गंभीर नहीं दिखाई देती है, क्योंकि लोकपाल का गठन होने के बावजूद लोकायुक्त नियुक्ति चयन प्रक्रिया में जमीनी कार्यवाही ही चल रही है। आधार के तहत गरीबों को अधिकार देने की बात में रसोई गैस की सब्सिडी सरकार ने आधार कार्ड से जोड़ी थी, लेकिन यह स्कीम वापस ले ली गई है, जिन्हें लाभ मिलना था, उन्हें नुकसान ही हुआ। राज्यों की ओर से वसूले गए करों को लौटाने का कोई फॉर्मूला तय नहीं हो सका है और सरकार अब तक सिर्फ 57 करोड़ आधार ही जारी कर पाई है।

सरदार सरोवर जैसी देश की बड़ी परियोजनाओं के लिए 2006 से गेट की लगवाने की मूंजरी न देकर राष्ट्र हित की अवहेलना करके पार्टी हित की बातें बताकर केन्द्र सरकार गुजरात के साथ अन्याय कर रही है। साथ ही हावर्ड युनीवर्सिटी के लिए वित्त मंत्री जी ने कोई हार्ड वर्क नहीं किया है। ले-देकर केंद्र सरकार ने बजट में केवल 10 साल की उपलब्धियाँ गिनायी हैं, कुछ नया नहीं किया है। मध्यम वर्ग के वोट बटोरने की कोशिश की गई है। चुनाव के तहत सिर्फ आसमानी दावे कर असलियत को छिपाया गया है, इसमें वायदे ही वायदे है, लेकिन इरादे नहीं है, क्योंकि एक सप्ताह में चुनाव प्रक्रिया शुरू हो जाएगी और आचार संहिता लगने से कोई भी योजना का प्रारंभ नहीं होने वाला है।

* SHRI BHARTRUHARI MAHTAB (CUTTACK): The interim Budget presented by the Finance Minister is high on intent and low on content. Ahead of the Lok Sabha election, this Budget is packed with statements promising what the UPA would do if it got the mandate to lead the country for a third consecutive term. The Minister has not liked to miss out an opportunity to highlight what his Government has achieved in the previous 10 years like Direct Benefit Transfer and Food Security Scheme. However, Plan expenditure on MGNREG Scheme has been cut in comparision to Budget estimate of 2013-14.

I am reminded of present Prime Minister Dr. Manmohan Singh's interim Budget speech as Finance Minister in 1996-97 which was also filled with the Government's achievement in the past five years and how it bought reforms after 1990s that changed the face of the economy . He had given a broad idea of his economic vision for the next year, but the electorate rejected Congress then. There is every indication that people will do the same now.

The Vote on Account for 2014-15 was on expected lines. The Finance Minister gave himself and UPA Government a big pat on the back by recounting the achievement of the last 10 years. He has lectured us on the10 steps to be taken for good economic policy making in the future, and above all asserted that he has bought about a recovery in economic growth in the second half of this fiscal year. The assertion that economic growth is on the rebound and that we are in for a sharp recovery, is particularly galling as it is surely based on a wrong assessment of growth impulses in the economy. According to the CSO's latest estimates both private final consumption and gross fixed capital formation are stagnant. Indian investors are investing abroad and foreign investors have been scared away. It is patently optimistic and indeed wrong to assume that nominal GDP growth in 2014-15 will be13.5 percent with CPI inflation at 6 per cent next year, it implies a

* Speech was laid on the Table

real GDP growth of higher than 7 per cent. Is this possible given the present slump in the investment cycle?

With Fiscal deficit for 2013-14 is 4.6 per cent and revenue deficit be 3.3 per cent, which is significantly above the (Fiscal Responsibility) and Budget Management Act) FRBM Norms is nothing but window dressing and pushing expenditure to the next fiscal year. By ferociously cutting Plan Expenditure by as much as Rs 79, 790 crore the Government has further weakened the prospects for an investment led recovery. An acceptance of the economic stress in the system would have brought greater compliments. The Finance Minister has missed that chance. The record of this Government has been quite inconsistent. The Finance Minister says the Government is committed to 'Aadhar' but only recently the direct benefit transfer linked to Aadhar was put on hold in case of cooking gas subsidy. What stopped this Government to decide on 'one rank one pension' two to three years ago.? This Government blames other political parties for the Goods and Services Tax (GST) and Direct Tax Code not being rolled out. But what had happened 10 years ago. VAT was stalled and it took statesmanship like decision to allay the fears of State Governments that they would not be affected. On GST, there has been no such statesmanship from Union Government and instead of negotiating with other political parties, you have left it to the Committee. Apart from policy issues which might require parliamentary approval, there are many executive decisions which send signals to the economy. But the signals this Government has been sending are inconsistent and hostile towards expediting investment.

However, I would say the initiative taken to give more financial power to States for implementing plan schemes is misleading. We are told that Government is increasing the Central assistance to State Plans three fold i.e. to Rs 3.38 lakh crore. This jump is essentially a result of restructuring 126 and odd centrally sponsored schemes to 66. Due to the restructuring a portion of the plan funds allocated to ministries will now move as additional central assistance to States.

I would like to mention here that share of various States in the tax revenue is up 21.8 per cent from Rs 3.18 lakh crore RE to Rs 3.88 lakh crore in 2014-15 compared to 19 per cent rise in the previous year. Therefore, the net resources transferred to States and Union Territories would be Rs 7.83 lakh crore in 2014-15 against Rs 5.28 lakh crore, which is a growth rate of 48.24 per cent against 10.92 per cent growth last year. But without adding much to the social sector, the government has announced it will give more to State Governments to roll out centrally sponsored social scheme. Allocation towards the ministry of Health and Family Welfare was cut to Rs 7726 crore from Rs 32,745 crore in Budget 2013-14. The overall Budget estimate for social services was brought down to Rs 75,109 crore from Rs 1,09,043 crore in Budget 2013-14. The Central outlay for rural development is reduced from Rs 56, 438 crore in Budget 2013-14 to a mere Rs 2902 crore in interim Budget 2014-15. This interim Budget may be judged on three criteria. First, his attempt to advertise his Government priorities, commitments and achievements. Be it subsidies in diesel to liberalizing sugar industry, he has tried to do it very unsuccessfully. Second, his commitment. This is a lame-duck Government, yet has tried to announce initiatives before elections. I would humbly say that the goodness of decision has been diluted by shortages of legitimacy. This interim Budget trespasses into the next Government's policy space in many areas. While accepting the long standing demand of one rank one pension for ex-servicemen is popular among the beneficiaries, it has long-term fiscal implications that are left to the next Government to contend with. Thirdly, what do the measures in this Vote on Account mean for economic growth? It is unclear. The Government hopes to achieve fiscal consolidation without reducing entitlements and expenditure even as GDP growth remains in the vincity of 5 per cent. Subsidy estimates are higher. Than how does this government wishes to consolidate the fiscal position? I would draw the attention of this House towards another major issue. Finance Minister Budget estimate for 2014-15 show that his successor, post-election will have to allocate close to 80 per cent of the Union's

next tax revenues to interest payment on this Government borrowing, subsidies and pensions of Government employees. In other words, the next Government will have barely 20 per cent tax revenues for spending on governance and development. As far as I understand, total borrowing requirement for 2014-15 is budgeted at Rs 5,96,083 crore or 4.6 of GDP.

The Finance Minister has addressed short-term credibility but he has presented a grim prognosis for the medium term and his legacy to the next Finance Minister will not be an easy one. Moody's Investor Service has said about the Interim Budget that the Government's large debt burden requires a significant portion of its limited revenues in channeled towards interest payments. It has also mentioned that fiscal deficits have macro-economic costs, as evident in India recurrent inflationary and balance of payments pressures.

Lastly I would say the Finance Minister deserves credit for drawing a line in sand to contain the fiscal and current account deficit. The last few years had been a period of scams, strong regulatory actions and judicial interventions resulting as paralysis of Government functioning. The country to some extent is paying a heavy price for the inaction of the Government in the past few years. Job creation in the economy has come down drastically, whereas the country needs to create at least 10 million jobs a year.

This interim Budget has not addressed substantial issues of rising food prices and falling incomes but has sought to reduce prices of SPVs and luxury cars. This reflects complete absence of empathy with the common man.

***श्री वीरेन्द्र कुमार (टीकमगढ़):**, सामान्य बजट के संबध में मैं कहना चाहता हूं कि बुन्देलखंड के टीकमगढ़, छतरपुर जिलों में केन-बेतवा नदियों को जोड़ने के लिए राशि आवंटित कर इस योजना को शीघ्र पूरा किया जाना चाहिए, जिससे इस क्षेत्र के किसान समृद्ध हो सकें, क्षेत्र का विकास हो सके। बुन्देलखंड में खनिज प्रचुर मात्रा में उपलब्ध हैं। हीरा, लोहा, डोलोमाइट आदि यहाँ की भूमि में काफी हैं। अतः एक स्टील प्लांट यहाँ लगाया जाना चाहिए, इससे यहाँ रोजगार के अवसरों में वृद्धि होगी तथा यहाँ के मजदूरों को रोजगार की तलाश में बाहर नहीं जाना पड़ेगा। यहाँ छतरपुर अथवा टीकमगढ़ में केन्द्रीय कृषि विश्वविद्यालय की स्थापना केन्द्र द्वारा शीघ्र की जानी चाहिए ताकि कृषि प्रधान क्षेत्र में शिक्षा के प्रसार के साथ कृषि के क्षेत्र में भी उन्नति हो सके। क्षेत्र में पर्यटन को बढ़ावा देने हेतु अधिक राशि दी जानी चाहिए।

* Speech was laid on the Table

*SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Bengal has been deprived. No moratorium had been provided. We demand special economic package for Government of West Bengal.

West Bengal is the worst sufferer of regional imbalances and since after Independence Eastern Zone as a whole were deprived and exploited economically.

Unemployment problem is at sky-rocketed height and price rise is beyond control. Government is callous, directionless and have no far-sightedness.

Vote on account is not a General Budget. But Finance Minister has presented it as a full Budget.

We totally oppose and urge to provide special economic package to Government of West Bengal.

* Speech was laid on the Table

*SHRI S. SEMMALAI (SALEM): The UPA Interim Budget is an exercise in futility and it is the last attempt to convince the people of its economic mismanagement.

Low growth is the characteristic of the UPA Government's 10 year role. Price rise and inflation are the achievements of the Government. The claim of fiscal deficit declining and current account deficit containing and inflation moderating is a cheaper attempt to deceive the people and betray the interest of Aam-Aadami.

The Interim Budget is eyeing on the middle class voters, who along with others, have been betrayed by the UPA Government for long. The upper class people in urban areas have been given relief by the reduction in respect of two wheelers, small cars as well as luxury cars.

But rural Aam-Aadmi have been left in the lurch with no relief to them. Mobile phones with a price tag up to Rs.2000/- at present is set for a rise. The next Government will have to face a big challenge with institutional and structural defects left by the UPA Government. Responding to the Hon'ble Chief Minister of Tamil Nadu Puratchi Thalalivi Amma's request the Service Tax on rice has been removed. It is a welcome move. Except the announcement regarding waiver of interest for educational loan, there is nothing cheer about the Interim Budget. No relief to salary class people by way of income tax relief. Besides the subsidy burden is too high and the next Government will have to face a big challenge.

The economy shows no signs of improvement despite rosy promises made by the Hon'ble Finance Minister.

* Speech was laid on the Table

The situation is grim calling for drastic steps which are completely absent. There is no relief to farm sector. The optimistic picture mapped out by the Hon'ble Finance Minister is only illusory. In total, the Budget is a big disappointment to all sections of people.

*PROF. SAUGATA ROY (DUM DUM): We reiterate our demand for a moratorium on interest payment by the Government of West Bengal.

(i) This Budget is a history of failures of UPA II Government;
(ii) Inflation is high
(iii) Unemployment is high
(iv) Plan funds are not spent
(v) Non-plan expenditure has exceeded the budget; and
(vi) Revenue targets have not been met

We are against liberalization, reduction in subsidies on diesel, railway fares

We demand positive steps to end unemployment. The Finance Minister has failed to pass GST, direct tax code, insurance bill etc.

We are against this anti-people Budget.

* Speech was laid on the Table

*DR. RATNA DE (HOOGHLY): I would like to express my views on the Interim Budget –2014 presented by our hon. Finance Minister.

The general impression about the Interim Budget is that Finance Minister fudged figures and the mover is a mere statistical illusion nothing spectacular about the economy after nine years of ruling by the UPA government. Moreover, it is an election eye budget to garner votes at the fag end of the tenure of this Government.

At the very outset, I would like to highlight a very important announcement made by the Finance Minster on the state of our economy. Mr. Finance Minister has agreed that Indian economy is growing at the slowest pace in a decade and industrial output has fallen 0.1 percent in the first 9 months of the current fiscal year. Government's borrowing stood at Rs. 6.30 lakh crore.

It is a welcome fact that the Finance Minister has fudged figures and painted a rosy picture. But the bitter fact is that the economy is in shambles.

Now, I come to West Bengal, my State, I have many issues, which have impacted the economy. There are few important issues, which have directly affected the farmers of the country.

Our constant cry about moratorium with the Central Government has fallen on deaf ears. There was no response from the UPA Government. For the information of the august House, I would like to state here that Trinamool

* Speech was laid on the Table.

Congress has been requesting the Centre for the last two and a half years since we came to power in West Bengal to grant loan moratorium. In spite of the efforts made by our leader and West Bengal Chief Minister, Kumari Mamta Banerjee directly with the Prime Minister and the Finance Minister, nothing fruitful has come out of our genuine efforts. Repeatedly we have been rebuffed.

There was a ray of hope when the Finance Minister made a statement in Rajya Sabha on March, 2012 recognizing West Bengal's huge debt burden, a legacy of Left Parties rule in West Bengal for 34 years, but that cheer was short-lived though it was accepted that special efforts and measures are needed to assist West Bengal to come out of this debt burden. I am sorry to state here that nothing has come out of these premises.

I would briefly state that West Bengal owes a whopping Rs. 2 lakh crore to the Centre. This was the amount when we assumed power and when Left Front Government headed by CPIM demitted office. It would be shocking to know that we have to pay off Rs.22,000 crore on interest to the Centre where the total revenue of West Bengal is only Rs. 21,000 crore. We are not seeking any out of the way help. We just want a 3 year moratorium to come out of this ticklish situation. This amount has gone up considerably in the last one year or so. Who would come to the rescue of the State Government, other than the Central Government? But here the Central Government, it seems, washed off its hands and left the States at its own mercy. Is it how a Central Government run its state of

affairs, particularly, when a State Government is reeling under debt and pleading for a 3-year moratorium?

This huge debt is the legacy of the Left Government which ruled West Bengal for 34 years, which had taken debt of over Rs. 2 lakh crore. When Trinamool Congress took over the reins of the State, it found empty coffers in the State treasury.

Is asking the Central Government a 3-year moratorium by the duly elected West Bengal Government unacceptable? But he sad part of this whole sordid episode between Centre and the State is Centre is not even understanding our financial plight in which we have been in the past 1 year.

It is not the responsibility of the West Bengal alone to work for the welfare and economy prosperity of West Bengal, it is also the responsibility of the Centre to extend an helping hand to West Bengal to tide over the financial crisis.

It is high time, Centre has to respond to our genuine demand of seeking 3-year loan moratorium. We are of the firm opinion that Centre would understand and extend 3-year moratorium to the West Bengal so that we could go ahead and serve the people by not only fulfilling our promises but also by implementing various welfare programme which would help the people to lead a decent and respectable life.

There are issues of prices of fertilizers and the MSP of raw jute needs revision or a bonus is to be announced on the existing MSP as the same has resulted in increase in the prevailing market price. This has undoubtedly added to

the agonies of the farmers who are already aggrieved and distressed. This timely act of the Government would help farmers to get their much deserved dues.

I would like to highlight about the prices of fertilizers. Prices of fertilizer are going up unabatedly for the last many years. As the House is aware, the Government brought the manufacture, distribution and the sale of fertilizer under hte Essential Commodities Act, 1955 in order to ensure that supply of major fertilizers like nitrogenous fertilizers, pottassic fertilizers, phosphatic fertilizers, could be done at controlled prices. Fertilizer Control Order promulgated in 1957 has undergone several modifications and amendments.

As of now, leaving 50% control on urea, fertilizer companies are allowed to freely sell their product anywhere at an indicative price and through their channels. Nevertheless, prices of urea are controlled by the Government of India. On 8th July, 2011 Government has allowed for a total decontrol in the prices of fertilizers other than Urea.

On January 6, 2012, the Chief minister of West Bengal, Kumari Mamta Banerjee met the hon. Prime Minister, Dr. Manmohan Singh wherein she had expressed her serious concern about the massive increase in the price of de-controlled, non-urea fertilizers.

He had stated in equivocal terms that increase of more than 100% in some cases, that too in less than 6 months period is unacceptable. She requested the Prime Minister to consider the above issues in entirely by initiating immediate steps pin order to protect the interests of the poor farmer.

Our leader, Kumari Mamta Banerjee did not stop at that. She followed up with the Prime Minister vide her letter dated 8th February, 2012 seeking immediate resolution by taking urgent steps to ensure availability of decontrolled fertilizers to the small and marginal farmers with price support, which would result in encouraging balanced use of nutrients and waiver of debts for marginal farmers with a view to prevent further distress amongst the poorer sections of the farming community.

Coming to the issue of jute, I would like to state that our leader, and West Bengal Chief Minister, Kumari Mamta Banerjee has been writing to the Government and recommended a MSP of Rs 2,100 per quintal for raw jute to the CACP for the 2012 against which the Government's announcement was in the range of Rs. 1,630 per quintal to Rs. 1,738 per quintal depending on the grade of jute and location of production.

The announcement had severe consequences. For example, the MSP being below the cost of production, farmers of West Bengal faced great distress.

I would like to briefly highlight a few important and pertinent facts to the attention of the Government. The total quantum of raw jute being produced in West Bengal in 150 lakh quintals. Major districts where jute is being producted in Coochbehar, Jalpaiguri, Darjeeling. North and South Dinajpur, Malda, Mushiradabad, Bankura, Birbhum, Nadia, Howrah, Hooghly, Burdwan, Midnapur (East and West) and 24 Parganas (South and North). This clearly shows that Jute production is the mainstay of West Bengal economy.

In her letter dated 23.08..2011, West Bengal Chief Minister has written to the Union Agriculture Minister regarding low MSP for raw jute with a request for a bonus of at least Rs. 400 per quintal. She has also taken up this issue with the Hon. Finance Minister of Government of India. The letter written by our leader, Mamta Banerjee detailed the plight of jute growers of West Bengal. With these genuine requests of the Government of West Bengal to safeguard the interests of West Bengal Jute growers was not heeded to, she then wrote to the Prime Minister. Her letter was dated 17.10.2011.

Earlier, she had requested the Hon. Prime Minister to hike the Minimum Support Price for Jute for 2011-2012 season as the prevailing price was below the cost of production.

Keeping in view the poor plight of the jute growers, our Chief Minister, Kumari Mamta Banejee announced a Special bonus of Rs. 100 per quintal irrespective of the grade and location of production and this came into force on 21st October, 2011. This was meant for the Jute to be procured by the Jute Corporation of India.

Once again, She had highlighted the gravity of the situation and sincere efforts put in by our leader seeking urgent immediate intervention of the hon. Prime Minister in order to ensure that either the MSP of raw jute is revised or a bonus is announced on the existing MSP which would result in increase in the prevailing market price, thus, allowing the aggrieved and distressed farmers to get their much deserved dues without any further loss of time.

Under the circumstances, I would strongly urge, on behalf of my leader, Kumari Mamta Banerjee and our party, Trinamool Congress, the Government to come forward to protect the interests of Jute growers and farmers of West Bengal and also extend 3 year moratorium to West Bengal to tide over the acute financial situation.

[*]DR. M. THAMBIDURAI (KARUR): As the Chief Minister of Tamil Nadu, Hon'ble Amma said, this Union Budget was very much disappointing to the people of India. It will not contribute to stability or growth of the economy, it is not going to take the country on the road to economic recovery. Moreover, there is nothing in the budget that is cheerful for the people of Tamil Nadu.

He presented the Budget with an eye on the General Elections. He extended sops to lure the unsuspecting common men of the country. However hard he may try, people of the country are aware of the corrupt practices indulged by the Congress and the DMK and so, they are not going to vote for the UPA Govt. again. The Congress and the DMK are going to face a repeat of the Delhi election results.

Coming to the Budget, the Finance Minister seeks the sanction of the House for 'Vote on Account' of a total of Rs. 20,30,334 crore, consisting of charged expense of Rs. 14,32,554 crore and the voted expense of Rs. 4,97,779 crore.

From the present Budget, the states are not going to get any benefit because there is no significant increase in the 'UN-TIED FUNDS', which could be shared with the states. On the other hand, the States were demanding that the Centre should transfer more resources to the States for 'tax devolution, and the resources that are transferred for States on account of Centrally Sponsored Schemes and the

[*] Speech was laid on the Table.

Additional Central Assistance', etc. But the Centre did not bother to give States, their due share, whereas, it has taken upon itself all the powers to put taxes on almost everything. With this result, the States are not able to impose any taxes, and at the same time, the States are also not getting sufficient funds from the Centre.

The States are made to come to the centre to beg for funding each and every small project or for extending any welfare measures. On the other hand, the Finance Minister says that the States should spend more on National Flagship Programmes. How can the States fund the Centre's National Flagship Programmes, when it is not getting any money? Especially the States that are not ruled by the UPA Allies are put to a lot of difficulties and hurdles.

The States are very closer to the people and they know the pulse of the people and they could take care of the need of the people better. But the Centre is not funding the States with enough resources to take care of the need of the people.

The State Government of Tamil Nadu is extending many schemes for the welfare of the people at large, like giving bicycle to school-going students, laptop to college students, gold for mangalsutra on the occasion of marriage, cost-less 20 kg. rice to all cardholders, etc. The Govt. is also taking care of the marriage expenses at the time of marriage of the girls. The Govt. is also giving grinders/mixies, etc.

The Government needs funds for these welfare schemes, which is welcomed by the people of Tamil Nadu. The Centre is not allowing States to impose taxes because all the taxes are being imposed and collected by the Centre, leaving virtually nothing for the States. The Centre is also not giving any Grants. The Centre should give more grants to the progressive States like Tamil Nadu, for extending welfare schemes. The State Govt. are closer to the people and they know the requirements of the people of the State.

The Finance Minister indulged in his old trick of promising allocations in the Budget, but they are cut in the Revised Estimates stage. If you see the previous year, in 2013-14, the Plan expenditure was cut by nearly 80,000 crore, which is reduction of nearly 15%.

The Finance Minister is known to make only hollow claims of fiscal stability and achieving fiscal targets. But in actual practice, he failed on all counts.

He claimed that the average growth rate during the UPA's Government was about 6.2%. He further claimed that during the five years of UPA-I they achieved 8.4% growth. It was basically because of the previous BJP Govt.'s achievement which was showing results in the next five years. In same breadth, if you see the performance of the UPA-II, during those five years, the growth came down to 5.9%.

If his claims were to be true, then during the five years of UPA-II, the growth should have been more than 8% or at least it should have been more than 6%. Why did it come down? So, if the UPA rules for another term, the country

would totally collapse and we may see the country getting pledged to the world powers.

His claims of economic recovery and stability are a mockery of the system and the statistics giver are mere jugglery of figures.

During the UPA rule, growth rate has not increased, but levels of corruption has increased.

During the UPA regime, we had the mother of scandals – 2G Spectrum scam – and Aadhrsh Housing Society Scam, Scam in Defence procurements, CWG scam, and above all, the Coalgate scam, involving the Highest Office of this country. The latest report is that the Govt. itself is de-allocating many coal blocks. After this, the Court may also de-allocate or cancel the entire coal block—as it happened in the case of 2G spectrum allocation, where the Court has cancelled all the allocations made by the Govt.

Even in 2G spectrum's fresh allocations which are made very recently, the Govt. got a revenue of more than 62,000 crore. In the 3G spectrum allocation again, it got more than Rs. 67,000 crore.

So, these things show that the 'Theory of Zero Loss' is highly INCORRECT and the CAG's loss figure of more than Rs. 1.76 lakh crore is VERY APPROPRIATE.

Due to large scale corruption in the country, the people face high inflation and price rise, all round. The Govt. is not able to fund many schemes.

Even for police modernization which is the need of the hour, the Govt. is not able to find enough resources. For education, the Govt. is not able to allot more resources. There are not enough Kendriya Vidyalayas in the country. A few days back, the Centre has initiated acton to start more KVs in the country, but not even one is in our State of Tamil Nadu. My constituency does not have even a single Kendriya Vidyalaya. The Centre should allot more resources and find enough infrastructure and talent, so that every district in the country has at least one Kendriya Vidyalaya.

The Direct Benefit Transfer Scheme is also one of the election gimmicks. Due to this, the total amount is only Rs. 628 crore and the total number of transaction is only 54 lakhs. There was a report a few weeks back, which says that the Aadhar Card Scheme has become defunct and there is no further use of these Cards.

In the case of Nirbhaya Fund, the Govt. has allocated another Rs. 1000 crore this year. In the previous year, when it was started, the Govt. allocated Rs. 1000 crore, but there were only two proposals last year; the Finance Minister is silent on the expenditure made in the last year.

I am saying this to show that the Finance Minister has no vision – and he spends money where it is not needed and he is not spending where it is most needed, like education, police, etc.

The Finance Minister has announced excise duty cuts on items like automobiles (two wheelers and select four wheelers), on mobile phones, on air

conditioners, fridges, etc. These are just sops, to lure the public, with an eye on the General Elections.

The Finance Minister spoke about giving concessions to students, who took educational loans. It is again to lure the students to vote for the Congress in the coming General Elections. If he is very particular about giving these concessions to the students and others, he had come before this House on may occasions, during the last five years, during Budget and Supplementary Demands for Grants. He had many opportunities to extend these concessions. But he did not extend them during all these 5-10 year. But at the fag end of this Lok Sabha, in the Interim Budget, he is extending them. The intention of the Finance Minister is different here. He is not sincere in helping the students, but he is doing this, keeping an eye on the elections.

Secondly, he extends this concessions only to those who have taken educational loan prior to March 2009. Many of them would have already repaid most of their loans. So, the real concession would be only very little. People will understand the intention of this Govt. and the Finance Minister and they would teach them lesson in the coming General Elections.

Last year, the Finance Minister imposed restrictions on purchase of gold. Primarily in India, people use gold on marriages and on all other occasions. He, from the State of Tamil Nadu, should have known this better. What was the result of gold restrictions? The country saw the highest levels of gold smuggling during the last year. Now, he is thinking of relaxing the gold imports.

All these anti-people measures will be reversed by the next Govt. in June this year. All the damages caused by the 10 years of MISRULE of Congress and its allies will be reversed by the new Govt. that will take over the Centre in the next three months.

*__श्री राजेन्द्र अग्रवाल (मेरठ)__- यह इस सरकार का विदाई बजट है। मुझे आश्चर्य होता है कि देश की अर्थव्यवस्था को लगभग बर्बाद कर देने के बाद कोई वित्त मंत्री इस प्रकार की आत्मप्रशंसा भी कर सकता है। महंगाई आसमान छू रही है, विकास दर धराशायी है, परन्तु वित्त मंत्री अपनी पीठ ठोकने में लगे हैं। इतना अहंकारयुक्त वक्तव्य इससे पहले मेरे तो ध्यान में नहीं आया। पैरा-5 में वित्त मंत्री जी कह रहे हैं-" वित्त मंत्रालय में अपनी वापसी के कुछेक दिनों में ही मैंने घोषणा की थी कि हमारा उद्देश्य राजकोषीय समकेन, मूल्य स्थिरता, खाद्यान्न में आत्मनिर्भरता, विकास चक्र की बहाली, निवेश वृद्धि, विनिर्माण बढ़ाना, निर्यात को प्रोत्साहित करना, परियोजनाओं के क्रियान्वयन में तेजी लाना और पैट्रोलियम, विद्युत, कोयला, राजमार्ग और कपड़ा जैसे कतिपय तनावग्रस्त क्षेत्रों के सम्यक् और व्यवहारिक समाधान तलाशना है।" पुनः पैरा-15 में वित्त मंत्री जी कह रहे हैं- " मैं विश्वास से कह सकता हूँ कि अर्थव्यवस्था आज पहले दो वर्षों से अधिक स्थिर है। राजकोषीय घाटा गिर रहा है। चालू घाटा नियंत्रित किया गया है, स्फीति में नरमी आयी है, तिमाही विकास दर बढ़ने की ओर अग्रसर है। मुद्रा दर स्थिर है। निर्यात बढ़ गये हैं और सैंकड़ों परियोजनाओं को फिर से चालू कर दिया गया है।" उनके भाषण से ऐसा लगता है कि दो वर्ष पहले तक देश की आर्थिक स्थिति संभवतः " अयोग्य व्यक्ति " के कारण बहुत खराब हो गई थी, जिसे हावर्ड से शिक्षित हमारे अत्यन्त योग्य वर्तमान वित्त मंत्री जी ने आते ही सुधारना शुरू कर दिया था तथा उनके कठोर परिश्रम जिसे विशेषकर उन्होंने हावर्ड से सीखा था, के परिणामस्वरूप अब अर्थव्यवस्था में सुधार आ गया है। इस अवसर पर मुझे इन्हीं वित्त मंत्री महोदय का अपने आदर्श अंग्रेजों के सम्मुख दिया गया उस भाषण का स्मरण आता है, जिसमें अपने शासनकाल में भारत पर अंग्रेजी शासकों द्वारा किए गए उपकारों का उन्होंने आभार व्यक्त किया था तथा अंग्रेजों को पुनः भारत में निवेश करके और अधिक मुनाफा कमाने के लिए आमंत्रित किया था। ऐसी बातें हावर्ड में शिक्षित हमारे वर्तमान वित्त मंत्री जी ही कर सकते हैं।

आँकड़ों में चतुराई करके अर्थव्यवस्था नहीं सुधरती, गरीब की रोटी का इन्तजाम नहीं होता, उल्टे उससे सरकार की साख पर बट्टा लगता है। जिस अर्थव्यवस्था को आज से दस वर्ष पूर्व अटल जी के नेतृत्व वाली एन.डी.ए. सरकार ने 8.4 प्रतिशत की बढ़ती हुई विकास दर पर छोड़ा

---

* Speech was laid on the Table

था, आज यू.पी.ए. के 10 वर्ष के कुशासन व भ्रष्टाचार के कारण अर्थव्यवस्था 4.8 प्रतिशत की गिरती हुई विकास दर पर आ गई है तथा वित्त मंत्री जी औसत विकास दर का गणित बताकर यू.पी.ए. सरकार की वाह-वाही करते हैं, परंतु दरअसल उन्हें पता है कि वह कुल मिलाकर गलत बयानी कर रहे हैं, तब झूठ को सच बताने के लिए वह वैश्विक मंदी का बहाना बनाने लगते हैं- विश्व आर्थिक दर तथा यूरोजोन की आर्थिक दर से तुलना करते हैं। यूरोजोन की अर्थव्यवस्थाएं विकसित तथा संतृप्त अर्थव्यवस्थाएं हैं, जबकि भारत की अर्थव्यवस्था विकासशील तथा अतृप्त अर्थव्यवस्था है। इनकी तुलना करना ऐसा ही है जैसे व्यस्क हो गए पड़ोसी के बेटे की स्वाभाविक रूप से शारिरीक वृद्धि रूक जाने पर बीमारी के कारण अपने बेटे की रूकी वृद्धि को कोई सही ठहराने का प्रयास करें। यह तर्क ही दोषपूर्ण है तथा अपनी दिशाहीनता, नीतिगत-निष्क्रियता, अक्षमता आदि पर पर्दा डालने का प्रयास मात्र है।

हमारे वित्त मंत्री जी दरअसल आंकड़ों की जादूगरी करते हैं, वे अनुकूल आँकड़ों को जोर-शोर से प्रचारित करते हैं तथा प्रतिकूल आँकड़ों को चतुराई के साथ छिपा जाते हैं। वित्त मंत्री जी ने दावा किया है कि थोक मूल्य सूचकांक पर आधारित महँगाई की दर इस साल जनवरी के आखिर में 5 प्रतिशत रह गई है, परन्तु वित्त मंत्री जी यह छिपा गए की उपभोक्ता मूल्य सूचकांक पर आधारित महँगाई की दर 10 प्रतिशत के आस-पास बनी हुई हैं। वित्त मंत्री जी आँकड़ों से महँगाई को नियंत्रित बता रहे हैं, परन्तु असलियत में उपभोक्ता महँगाई से तबाह हो रहा है।

वित्त मंत्री जी ने बजटीय घाटे को सकल घरेलू उत्पाद के 4.6 प्रतिशत पर रोकने के लिए बड़ी मेहनत की है। योजनागत खर्च का लक्ष्य 5.55 लाख करोड़ रूपये था, लेकिन यह 4.75 लाख करोड़ रूपये रहा, अर्थात् लगभग 80 हजार करोड़ रूपये का योजनागत खर्च कम करके घाटे को रोका गया है। सब जानते हैं कि योजनागत खर्च में कमी करने से विकास दर और भी घट सकती है, जिसकी चिदम्बरम जी को चिन्ता नहीं है, उसकी चिन्ता आने वाली नरेन्द्र मोदी जी सरकार को ही करनी है।

चालू खाता घाटे को गत वर्ष के 88 बिलियन डॉलर के मुकाबले 45 बिलियन डॉलर पर लाने का वित्त मंत्री जी ने बड़ा दावा किया, परन्तु यह कैसे हुआ? यह मुख्य रूप से सोने के आयात को हतोत्साहित करने के कारण हुआ। 2012-13 में कुल 45 बिलियन डॉलर के स्वर्ण आयात को

घटाकर 21 बिलियन डॉलर कर लिया गया, परन्तु उससे सोने की तस्करी बढ़ी है। स्वयं वित्त मंत्री जी ने स्वीकार किया कि प्रतिमाह लगभग 300 मीट्रिक टन सोना तस्करी के जरिये भारत में आ रहा है। वहीं इससे जुड़े कारोबार पर भी इसका उल्टा असर हुआ है। काश हम निर्यात को बढ़ाकर इस घाटे को नियंत्रित कर पाते।

वित्त मंत्री जी ने विनिर्माण क्षेत्र को लेकर अपनी गहरी चिन्ता जाहिर की है। अब उन्होंने दावा किया है कि विनिर्माण क्षेत्र को जीडीपी के 25 फीसदी तक ले जाया जायेगा। इससे अगले दस सालों में 10 करोड़ रोज़गार पैदा किए जाएंगे। लेकिन एनएसएसओ के ताजा आंकड़ों के मुताबिक, 2000 से 2012 के बीच देश में रोज़गार वृद्धि की औसतन सालाना दर महज 2.2 फीसदी रही। इसी तरह मैन्युफैक्चरिंग क्षेत्र में रोज़गार वृद्धि की सालाना औसतन वृद्धि दर 4 फीसदी रही। कृषि क्षेत्र में रोज़गार वृद्धि की दर नगण्य रही। ऐसे में मैन्युफैक्चरिंग जीडीपी में मौजूदा 16 फीसदी से 25 फीसदी तक पहुंचने का दावा भरोसा नहीं जगाता। जाहिर है, 10 करोड़ रोज़गार पैदा होने में संदेह की पूरी गुंजाइश है। विनिर्माण क्षेत्र के साथ अवसंरचना के क्षेत्र में भी भारी गिरावट है। आई.टी. में हार्डवेयर का उत्पादन लगभग शून्य है, जिसके कारण देश के सुरक्षा तंत्र को भारी संकट खड़ा हो सकता है। इस सरकार ने अपने विदाई के महीनों में 66 हजार करोड़ के 296 प्रोजेक्ट्स को तेजी से पूरा करने का निर्णय लिया, उससे अर्थव्यवस्था के धूमिल चेहरे को चमकाने के लिए थोड़ा क्रीम पाउडर भले ही मिल गया हो, परंतु ये प्रोजेक्ट अन्य अनेक घोषणाओं के समान अभी हवा में ही है। बहु-प्रतीक्षित मेरठ-दिल्ली एक्सप्रेस हाइवे इन प्रोजेक्ट्स में शामिल है, उसे 31 मार्च, 2014 तक पूरा हो जाना था, अभी तक यह प्रोजेक्ट केवल कागजों में है। मेरे क्षेत्र की मेरठ-दिल्ली रेपिड रेल जैसी अनेक योजनाएं भी अधर में हैं। मेरठ-हस्तिनापुर रेलवे लाइन जैसी योजनाओं के लिए सरकार के पास पैसा नहीं है। पश्चिमी उ.प्र. में गन्ना किसान बदहाल है। चीनी मिलों पर कोई नियंत्रण नहीं है। चीनी मिलें देर से चलती है। किसान को भुगतान समय पर नहीं मिलता, गन्ने का उठान न होने से खेत खाली नहीं हो पा रहे तथा इस कारण गेहूँ की बुवाई किसान नहीं कर पाये हैं। किसान दोहरी मार झेल रहा है। उसे सरकार से संरक्षण नहीं मिल रहा है।

कुल मिलाकर यह बजट निराशाजनक है, अपने दस साल की दिशाहीनता व नाकामियों पर पर्दा डालने की व्यर्थ कोशिश है। नौ सौ चूहे खाकर भी बिल्ली हज नहीं जाना चाहती, वह हज जाने का केवल नाटक कर रही है। इसी कारण वित्त मंत्री जी एक दृष्टा के समान विभिन्न राजनैतिक दलों को उपदेश दे रहे हैं, उनसे वचन ले रहे हैं तथा आगे की सरकार को दस सूत्र बता रहे हैं। यह एक भ्रष्ट सरकार के निराश मंत्री का विदाई भाषण है। यह सरकार देश पर बोझ बन गई है, इस सरकार को अब जाना चाहिए।

***श्री रामसिंह कस्वां (चुरू)**- माननीय वित्त मंत्री जी ने जो अंतरिम बजट 2014-15 पेश किया है, यह चुनावी बजट है, सरकार की विदाई का बजट है, इसमें आम आदमी को कुछ भी नहीं दिया गया है। आर्थिक चुनौतियों पर लगाम लगाने, गरीबी और बेरोज़गारी को दूर करने के उपायों पर भी बजट मौन है। हमारी अर्थव्यवस्था जिस रफ्तार से नीचे जा रही है, उसका आम लोगों पर काफी खराब प्रभाव पड़ रहा है। सरकार गरीबी रोकने में पूरी तरह से विफल रही है। वित्त मंत्री जी शान से घोषणा करते नजर आए कि भारत की अर्थव्यवस्था दुनिया के शीर्ष चार देशों में शामिल है। सवा अरब की आबादी के देश में प्रति व्यक्ति आय के हिसाब से यदि हम दुनिया के सौ मुल्कों की सूची में भी शामिल नहीं है, तब वित्त मंत्री जी के दावे की पोल खुल जाती है। देश में जिस रफ्तार से गरीबी बढ़ रही है, उसमें अमीरों से उसकी खाई चौड़ी होती जा रही है, क्या आंकड़े खतरनाक भविष्य के ही सूचक नहीं है। बजट में पूर्व सैनिकों की लम्बे समय से चली आ रही मांग- " एक रैंक एक पेंशन" को मान लिया गया है। हम इसका स्वागत करते हैं, लेकिन आंतरिक सुरक्षा के लिए कुछ खास नहीं किया गया है। आतंरिक सुरक्षा एजेन्सियों के लिए बजट में मात्र 10 से 15 फीसदी की बढ़ोत्तरी की गई है। अर्द्ध सैनिक बलों के सेवानिवृत्त जवानों को कोई राहत नहीं दी गई है, 2006 में सी.सी.पी. कैन्टीन की शुरूआत की गई, लेकिन इससे उक्त सेवानिवृत्त जवानों को कोई सुविधा नहीं मिल रही है, वर्ष 2007 में कल्याण एवं पुनर्वास बोर्ड बनाया गया था, इसके संबंध में भी किसी अधिकारी को कोई ज्ञान नहीं है, जवानों को वार्ब से कोई सहायता नहीं मिल रही है। जिला स्तर पर पुनर्वास एवं कल्याण बोर्ड की स्थापना की जाए। गृह मंत्रालय ने सितम्बर 2010 में उक्त जवानों के लिए सुविधाओं की घोषणा की थी, लेकिन उन घोषणाओं को आज तक लागू नहीं किया गया। सीमा सुरक्षा बल ने नियम 19 के तहत जवानों को पेंशन लाभ देते हुए 10 वर्ष सेवाकाल के बाद सेवानिवृत्त होने का विकल्प दिया था, इसके बाद में यह आदेश वापस लेने के कारण काफी जवान पुनः नौकरी में चले गए तथा 697 जवान वापस नौकरी पर भी नहीं जा सके, उन्हें पेंशन लाभ भी नहीं दिया जा रहा है, वे काफी दिनों से अपनी मांगों को लेकर मेरे संसदीय क्षेत्र चुरू में धरने/आमरण अनशन पर बैठे हैं, इनकी मांगों को भी पूरा किया जाए। देश में किसान की हालत अत्यंत ही दयनीय है। न खाद, न पानी फिर भी वित्त मंत्री जी खेती के जरिये चुनावी फसल काटने

---

* Speech was laid on the Table

की जुगत में है। अच्छे मानसून के कारण किसानों की मेहनत से खाद्यान्न की रिकार्ड पैदावार पर सरकार ने अपनी पीठ थपथपाई है, लेकिन इसके लिए अच्छे मानसून व किसानों की मेहनत का शुक्रगुजार होना चाहिए। किसान को प्रोत्साहन देने के लिए उर्वरक सब्सिडी में मात्र एक हजार करोड़ की वृद्धि की है, जो बहुत ही कम है। आने वाले दिनों में किसान को महंगा डीजल, महंगी खाद खरीदने के लिए तैयार रहना होगा। कृषि उपज के उचित मूल्य के लिए कोई प्रणाली विकसित नहीं की गई। जिंस बाज़ारों में उतार-चढ़ाव से किसानों को भारी नुकसान उठाना पड़ता है। किसान को अतिरिक्त बजट में कोई राहत प्रदान नहीं की गई है। फसल बीमा के नाम पर किसानों को लूटा जा रहा है। इस वर्ष प्रीमियम का अतिरिक्त भार किसान पर डाला गया है, फसल बीमा के लिए जो संयंत्र स्थापित किए गए उनके आंकड़ों को सार्वजनिक नहीं किया जा रहा है। कम्पनियों के नियम कानून कायदों से किसानों को कोई राहत नहीं मिल रही है। किसान को फसल बीमा का पूरा लाभ मिले, पहले के अनुसार ही प्रीमियम लिया जाये, उक्त स्कीम का फायदा किसानों को अधिक से अधिक मिले, इसकी पुख्ता व्यवस्था की जाए। सरकार शिक्षा के क्षेत्र में प्रतिभावान बालकों को उच्च शिक्षा के लिए ऋण देती है, वह व्यवहारिक रूप से पर्याप्त नहीं है। प्रतिभावान बालकों को शिक्षा ऋण प्राप्त करने में काफी दिक्कतों का सामना करना पड़ रहा है, आधा-अधूरा ऋण दिया जा रहा है। जिसकी उपयोगिता नहीं होती है। अतः ऋण देने की जटिलताओं को समाप्त कर ऋण राशि को बढ़ाया जाए, ताकि शैक्षिक प्रतिभाएं आगे बढ़ सके। बजट में राजस्थान के लिए कुछ नहीं है। 1981 में पंजाब-हरियाणा-राजस्थान के मध्य पानी के बंटवारे को लेकर समझौता हुआ था, उक्त समझौते का आज तक पालन नहीं किया जा रहा है। राजस्थान के हिस्से का 0.60 एमएएफ पानी आज भी नहीं मिल रहा है। अमर सिंह बैराज की सिधमुख नहर का पानी भी पूरा नहीं मिल रहा है। हमारे हिस्से का काफी पानी हरियाणा में चोरी किया जा रहा है। नाले व खालों का निर्माण नहीं किया जा रहा है।

*SHRI E.G. SUGAVANAM (KRISHNAGRI): On behalf of my DMK Parliamentary Party, it gives me great pleasure to express my views on the Interim Budget for the year 2014-15 and I support the same.

The expansion of GDP Growth Rate and reduction in fiscal deficit is in right direction. Increase in agriculture exports signifies our growth of agriculture. Opening of large number of PSU banks and ATMs in various parts of the country will greatly help the people across all the segments. Reduction of duties on cars, automobiles, households items will improve this sector which was in bad shape condition in the past. The salary segment expects some relief from the Government by way of exemption in income tax limit. However, no relief is extended to the salaried class people. Waiver of interest on education loan and widening of education loan to aspiring students by the Government has greatly helped the poor students of our country. Implementation of one Rank, one Pension Scheme is widely welcomed.

* Speech was laid on the Table.

*[*]**श्री महेन्द्रसिंह पी. चौहाण (साबरकांठा):** सरकार द्वारा पेश किया गया यह एक लोक-लुभावन बजट है तथा इसे सन्निकट आम चुनाव को ध्यान में रखकर तैयार किया गया है । सरकार ने इस बजट में भाजपा की वर्षों पुरानी वन रैंक-वन पेंशन की मांग को जरूर पूरा किया है । वित्तमंत्री जी ने इस बजट में भारत की आर्थिक स्थिति को चमकदार दिखाने की कोशिश की है मगर वित्तमंत्री अंततः उधार की अर्थव्यवस्था की ही वकालत करते नजर आते हैं । इसका सबसे बड़ा प्रमाण यह है कि वित्तमंत्री जी ने भारत के गैर-योजनागत खर्च में रक्षा मंत्रालय को छोड़कर किसी प्रकार की कटौती करने की इच्छा नहीं जताई है । यहां यह विचारणीय है कि यदि कुल बजट में से केवल एक-तिहाई ही योजनागत खर्च हो और दो-तिहाई गैर-योजनागत मद में खर्च किया जाता हो तो किस प्रकार हम भारतवासी समावेशी विकास का सपना पाल सकते हैं ? महोदया, ऐसी प्रगति का क्या मतलब हो सकता है जो समाज के संभ्रान्त वर्ग के लिए देश की गरीब व मेहनतकश जनता द्वारा कमाई गई धनराशि उनकी कारों को पेट्रोल से चलाने के लिए इसके आयात पर खर्च कर दे, यह फार्मूला समावेशी विकास का नहीं हो सकता । क्योंकि उच्च वर्ग की संपन्नता छनकर कभी भी समाज के निचले वर्ग तक नहीं आ सकती ।

आज जब हर देशवासी इस सवाल का जवाब चाह रहा था कि भारतीय अर्थव्यवस्था चुनौतियों के चक्रव्यूह से निकल पाएगी या नहीं ? इसे माननीय वित्तमंत्री जी का कौशल कहें या उनकी मजबूरी कि उनकी ओर से पेश किया गया यह अंतरिम बजट इस सवाल का कोई सीधा जवाब देने में सक्षम नहीं है ।

ग्रोथ दरअसल बहुत सारी बातों पर निर्भर करती है । नीतियों का अपना महत्व होता है लेकिन सारा दारोमदार डिलेवरी सिस्टम पर टिक जाता है और यह डिलेवरी सिस्टम नौकरशाही के रूख पर निर्भर है । एक बड़ी समस्या यह भी है कि एक बड़ी संख्या में योजनाएं विभिन्न मंत्रालयों की मंजूरी के इंतजार में वर्षों तक लटकी रहती है ।

आज देश के मेहनती किसानों पर भारत को गर्व होना चाहिए कि जब उत्पादन क्षेत्र की वृद्धि दर लगातार नीचे जा रही है तो कृषि की वृद्धि दर ऊपर जा रही है । आज अगर अर्थव्यवस्था को सुधारने के लिए किसी को श्रेय दिया जा सकता है तो वह कृषि क्षेत्र को दिया जाना चाहिए जिसने भारत की डगमग स्थिति को सुधारने की भरपूर कोशिश उत्पादन बढ़ाकर की है । देश के वर्तमान हालात में तमाम चुनौतियां ठोस आर्थिक कदमों की मांग कर रही थी लेकिन सरकार द्वारा ऐसे कदम न उठाए जाना निराशाजनक है । इस बजट का ज्यादा अर्थ नहीं है क्योंकि मई महीने में बनने वाली नई सरकार पुनः इसकी संपूर्ण समीक्षा करके अपनी नई नीतियां रखेगी तथा उसी से भारत की आगे की आर्थिक दशा तय होगी ।

---

[*] Speech was laid on the Table.

*SHRI C. RAJENDRAN (CHENNAI SOUTH): The speech of the Finance Minister was just a political statement, aimed at the forthcoming General Elections rather than overcoming the challenges that the economy faces.

At the outset, I would like to say that the Finance Minister extended a few sops, with a view to getting votes in the elections. For example, he has reduced excise duty on cars, two wheelers, air conditioners, fridges, etc. These are all populist measures only to bring back the deserted voters into the Congress-fold. He has also waived off the interests on educational loans taken prior to March 2009. It is a mere publicity measure; and there is no real intention to benefit the entire student community. Had that been so, he should have waived off the interests that are outstanding till today. People understand the real motive of the Govt. and they would teach them a lesson in the coming elections.

There is nothing in the Budget for the people to be happy about. He made jugglery of figures to show that everything is hanky dory, whereas the actual situation is far from good. For example, he claimed that he had arrested the fiscal deficit, which is at 4.6% of the GDP, whereas the actual deficit is 5.2%. He had rolled over more than Rs. 35,000 crore on account of oil subsides to the next year, as also taken into account the fresh allocation of 2G spectrum and others. So, the actual deficit is much more than what he claims. This Budget is a failed attempt to cover up the UPA's failures and missed opportunities.

* Speech was laid on the Table.

There is large scale corruption in the UPA regime, leading to sky-rocketing prices and unabated inflation. The Govt. is not bothered to control them.

Keeping an eye on the elections, again the Govt. has increased the subsidized LPG cylinders to 12. Though it is a welcome step, the Govt. has taken this decision and extended this, only at the fag end of its tenure.

Similarly, the demand of 'one rank one pension' by the retired defence personnel has been pending for more than a decade, but just before the General Elections, it has taken this decision.

The Govt. has not taken any steps to solve the problems of increasing unemployment and increasing job losses. The Finance Minister did not say a word about regulating the chit funds and Ponzi schemes which are cheating the public and depriving them of their hard-earned money.

Corruption is rampant in the UPA Govt. We had 2G spectrum scam, CWG scam, Coalgate scam, Aadarsh scam, and scam even in Defence Purchases. The Govt. is not bothered about the health of the people, education of the children, giving employment to the educated, controlling inflation and price rise, transparent administration, ensuring adequate and potable drinking water for all citizens, supplying electricity to all villages, removing poverty amongst the people, and others.

There is nothing in the Budget on all these things and I request the Govt. to take care of all these things.

[*] **SHRI P.C. CHACKO (THRISSUR) :** The Hon'ble Finance Minister on Monday the 17th of February 2014 presented an interim budget that delivers most of the promises made to the nation by the UPA government in its decade of governance. As the Hon'ble Minister rightly stated since September 2008, the state of the world economy has been the most decisive factor impacting the fortunes of every developing country. Even we as a nation are constantly affected by the highs and lows of the world economy.

Yet it is the faith reposed on us by the people that have prompted this government to take corrective measures from time to time to insulate the nation from these trend changing global situations.

The Hon'ble Minister had kept his focus concentrated on fiscal consolidation, price stability, self-sufficiency in food, reviving the growth cycle, enhancing investments, promoting manufacturing, encouraging exports, quickening the pace of implementation of projects, and finding practical solutions to certain stressed sectors such as petroleum, power, coal, highways and textiles.

To this end we therefore firmly believe that the Hon'ble Minister has not only safeguarded the nation from a downward slide but also delivered on the promises of the UPA to the people.

I shall now seek to enlighten this House on the following course corrective measures taken to bring relief to the common man :

- To contain fiscal deficit at 4.6 percent of GDP.

---

[*] Speech was laid on the Table.

- To contain current account deficit at USD 45 Billion.
- To contain WPI inflation at 5.05 percent and core inflation 3.0 percent by the end of January 2014.
- Food inflation declined sharply from a high of 13.6 percent to 6.2 percent.
- Over a period of 33 years, the trend growth rate in India has been 6.2 percent.
- Average annual GDP growth during the period 1999-2004 was 5.9 percent, which is below the trend rate.
- In the next five year period 2004-2009, it was 8.4 percent and in the period 2009-2014, going by the Central Statistical Organisation's estimate, it will be 6.6 percent.
- UPA-1 and UPA-II have delivered above the trend growth rate.
- The UPA Government's record on growth is unparalleled.
- Ten years ago, we produced 213 million tones of food grains; today, we produce 263 million tones of foodgrains.
- Ten year ago, the installed power capacity was 112,700 MW; toady, it is 234,600 MW.
- Ten years ago, coal production was 361 million tones per year; today, we produce 554 million tones per year.

- Ten years ago, there were 51,511 km of rural roads under PMGSY; today, we have 389,578 km.
- Ten years ago, the Central Government's expenditure on education was Rs.10,145 crore; this year, we allocated Rs.79,451 crore.
- Ten years ago, the Central Government spent Rs.7,248 crore on health; this year, it will spend Rs.36,322 crore.
- Government has accepted the principle of 'one rank one pension' for the defence forces.
- To ensure the dignity and safety of women, the Nirbhaya Fund was introduced and Rs.1000 crore allocated for the fund. This grant would be non-lapsable and an additional Rs.1000 crores sanctioned for the next year.
- In respect of education loans disbursed after 1,4,2009 under which Government took over the burden of interest for the duration of the period of study.
- The Government now proposes a moratorium period for all education loans taken up to 31.3.2009 and outstanding on 31.12.2013.
- Government will take over the liability for outstanding interest as on 31.12.2013, but the borrower would have to pay interest for the period after 1.1.2014.

- It is estimated that nearly 9 lakh student borrowers will benefit to the tune of approximately Rs.2,600 crore.

These are the major trend setting decisions taken by this decade old Government.

*SHRI P. KARUNAKARAN (KASARGOD): I would like to express my views on Vote on Accounts placed before the House by Our Finance Minister Shri P. Chidabaram. Though the economic situation of our country is serious, the analysis of this Budget is not to tide over the situation but it is a political statement in view of the coming Lok Sabha election.

The Government has placed that the financial deficit is under control and it comes to about 4.6. When we go into the details of the budget the deficit has declined, thus reducing the public expenditure and also the expenditure of the social service sectors. The projected expenditure of the many Ministries in the last Budget are not spent and they have consciously reduced the expenditure in many sectors. The other measures are to sell out the shares of the public undertaking which would earn money for the Government. This is not an healthy practice for a better governance.

The suggestion of the one rank one pension, the reduction of excise duties in some items are welcome steps but the bad practice is also involved in this declaration. For the past many years from all walks of Parliament, this issue is being demanded. Parliament has also made a very strong criticism not to implementing this pension issue. But it is only with the request of Rahul Gandhi that this issue is included in the Budget. That is true in the case of LPG cylinders, when both sides of the House demanded for 12 cylinders of LPG but the Govt. denied it. Here also, we see the bad practice that the consensus of the Parliament is

* Speech was laid on the Table.

not supreme but one Congress Leader gives direction and makes it public and then it is included in the Budget. Such practice will not promote healthy democratic set up in our country.

The reduction of excise duty merely on small cars, bicycles would not bear better results but how it affects the domestic market is the main question. That has to be assessed in future.

As far as Kerala is concerned, no demands are met and no important demands are included in the Budget. The long pending demands such as of IIT in Kerala is not included. The burning issues of the rubber farmers are not included. Nothing is said about the Pravasi people in this Budget. The traditional industries of the State in which lakhs of people are employed are fully neglected. No major public undertaking is set up in the State. Like Railway Budget, the General Budget has also fully neglected the State of Kerala. The burning issue of the country now a days is price rise. No steps have been taken to control the price rise. Govt. is not ready to make any change in the prices of the petroleum products which is main reason for the price rise. The 15th Lok Sabha has witnessed the large scale charges of corruption in which many of the Ministers and Leaders of the Govt. are involved. How is it possible for the Govt. who gives full protection for this corruption episode. The Govt. has completely failed to take action against black money. As a result of the policy of this UPA Govt., the system itself is deteriorating. The main reason for this is the implementation of the new liberal

policy which aims at in flow of FDI and also to promote big business houses in the country.

Since this Vote on Account is not at all a convincing document to the Parliament as well as to the people, I strongly oppose it.

***श्रीमती के.सी. सिंह " बाबा " (नैनीताल-उधमसिंह नगर)** - माननीय वित्त मंत्री महोदय जी के अथक प्रयासों से आज हमारा देश आर्थिक प्रगति पर अग्रसर है। माननीय मंत्री महोदय ने आर्थिक विकास की ऊंची वृद्धि दर तथा राजकोषीय सुदृढ़ीकरण पर ध्यान केंद्रित किया है। साथ ही मुद्रास्फीति में नियंत्रित करने के लिए सख्त मौद्रिक नीति और प्रतिकूल विदेशी स्थितियों से निपटने के लिए समाधान हेतु सराहनीय प्रयास किए हैं। एक अच्छा और संतुलित अन्तरिम बजट पेश करने के लिए हमें वित्त मंत्री जी की सराहना करनी चाहिए जो कि समावेशी विकास को बढ़ावा देगा। अल्पसंख्यकों, अनुसूचित जाति, अनुसूचित जनजाति, महिला और बच्चों एवं रक्षा बलों को फायदा पहुँचाने वाले कार्यक्रमों के लिए पर्याप्त निधियां उपलब्ध करायी हैं। विद्यार्थियों के कर्ज माफ एवं पूर्वोत्तर राज्य, हिमाचल प्रदेश और उत्तराखण्ड को इस वर्ष की समाप्ति से पूर्व 1,200 करोड़ की अतिरिक्त केंद्रीय सहायता राशि जारी करने का प्रस्ताव किया है। रक्षा सेवाओं की लम्बे समय से की जा रही एक रैंक-एक पेंशन की मांग के सिद्धांत को सरकार ने मान लिया है। मैं सरकार का आभार प्रकट करने के साथ धन्यवाद देता हूँ।

देश को निर्धारित समय-सीमा में विकसित देश की श्रेणी में पहुँचाने के लिए मानव विकास संसाधन की योजनाओं के लिए सामाजिक अवसंरचना (Social Infrastructure) Bके बारे में गंभीरतापूर्वक सोचना चाहिए। अवसरंचना (Infrastructure) किसी देश के आर्थिक विकास की बुनियाद होती है। यह हम भली-भॉति जानते हैं कि बुनियाद की मजबूती पर ही उस पर बनी इमारत की मजबूती को आँक सकते हैं, चाहे वह बुनियाद किसी भी क्षेत्र में हो। मुख्यतः हम आर्थिक अवसंरचना (Economic Infrastructure) की सेवाओं में परिवहन, विद्युत, संचार, जलापूर्ति इत्यादि से जुड़ी सेवाएं तथा सामाजिक अवसंरचना (Social Infrastructure) में शिक्षा, स्वास्थ्य तथा अन्य मानव विकास संबंधी सेवाओं को रख सकते हैं। मानव विकास संबंधी सेवाओं को विश्वस्तरीय बनाने की ओर हमें और अधिक ध्यान देने की आवश्यकता है। विश्वस्तरीय सेवाओं के लिए हमे अवसंरचना (Infrastructure)के प्रावधान हेतु खास तौर पर बहुत लम्बी निर्माणावधि के साथ पर्याप्त पूंजी निवेश की जरूरत होती है। इस दिशा में एक ऐसा प्रेरक नीतिगत माहौल सृजित करने के लिए विभिन्न उपाय किए जाने की आवश्यकता है, जो घरेलू और विदेशी दोनों को बड़े

* **Speech was laid on the Table**

पैमाने पर निवेश-प्रवाहों के लिए रास्ते खोले और उपयुक्त प्रौद्योगिकी तथा सर्वोत्तम प्रबंधन व्यवहारों की उपलब्धता में सुधार कर निवेशों की कार्यक्षमता और प्रभावकारिता को बेहतर बनाए।

सरकारी तंत्र की दक्षता में सुधार लाने के लिए कारगर कदम उठाये जाने की और अधिक आवश्यकता है। विभिन्न अवसंरचना (Infrastructure) परियोजनाओं में विदेशी प्रत्यक्ष निवेश की अनुमति देने पर विचार, सड़क और पत्तन क्षेत्रों में सरकारी-निजी भागीदारी को बढ़ाने के साथ-साथ अन्य भौतिक आधारभूत परियोजनाओं पर भी ध्यान केन्द्रित किया जाना चाहिए। विशेष प्रयोजन साधन (एसपीवी) के द्वारा औद्योगिक संगठन सीधे ही पूंजी बाज़ार से निधि जुटाने के लिए पूँजी बाज़ार को और अधिक लचीला बनाने की आवश्यकता है। देश के सभी मंत्रालयों तथा सरकारी विभागों को सुनिश्चित करना होगा कि वर्ष भर में किये गये व्यय से देश के विकास के लिए हमारी भागीदारी क्या रही है यानि हमने क्या हासिल किया है? महोदय, ग्रामीण विकास, शहरी विकास, शिक्षा, स्वास्थ्य आदि योजनाओं को जिला स्तर, ब्लॉक स्तर और ग्रामीण स्तर पर बनाने की आवश्यकता है जिससे योजनाओं के सुचारू रूप से कार्य करने की जवाबदेही निर्धारित करने में कठिनाई न हो और इस तरह योजना की कार्य प्रणाली में पारदर्शित रहेगी। यह सुनिश्चित किया जा सकता है कि परिणामों को न केवल सृजित किया जा सकता है बल्कि वे वास्तव में हकदार लोगों तक पहुँच रहे है। इसे प्राप्त करने के लिए जरूरी प्रशासनिक प्रक्रियाओं को लाना होगा। हमारा लक्ष्य आज प्रशासनिक सुधार, भ्रष्टाचार समाप्त करना, उपलब्ध संसाधनों का प्रभावी उपयोग कैसे किया जाए और प्रशासन को और अधिक जवाबदेह बनाने के लिए हमें और अधिक गंभीरता से विचार करना होगा। जिससे गरीबी, बेरोज़गारी, असमानता को समाप्त करना तथा लोगों के लिए अच्छे स्वास्थ्य और अच्छी शिक्षा उपलब्ध कराने का लक्ष्य प्राप्त हो सके।

उत्तराखण्ड की आवश्यकताओं के निमित्त मानव विकास सुविधाओं की वृद्धि एवं प्रदेश के चहुमुँखी विकास के लिए प्रदेश में मूलभूत सुविधाओं एवं अवस्थापनाओं को सुदृढ़ करने की आवश्यकता है। आप उत्तराखण्ड के भौगोलिक स्थिति से अवगत होंगे, उत्तराखण्ड प्रदेश 65 प्रतिशत पहाड़ों से घिरा वनाच्छादित क्षेत्र तथा 35 प्रतिशत भू-भाग है।

उत्तराखण्ड एक पर्यटक, वनाच्छादित एवं आयुर्वेदिक औषधि बहुलता वाला प्रदेश है, लेकिन प्रदेश आर्थिक अवसंरचना (Economic Infrastructure) के अभाव में इन क्षेत्रों के सम्पूर्ण

विकास में प्रगति नहीं हो पायी है। प्रदेश में विकास दर को तीव्र करने के लिए केन्द्र सरकार द्वारा कारगर कदम उठाने की आवश्यकता है।

उत्तराखण्ड की सीमा चीन और नेपाल देश के साथ लगती है एवं यह राज्य पर्वतीय होने की वजह से उत्तराखण्ड को भी सर्व शिक्षा योजना तथा अन्य केंद्रीय योजनाओं के अन्तर्गत उत्तर-पूर्व राज्यों की तर्ज पर 90 : 10 के अनुपात की छूट देने की आवश्यकता है। मेरा अनुरोध है कि उत्तराखण्ड कुमाऊँ मण्डल में केंद्रीय विश्वविद्यालय खोलने की आवश्यकता है।

उत्तराखण्ड में पर्यटक एवं आयुर्वेदिक औषधि के क्षेत्र में रोज़गार की अपार संभावनाएँ हैं, लेकिन आर्थिक अवसंरचना के अभाव में इसमें तीव्र प्रगति नहीं हो पायी है। उत्तराखण्ड में महात्मा गाँधी नरेगा के तहत सरकार द्वारा भुगतान की जा रही दर को और अधिक बढ़ाने की आवश्यकता है। उत्तराखण्ड की गढ़वाली एवं कुमाऊँनी भाषाओं को संविधान की आठवीं अनुसूची में सम्मिलित करने की आवश्यकता है। राष्ट्रीय सुरक्षा को प्राथमिकता देते हुए देश में बार्डर रोड्स का निर्माण शीघ्र करवाने की आवश्यकता है। उत्तराखण्ड प्रदेश के लिए बजट सूचना प्रौद्योगिकी में विशेष छूट तथा प्रदेश में नये उद्योगों को प्रोत्साहन देने के लिए उत्तराखण्ड में स्थापित होने वाले उद्योगों को वर्ष 2020 तक करों में छूट दी जाये। वर्तमान में प्रस्तावित एक लाख अस्सी हज़ार रूपये तक कर में छूट को तीन लाख रूपये तक कर छूट की सीमा बढ़ाने की आवश्यकता है।

उत्तराखण्ड में औद्योगिक विकास के लिए आवश्यक है कि प्रदेश में स्थापित लघु एवं मध्यम उद्योगों को विशेष प्रोत्साहन दिया जाए। इससे न केवल राज्य का औद्योगिक विकास रफ्तार पकड़ेगा, बल्कि राज्य की बेरोज़गारी की समस्या से निपटने में कारगर होगा। प्रदेश के ग्रामीण नवयुवकों को स्व-रोज़गार योजना के अंतर्गत ब्याजमुक्त ऋण सुविधा देकर स्थानीय उद्यम को बढ़ावा दिया जाये।

उत्तराखण्ड में अपार जल संपदा का भण्डार है, इस जल संपदा का उपयोग सिंचाई, पेय या बिजली उत्पादन के लिए किया जाये तो जल परियोजनाओं से प्रदेश के विकास होने के साथ देश के विकास में अपना योगदान दे सकता है। यदि जल का सही उपयोग नहीं किया जाता है तो वही जल मानसून में बाढ़ के रूप में अपना कहर बरपाता है, जिससे जान-माल का अत्यधिक नुकसान होता है और विकास की गति उत्पन्न करता है। उत्तराखण्ड पर्वतीय क्षेत्रों में वर्षा काल में भूस्खलन

होता रहता है तथा मैदानी क्षेत्रों में बाढ़ का प्रकोप देखने में आता है। भूस्खलन एवं बाढ़ के प्रकोप से बचने के लिए छोटे-छोटे बाँधों की अति आवश्यकता है, जिससे प्रदेश को लाभ के साथ-साथ जान-माल की हानि से बचाया जा सकता है। मेरा अनुरोध है कि उत्तराखण्ड के पर्वतीय क्षेत्रों में पेयजल एवं सिंचाई के लिए छोटे-छोटे चैक डैम बनाने पर सरकार विचार करे।

उत्तराखण्ड राज्य में ऊर्जा संकट को देखते हुए, इसी राज्य के काशीपुर क्षेत्र में तीन गैस प्लान्टों का निर्माण किया गया, जिसमें काफी निधि का व्यय हो चुका है, लेकिन अभी तक केन्द्र सरकार द्वारा गैस जारी नहीं की गयी है। मेरा केन्द्र सरकार से अनुरोध है कि इन गैस प्लान्टों को चालू करने के लिए समुचित गैस जारी की जाये।

उत्तराखण्ड में पर्यावरण,वनों की सुरक्षा एवं संवर्धन के लिए बाझ, बुरांस, अखरोट आदि चौड़ी पत्ती वाले पेड़ लगाने तथा पानी के नाले, धारे आदि प्राकृतिक जल स्रोतों को बचाने के लिए नयी योजना बनाने की आवश्यकता है। प्रदेश को बाढ़ से बचाने के लिए नदियों का ड्रेजिंग (Dredging) और डिसिलटिंग (Desilting) कर भूमि के कटाव को रोकने के लिए बजट में निधि आवंटित की जाये। ड्रेजिंग और डिसिलटिंग द्वारा भविष्य में भूमि की तथा पर्यावरण की रक्षा के साथ जान-माल की रक्षा भी सुनिश्चित हो सकेगी।

वर्तमान में उत्तराखण्ड की अर्थव्यवस्था पर्यटन पर निर्भर है। राज्य के सर्वांगीण विकास के लिए ग्रामीण अवसंरचना (Infrastructure) की अत्यधिक आवश्यकता है, जैसे ग्रामीण बाज़ार, सूचना प्रौद्योगिकी, सड़क एवं रेल यातायात, पानी, विद्युत, उद्योग, संचार, शिक्षा, स्वास्थ्य, कृषि मेगा पार्क का निर्माण आदि इसके अतिरिक्त ग्रामीण नवयुवकों को स्व-रोज़गार योजना के अंतर्गत ब्याजमुक्त कर सुविधा दिये जाने की आवश्यकता है। पर्यटक स्थलों तथा धार्मिक स्थलों के सौन्दर्यकरण एवं विश्वस्तरीय बनाने के लिए बजट में निधि का प्रावधान किया जाये। रूग्ण चीनी मिलों तथा गन्ना किसानों की बकाया देय राशि को शीघ्रातिशीघ्र भुगतान करने की आवश्यकता है। एचएमटी घड़ी कारखाने की आर्थिक स्थिति सुधारने के लिए विशेष आर्थिक पैकेज दिया जाए या कारखाने में कार्य करने वाले कर्मचारियों को अन्य उद्योगों में समायोजित किया जाए।

मैं सरकार से अनुरोध करना चाहता हूँ कि मेरे सुझावों एवं प्रस्तावों को वर्ष 2014-15 के अन्तरिम बजट में समाहित किया जाये। वर्ष 2014-15 के लोकोन्मुख अन्तरिम बजट का समर्थन करता हूँ।

* **DR. PRASANNA KUMAR PATASANI (BHUBANESWAR) :** Presently the state of world economy has been the decisive factor affecting the fortune of every developing country. The world economy has been witnessing the trend in growth. The economic situation of major trading partners of India who are also a major source of foreign capital involves continue to be under stress. The economy challenges are common to all emerging economies. Despite these challenges, we have successfully motivated through the period of crisis. But in the general budget whatever the Hon'ble Finance Minister laid down in the august floor for passing it happen every year the flow of the economical conditions creating hazards and bankruptcy ever created because of the bad money drives out good money from the market. The flow of black money is never checked. The rich people are richer everyday and the poor people are poorer. It so happens in the agricultural sector as poor farmers are not aware of loan facility and the loanee are suiciding. Therefore, every time economical disaster is happening in the country and day by day the country is ignoring the farmers and they are selling their lands to the builders. The huge building is being constructed on paddy lands. Then a day may come where there would be scarcity of agricultural lands where the poor farmers will be deprived of paddy cultivation. This type of economic hazards happening to the country. For the first time our state government Odisha and our supreme leader Hon'ble Naveen Patnaik the leader of not only party, the leader of entire country the epoch making venture of creation of his own and proved as the No.1

---

* Speech was laid on the Table.

Chief Minister of the country who is boldly announcing the package to promote agriculture of Odisha. In this budget there is no proper allocation of grants to my state by the centre. Next pertaining to the health sector whatever the money is allotted in this interim Budget is not progressive. In health sectors Odisha is highly neglected. We need more allocation to set up modern hospitals in every corner of the state be it rural to urban one. Our Hon'ble Chief Minister is providing money out of state exchequer to purchase ambulances to give a better service to the poor villagers. There should be more hospitals, more medical college and universities needed to protect the health of poor people those are living in the rural areas to forest areas. In educational field also whatever the money allotted by the centre is also not sufficient. Not only enough for food but fertilizers and fuel as well. The expenditure of subsidy for food fertilizers and fuel is not sufficient sustenance of poor man. We have been demanding to complete Khurda Bolangir, the only railway link between West and east Odisha which will improve the economical condition of state and the country as a whole. I have been requesting to the Hon'ble Chief Minister Naveen Patnaik to provide money from the state exchequer to complete this project. I am grateful to him that he has sanctioned 50% of money to complete the work of Khurda Bolangir and also he has given free land to the railways to complete the Khurda Bolangir line on war footing. But no funds are sanctioned to mitigate this important project of railways. In tourism sector Odisha is highly neglected. If some good amount or grant would have been sanctioned in the general budget to promote the

tourism,then the great Chilka lake would have been developed and the foreign visitors would have been visiting the country, the foreign money would have come to the country to strengthen the economic condition of state. In our state there is ample scope to promote tourism. In this regard, I have been appealing for light and sound programme, at the historical Barunei Hills, the ex-historical capital of Khurda. Why the government is not recognizing the paiko rebels of the state, it happened in the year 1817. The origin is Banpur and Khurda. This is the first Indian Independence war of the country. Your Sepahi Vidroh happened in the year 1857. Much earlier to it the Paiko Vidroh happened in this country, the other demand of mine was about setting up the light and sound system at Khandgiri and Udaygiri. It never materilised. No budgetary sanction was made. I have requested the government to promote Bhushandpur and Sundarapur on the coastal belt of Chilka lake. The demand of Monglajudi Project for promote tourism, is grossly neglected. I urge upon the government to sanction sufficient amount for this project so that the visitors may visit Chilka lake. It may attract international tourists also. The rare dolphins are available only in Chilka lake. The government should pay proper attention to protect their lives. What happened to the metro? Why this project is too delayed. I have been raising this demand to avoid the traffic congestion and to promote tourism and the connectivity should have been made from Bhubaneswar, Khurda, Jatni and Puri-Konark. The survey work should have been started immediately. I urge upon the to government for immediate allocation on priority basis. Hon'ble Minister what about the Kolingo

Regiment. Once upon a time the heroic deeds of our Paiko, and our freedom fighter, martyers were well known. Now their kith and kin are interested to join the military and they are demanding for the formation of Kolingo Regiment. No money is sanctioned in this regard in the current budget. I condemn this rich man's budget to promote the rich people to exploit the poor voters.

***श्रीमती दर्शना जरदोश (सूरत)** - यू.पी.ए. सरकार में जिस तरह यू.पी.ए.-1 और 2 में अब तक भारत की जनता की आंखों पर पट्टी बांधने की कोशिश की है। यू.पी.ए-2 का अंतिम साल भी जुड़ गया है। वर्तमान सरकार 10 सालों में देश की जनता को महंगाई से निज़ात दिलाने में निष्फल रही है। वैसे ही अन्य महत्वपूर्ण क्षेत्रों में भी निष्फल रही है। कांग्रेस सरकार के प्रतिनिधि लागों के बीच यू.पी.ए. सरकार की उपलब्धियों की चर्चा करने की बजाए अन्य विषयों को उछालने की कोशिश लगातार करते हैं, उसमें 2014-15 का बजट भी जुड़ गया है। बजट से लोगों, उद्योगपतियों एवं व्यापारियों को कुछ मिलने की अपेक्षा निराशा ही मिली है। गरीबी तथा महंगाई के नित विषयों को उछालने की कोशिश लगातार करते रहे हैं। पेट्रोल-डीजल के दामों को लोगों की जेब के हिसाब से नियंत्रित करने की कोई विशेष कोशिश नहीं दिख रही है। सूरत जैसे औद्योगिक दृष्टि से प्रगतिशील लोगों को बजट से घोर निराशा हुई है। केन्द्र सरकार देश की प्रगति में महत्वपूर्ण योगदान देने वाले शहर को कुछ नहीं दे पायी है। जो नीति एवं योजनाएं पिछले साल या पिछले 10 सालों में लागू हुयी थी, उनकी उपलब्धियाँ क्या है? आगे का मार्ग कैसा है ? आगे चलकर उसमें क्या प्रावधान जोड़े जायेंगे? इन सब मुद्दों को दर-किनार किया गया है। नई योजनाओं का भार आने वाली सरकार पर पड़ेगा, ऐसी स्थिति में चुनाव को ध्यान में रखते हुए लोगों को गुमराह करने की कोशिश की गई है। मेरा स्पष्ट रूप से मानना है कि आम बजट यू.पी.ए. सरकार ने लोगों के दिमाग में अपनी छवि सुधारने हेतु दिया गया है। इस बजट से आम आदमी को ही नहीं बल्कि देश को भी कुछ मिलने वाला नहीं है। यह बजट देश की प्रगति को रोकने वाला एवं कुंठित करने वाला है। मैं इस बजट का विरोध करती हूँ।

---

* Speech was laid on the Table

MADAM SPEAKER: Hon. Members, I shall now put all the cut motions, which have been treated as moved, together to the vote of the House.

The cut motions were put and negatived.

MADAM SPEAKER: We are passing the Budget.

… (*Interruptions*)

MADAM SPEAKER: We are passing the Budget.

… (*Interruptions*)

MADAM SPEAKER: Hon. Members, I shall now put the Demands for Grants on Account (General) for 2014-2015 to the vote of the House.

The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund of India, on account, for or towards defraying the charges during the year ending on the 31st day of March, 2015, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1 to 34, 36, 37, 39 to 64, 66 to 73, 75 to 77, 79, 80 and 82 to 108."

The motion was adopted.

… (*Interruptions*)

MADAM SPEAKER: The Demands for Grants on Account (General) for the year 2014-2015 are passed.

… (*Interruptions*)

MADAM SPEAKER: I shall now put the Supplementary Demands for Grants (General) for 2013-2014 to the vote of the House.

The question is:

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending the 31st day of March, 2014, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1 to 5, 9 to 12, 14, 17, 19 to 27, 30 to 34, 40 to 43, 46 to 48, 50, 51, 53, 55, 56, 58 to 62, 64, 66, 68, 69, 73 to 76, 79, 82, 83, 86 to 91, 95 to 97, 100 to 102, 105 and 106."

The motion was adopted.

… (*Interruptions*)

MADAM SPEAKER: The Supplementary Demands for Grants (General) for the year 2013-2014 are passed.

… (*Interruptions*)

<u>14.07 hrs.</u>

APPROPRIATION (VOTE ON ACCOUNT) BILL, 2014 *

MADAM SPEAKER: Item No. 27. Hon. Minister.

… (*Interruptions*)

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 2014-2015. … (*Interruptions*)

MADAM SPEAKER: The question is:

> "That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 2014-2015."

The motion was adopted.

SHRI P. CHIDAMBARAM : I introduce** the Bill. … (*Interruptions*)

MADAM SPEAKER: Now, Item No. 28. Hon. Minister.

… (*Interruptions*)

SHRI P. CHIDAMBARAM : I beg to move:

> "That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 2014-2015, be taken into consideration."

… (*Interruptions*)

MADAM SPEAKER: The question is:

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 19.02.2014.
** Introduced with the recommendation of the President.

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 2014-2015, be taken into consideration."

The motion was adopted.

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 to 4 stand part of the Bill."

The motion was adopted.

Clauses 2 to 4 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

… (*Interruptions*)

SHRI P. CHIDAMBARAM : I beg to move:

"That the Bill be passed."

MADAM SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

… (*Interruptions*)

14.08 hrs.

APPROPRIATION BILL, 2014*

MADAM SPEAKER: Item No. 29. Hon. Minister.

… (*Interruptions*)

SHRI P. CHIDAMBARAM : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2013-2014. … (*Interruptions*)

MADAM SPEAKER: The question is:

> "That leave be granted to introduce a Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2013-14."

The motion was adopted.

SHRI P. CHIDAMBARAM: Madam, I introduce** the Bill.

MADAM SPEAKER: The Minister may now move that the Bill be taken into consideration.

SHRI P. CHIDAMBARAM: Madam, I beg to move:

> "That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2013-14, be taken into consideration."

MADAM SPEAKER: The question is:

> "That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2013-14, be taken into consideration."

The motion was adopted.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 19.02.2014.

** Introduced with the recommendation of the President.

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

The Schedule, Clause 1, the Enacting Formula and The Long Title were added to the Bill.

SHRI P. CHIDAMBARAM: Madam, I beg to move:

"That the Bill be passed."

MADAM SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

14.12 hrs.

FINANCE BILL, 2014

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Madam, I beg to move:

> "That the Bill to continue the existing rates of income-tax for the financial year 2014-15 be taken into consideration."

MADAM SPEAKER: Motion moved:

> "That the Bill to continue the existing rates of income-tax for the financial year 2014-15 be taken into consideration."

डॉ. मुरली मनोहर जोशी (वाराणसी): अध्यक्ष महोदया, मैं आपका आभारी हूं कि आपने मुझे इस इंटरिम बजट, जिसे वित्त मंत्री श्री चिदम्बरम जी ने अभी सदन में प्रस्तुत किया है, के संबंध में अपने विचार रखने के लिए अवसर दिया है। ...(व्यवधान) मैं श्री चिदम्बरम जी के भाषण को पढ़ रहा था, जो उन्होंने इस सदन में दिया, उसे देखकर, पढ़कर मुझे आश्चर्य हुआ कि यह वोट ऑन अकाउंट है या अकाउंट फॉर वोट है, क्योंकि इसका जो भी कुछ सारांश है, वह आर्थिक दृष्टि से कोई उपयोगी बात न होकर केवल वोट प्राप्त करने के लिए किया गया एक अभ्यास है।

श्री चिदम्बरम जी ने कहा कि उनके सामने जो सबसे बड़े सरोकार हैं, उसमें फिस्कल क्राइसिस, स्ट्रक्चरली हाई अनइम्प्लायमैंट और अंडर इम्प्लायलमैंट, इनकम डिसपैरिटी, गवर्नैंस फेल्योर, फूड क्राइसिस एंड पोलिटिकल एंड सोशल इनस्टेबिलिटी है। सोशल इनस्टेबिलिटी का, आपके सामने सदन के अंदर जो आक्रोश है, वह दिखाई दे रहा है। अगर आपकी आर्थिक नीतियां इस सामाजिक विषमता को पैदा करती हैं और उसके कारण सामाजिक अस्थिरता आती है, लोगों में आक्रोश होता है, तो आपकी उन अर्थ नीतियां का मतलब क्या है? ...(व्यवधान) यह बुनियादी सवाल है, जो आपके अपने भाषण से स्वयं इसमें उठ रहा है। ...(व्यवधान)

अब मैं आपसे यह कहना चाहता हूं कि आपने यह भी कहा है कि आपकी नीतियों से आप इस टरबोनेंट पीरियड से बहुत कुशलता के साथ निकल जायेंगे, लेकिन मुझे यह कहते हुए बहुत दुख है कि दुनिया में आपकी इस घोषणा को कोई गंभीरता से नहीं लेता। जब आप कहते हैं कि हम अर्थव्यवस्था को डूबने से बचा सके हैं, तो दुनिया के लोग क्या कहते हैं, the global rating agency, Moody's, just a couple of days ago, has cautioned that India's fiscal position remains weak. Moody's have cautioned that India's BAA3 sovereign rating is in danger and that will be a great set back for the corporates and also for the Government. Then, they say that "The macro economic risks posed by Government's high deficit and debt ratio and as well as its recent efforts to control fiscal deficit through *ad hoc* measures will not sustain the economy."

Please do not try to take *ad hoc* measures. ..(व्यवधान) कुछ निश्चित नीतियाँ लीजिए, फर्म पॉलिसीज़ बनाइए, आपकी बेसिक्स गलत हैं। ...(व्यवधान) फिर वे आगे यह भी कहते हैं कि आपकी क्रेडिट

रेटिंग को वे बहुत जल्दी फिर से निगेटिव बनाएंगे। ...(व्यवधान) वह आपके लिए बहुत ज्यादा खतरनाक होगा। आपके सारे इंवेस्टमेंट्स, जिन पर आपने आशा लगायी है, धुमिल हो जाएगी। ...(व्यवधान)

अध्यक्ष महोदया : आप जाकर बैठ जाईए। जरा-सा इस पर बहस हो जाए।

...(व्यवधान)

डॉ. मुरली मनोहर जोशी : फिसकल डेफिसिट का आपने नियंत्रण किया है, ...(व्यवधान) मैं आपसे कहना चाहता हूं कि दुनिया के लोग उसे नहीं मानते हैं। ...(व्यवधान)

MADAM SPEAKER: Shri Joshiji, I do not think we can continue with the discussion under these circumstances. I am sorry about it.

… (*Interruptions*)

MADAM SPEAKER: I am sorry about it. I think you may please conclude. I am proceeding with the Motion for Consideration.

… (*Interruptions*)

MADAM SPEAKER: Joshiji, I am proceeding with it. It is not possible at all. You can lay your speech on the Table. आप टेबल पर अपनी स्पीच ले कर दीजिए। यह नहीं सुनायी दे रहा है।

...(व्यवधान)

डॉ. मुरली मनोहर जोशी : मैं कहना चाहता हूं कि क्या आपने सिर्फ आंकड़ों की जगलरी की है। ...(व्यवधान) आप मुझे इस महत्वपूर्ण विषय पर बोलने के लिए कहती हैं। ...(व्यवधान)

14.17 hrs

At this stage, Shri Shailendra Kumar and some other hon. Members went back to their seats.

MADAM SPEAKER: The question is:

> "That the Bill to continue the existing rates of income-tax for the financial year 2014-15, be taken into consideration."

The motion was adopted.

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

Clause 2

MADAM SPEAKER: The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

MADAM SPEAKER: The question is:

"That clause 1, the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

Clause 1,the Enacting Formula and the Long Title were added to the Bill.

MADAM SPEAKER: The Minister may now move that the Bill be passed.

SHRI P. CHIDAMBARAM: Madam, I beg to move:

"That the Bill be passed."

MADAM SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

SHRI T.R. BAALU (SRIPERUMBUDUR): Hon. Madam,yesterday the Supreme Court has passed a judgment as to the release of Shri Perarivalan, Shri Santhan and Shri Murugan subject to the consideration of the State Government and the Central Government. They also commuted the death sentence into life sentence. Since the accused have been languishing in jail for more than 21 years, it is all the more possible for the State Government and the Central Government to see that the accused are released forthwith.

Today morning, the Cabinet of the State Government has decided to release all the seven accused who are languishing in jail…(*Interruptions*)

DR. M. THAMBIDURAI (KARUR): The Tamil Nadu Cabinet has already said it.

SHRI T.R. BAALU : Yes, I am telling. I am making the same thing. What is the problem? I am making the same statement. Please sit down. … (*Interruptions*) I have already made the statement. … (*Interruptions*) What do you want? … (*Interruptions*)

MADAM SPEAKER: Shri Baaluji, please address the Chair.

… (*Interruptions*)

SHRI T.R. BAALU : Madam, as I have already said, the Cabinet of the State Government of Tamil Nadu today decided to see that all the accused, the three accused to which the Supreme Court has already referred and commuted and four other accused who have been languishing for more than 21 years have to be released. They have requested the Central Government to consider it and a positive view should be taken so as to release them forthwith. The nation is aware that our leader Dr. Kalaignar Karunanidhi had made an appeal to the Centre and the State Government to ensure their release as per the directions/observations of the Supreme Court.

So, on behalf of my Party DMK, I would request the Government of India through this House that all the seven persons convicted in the case may be released immediately. This is my demand.

DR. M. THAMBIDURAI : Madam, they have already decided. … (*Interruptions*)

MADAM SPEAKER: All right, Dr. Thambidurai ji.

DR. M. THAMBIDURAI : Madam, our Chief Minister has already taken a stand and passed a resolution in the Assembly also. They have referred it to the Central Government. It is left to them. Our Madam is already going to release the accused. They have already taken this step.

श्री पन्ना लाल पुनिया (बाराबंकी): अध्यक्ष जी, मैं आपका आभारी हूं। दलित समाज से संबंधित अनेक ऐसे मुद्दे हैं जिनको अभी तक सही ढंग से एड्रेस नहीं किया गया। आदरणीय शरद यादव जी ने उसके बारे में विस्तार से बताया है कि किस तरीके से एम्स के मामले में सुप्रीम कोर्ट ने आदेश दिया और उसमें उन्होंने कहा कि सुपर-स्पेशियलिटी में रिजर्वेशन नहीं होना चाहिए। डीओपीटी का इतिहास है कि जब भी अनुसूचित जाति-अनुसूचित जनजाति-ओबीसी के खिलाफ कोई आदेश होता है, उसको तत्काल लागू कर देते हैं और जो निर्णय उनके पक्ष में होता है, उसको दबाकर बैठ जाते हैं। मैं समझता हूं कि डीओपीटी में ऐसे अधिकारियों को तैनात करना चाहिए जिनको थोड़ी-बहुत हमदर्दी हो। जो आदेश जारी किया गया है कि वर्ष 1975 में जो आदेश दिया था, उसके हिसाब से डिरिजर्वेशन करने का प्रस्ताव दिया जाए, वह पूरी तरह से गलत है। यहां तक कि जस्टिस अल्तमश कबीर ने एम्स के मामले में आदेश जारी किया था, यह उसके भी खिलाफ है। उसके अनुसार भी यह वह रिक्वायरमेंट नहीं है, जो इन्होंने आदेश जारी किया है। उस आदेश को तत्काल वापस लिया जाना चाहिए और जैसा यहां पार्लियामेंट में तय हुआ था, आदरणीय शरद यादव जी ने उठाया था, आदरणीय मुलायम सिंह यादव जी ने उठाया था और मैंने भी कहा था, उस समय न्याय एवं विधि मंत्री ने यह आश्वासन दिया था कि हम रिव्यू पेटीशन करके इस आदेश को समाप्त करा लेंगे, आपको कठिनाई नहीं होगी, पूर्व जैसी स्थिति बनी रहेगी, लेकिन वह कोरा आश्वासन था। उस पर कोई कार्रवाई नहीं हुई और कार्रवाई करने की बजाए उस निर्णय के हिसाब से डीओपीटी ने आदेश जारी कर दिए। इस आदेश को तत्काल वापस लिया जाना चाहिए। यह बहुत गलत बात है।

दूसरे अन्य इश्यूज हैं, रिजर्वेशन बिल है, कब से पेंडिंग है। राज्य सभा में वर्ष 2008 में पास होकर यहां आया, कुछ संशोधनों के साथ उसे पास होना था, संशोधन भी हो गए, किसी को एतराज नहीं है, उस पर सर्वसम्मति है, फिर भी उसको यहां पर न तो एजेंडा में लाया गया, न पास कराया गया। रिजर्वेशन इन प्रमोशन का संविधान में प्रावधान है।

14.22 hrs.

At this stage, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

मैं यह भी बता देना चाहता हूं कि रिजर्वेशन इन प्रमोशन का जो प्रस्तावित आदेश है, प्रस्तावित संविधान संशोधन है, उसके हिसाब से भी कोई बाइंडिंग नहीं है।...(व्यवधान)

अध्यक्ष महोदया : माननीय सदस्य को बोलने दीजिए।

...(व्यवधान)

श्री पन्ना लाल पुनिया : वह उन राज्य सरकार और केंद्र सरकार को अधिकृत करता है कि जो इस रिजर्वेशन इन प्रमोशन को लागू करना चाहते हैं, उन पर कोई प्रतिबंध नहीं होगा। ...(व्यवधान)

अध्यक्ष महोदया : आप लोग बैठ जाइए।

...(व्यवधान)

MADAM SPEAKER: What is the matter? You have not given any notice. Give me a notice.

... (*Interruptions*)

MADAM SPEAKER: I do not know your matter.

... (*Interruptions*)

श्री पन्ना लाल पुनिया : इसमें कोई परेशानी नहीं होनी चाहिए। अगर उत्तर प्रदेश में रिजर्वेशन इन प्रमोशन लागू नहीं करना चाहते, तो लागू न करेंगे, वहां की जनता फिर देखेगी, जब जनता का विश्वास लेने जाएंगे, उनसे मत लेने जाएंगे, तो उस समय जनता देखेगी। तीसरा, प्रिवेंशन ऑफ एट्रोसिटीज एक्ट...(व्यवधान)

अध्यक्ष महोदया : श्री गोपीनाथ मुंडे जी, आप बोलिए।

श्री पन्ना लाल पुनिया : प्रिवेंशन ऑफ एट्रोसिटीज वर्ष 1988-89 का आदेश है, उसमें संशोधन प्रस्तावित है, वह संशोधन तैयार है, कैबिनेट से पास हो चुका है, फिर भी पता नहीं क्यों लोक सभा में नहीं लाया जा रहा है?...(व्यवधान) फिर उसके बाद स्पेशल कंपोनेंट प्लान...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

...(व्यवधान)

श्री पन्ना लाल पुनिया : स्पेशल कंपोनेंट प्लान और ट्राइबल सब प्लान का भी कानून बनना है।...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए। मुंडे जी, आप बोलिए।

...(व्यवधान)

MADAM SPEAKER: Nothing else will go on record except what Shri Gopinath Munde says.

(Interruptions) ... *

14.24 hrs.

At this stage, Shri Arjun Roy and some other hon. Members came and stood on the floor near the Table.

श्री गोपीनाथ मुंडे (बीड): अध्यक्ष जी, मैं आपका आभारी हूं। जहां तक डीओपीटी का सवाल है, बीजेपी भी ओबीसी और शिड्यूल्ड कास्ट के लिए आरक्षण के पक्ष में है। जब अटल बिहारी वाजपेयी जी प्रधानमंत्री थे, हमने मूल आरक्षण में एक्सटेंशन किया था और ओबीसी की जनगणना का विषय भी पार्लियामेंट में हमने उपस्थित किया था। हमारी पार्टी - भारतीय जनता पार्टी की भूमिका पिछड़े हुए वर्गों के पक्ष में है। इतना ही नहीं हम पहला ओबीसी प्रधानमंत्री नरेंद्र मोदी जी को बनाना चाहते हैं। इसलिए जहां तक जनगणना का सवाल है, उसकी चर्चा इस सदन में मैंने शुरू की थी, बीजेपी के सदस्य के नाते मैंने बोला था। आपने जनगणना का वादा पूरा नहीं किया। आपने आरक्षण के बारे में जनगणना करने का वादा था, उसे पूरा नहीं किया, जबकि उस समय सारे सदन ने, कांग्रेस पार्टी के लोग भी खड़े हुए थे, इस तरह सभी ने इसका समर्थन किया था, लेकिन ओबीसी के लोगों की जनगणना नहीं की गई। वह क्यों नहीं की गई, यह भी बताएं? दूसरा वादा किया गया था कि जो प्रोन्नति में आरक्षण है, उसके बारे में सरकार पहल करेगी और सुप्रीम कोर्ट में जाएगी, लेकिन वह वादा भी पूरा नहीं हुआ। आपके डीओपीटी के आदेश को वापस लेने के फैसले की घोषणा सदन में करनी चाहिए। मैं यादव जी से कहना चाहता हूं कि सुषमा जी हों या भारतीय जनता पार्टी हो, हम सब पिछड़े वर्गों के हितों की भलाई के पक्ष में हैं और गरीबों के पक्ष में हैं। लेकिन आप जो उंगली उठाकर बता रहे थे, वह ठीक नहीं है। हमने हर समय मांग की है और ओबीसी के लिए, पिछड़े वर्ग के लोगों के हितों के लिए सरकार के साथ लड़े हैं। हम कहना चाहते हैं कि पिछड़े वर्गों को न्याय दिलाने के लिए सरकार कतराती है, बीजेपी नहीं। इसलिए आप सरकार पर हमला करें, हम पर नहीं। आप तलवार उधर चलाएं, इधर नहीं। हम कभी साथ-साथ थे और भविष्य में क्या होगा, मालूम नहीं है। आपने

* Not recorded.

बहुत साल सुषमा जी के साथ और बीजेपी के साथ काम किया है इसलिए आप उन आरोप न लगाएं। इसलिए मैं सदन को और देश को विश्वास दिलाना चाहता हूं कि बीजेपी पिछड़े वर्ग के लोगों के हितों के पक्ष में है।...(व्यवधान)

अध्यक्ष महोदया: आप लोग पहले बैठ जाएं और अपनी-अपनी सीट्स पर जाएं।

14.27 hrs.

At this stage, Shri Shailendra Kumar and some other hon. Members went back to their seats.

श्री मुलायम सिंह यादव (मैनपुरी): कपिल सिब्बल जी आ गए हैं, उन्हें जवाब देना चाहिए।...(व्यवधान) उन्हें चाहिए कि सरकार इस आर्डर को रिमूव करने के लिए सुप्रीम कोर्ट मत जाए। सरकार क्या चाहती है यह बताएं।

अध्यक्ष महोदया: मुलायम सिंह जी, मंत्री जी कहना चाहते हैं, आप उनकी बात तो सुन लें।

संचार और सूचना प्रौद्योगिकी मंत्री तथा विधि और न्याय मंत्री (श्री कपिल सिब्बल): हमने उस समय भी सदन में कहा था कि हमारी नीति रिजर्वेशन के प्रति जो है, आगे भी रहेगी।...(व्यवधान) आप पहले मेरी बात तो सुन लीजिए। हमने रिव्यू पीटिशन सुप्रीम कोर्ट में दी थी। जब रिव्यू पीटिशन सुप्रीम कोर्ट में डाली तो कांस्टीट्यूशन बैंच ने उसकी ओरल हियरिंग की और ओरल हियरिंग करने के बाद उन्होंने यह फैसला किया, वह मैं बताना चाहता हूं।

> "Heard Shri L.N. Rao, learned Additional Solicitor General. We clarify that it is for the Central Government to take a decision as to whether there should be reservation for super specialty course."

That means that the Constitution Bench judgment which directed us not to have reservation in super specialty course was set aside. This is also a Constitution Bench judgment. Five judges have not agreed with what was said previously. Our policy on reservation in super specialty courses remains. It was always so, it will continue to be so.

श्री बसुदेव आचार्य (बांकुरा):कोई आर्डर नहीं निकाला।...(व्यवधान)

14.28 hrs.

At this stage, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

PROF. SAUGATA ROY (DUM DUM): Madam, in the morning Members from Tamil Nadu raised the issue of their fishermen. Members from UP and Bihar raised the question of reservation. … (*Interruptions*) We did not get any scope to place the demands for West Bengal in the House. Six hours were allotted for discussion on the Budget and the Finance Bill. I demand that the demand of the West Bengal Government for a moratorium on interest payment should be listened to. … (*Interruptions*)

14.29 hrs.

At this stage, Shri Shailendra Kumar and some other hon. Members went back to their seats.

PROF. SAUGATA ROY : The Finance Minister has given a package to Uttarakhand and other States but he has not given any package to meet the debt obligations of West Bengal. We could not speak during the Budget. … (*Interruptions*) We want that on the Rs.2 lakh crore debt left by the previous Left Front Government, there should be a moratorium on interest payment. The Finance Minister has not been able to satisfy the demands of the Government of West Bengal. … (*Interruptions*) That is why I again demand that there should be a moratorium on interest payment by the Government of West Bengal. We should have a fair treatment. … (*Interruptions*) West Bengal is being discriminated against because we are not with the present UPA Government. … (*Interruptions*) Our repeated demand to the Finance Minister and to the Prime Minister is, 'please let us not bear the burden of the loans taken by the previous Left Front Government'. But nobody is listening to us. … (*Interruptions*) Now, if this is not listened, we know that there will be another Government at the Centre and we

shall get out demands met from them. … (*Interruptions*) We are waiting only for the Lok Sabha Elections. … (*Interruptions*) We demand a fair treatment to West Bengal and a moratorium on interest payment on the loans that is taken. … (*Interruptions*) Left will be left without any existence! … (*Interruptions*) There will be no existence of Left after the elections, and we shall get our demands met from the next Central Government. … (*Interruptions*) That is our promise. … (*Interruptions*)

MADAM SPEAKER: Thank you very much.

… (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Madam, in view of the hon. Law Minister's observation before this august House – that the Supreme Court has allowed the Review Petition saying that it is for the Government to decide, I would like to say that our Government's commitment is that in super-specialty courses, there will be reservation – that is our Government's policy; and we will go by the Supreme Court's decision. … (*Interruptions*)

14.31 hrs.

At this stage, Shri Shailendra Kumar came and stood on the floor near the Table.

MADAM SPEAKER: The House stands adjourned to meet tomorrow, the 20th February 2014 at 11 a.m.

14.32 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, February 20, 2014 / Phalguna 1, 1935 (Saka).